

**IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH AT NEW DELHI  
O.A. No. 360 of 2018**

**IN THE MATTER OF:**

Shree Nath Sharma

...Appellant

Versus

Union of India & Ors.

... Respondents

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| 9.  | <b>Annexure-VIII:</b> Copy of letter dated 26.08.2022 from CPCB to State Environment Departments of Delhi NCR to include sector-wise action plans for abatement of air pollution for air quality management in NCR & adjoining area. |  |
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(V. P. Yadav)

Scientist-F

Central Pollution Control Board

Parivesh Bhawan, East Arjun Nagar

Delhi- 110032

Place: Delhi

Date: 10.10.2022

**Status Report on Preparation of District Environment Plan**

**In Compliance to order dated 08.02.2022 of**

**Hon'ble National Green Tribunal**

(in O.A. No. 360 of 2018 in the matter of Shree Nath Sharma vs. Union of India & Ors.)



**Central Pollution Control Board**  
**(Ministry of Environment Forest & Climate Change)**

## 1. Background:

Hon'ble National Green Tribunal (herein after will be referred as Hon'ble NGT) has been reviewing the matter of Original Application No. 360 of 2018 filed by Shree Nath Sharma versus Union of India & Ors. In its order dated 08.02.2022 in this matter. Hon'ble NGT directed that:

- Recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty.
- Districts/States plans which have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared.
- District Environmental Plans need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Further, Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified.
- To give impetus to compliance, in addition to having regular monthly meetings of the District Level Committees, and annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices.
- Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned.
- Apart from the thematic areas already specified, any other thematic area relating to the goals of environmentally sustainable development can also be added in DEP. Contribution of any individual/organization can be appropriately acknowledged.
- To begin with, such annual conferences may be held at least in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022.
- CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022.

- Hon'ble NGT requested to Oversight/Monitoring committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time.
- The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

Copies of orders dated 08.02.2022 is given at **Annexure I**.

## **2. Action Taken by CPCB:**

### **2.1 Action taken with respect to order of Hon'ble NGT in the matter of OA 360 of 2018.**

- CPCB has reviewing the status on preparation of District Environment Plans in every State and Union Territory. To facilitate the preparation of these DEPs, CPCB prepared a data template and report template for District Environment Plan covering thematic areas as mentioned by Hon'ble Tribunal and uploaded the same at CPCB website.
- CPCB also shared DEPs for five Districts as sample plan to be referred by other States/UTs.
- Out of 738 Districts for the Country, DEPs are prepared for 640 Districts, with an addition of 50 DEPs since January, 2021. State/UT wise status of DEPs preparation for remaining 98 Districts is Andaman & Nicobar (DEP is pending for 2 Districts), Assam (DEP is pending for 4 Districts), Arunachal Pradesh (DEP is pending for 25 Districts), Bihar (DEP is pending for 37 Districts), J&K (DEP is pending for 8 Districts), Nagaland (DEP is pending for 11 Districts), Jharkhand (DEP is pending for 2 Districts), Meghalaya (DEP is pending for 5 Districts) and Tripura (DEP is pending for 4 Districts), respectively.
- CPCB also issued following letters for compliance to Hon'ble orders dated 08.02.2022:
  - a. CPCB vide letter dated 17.03.2022 (given at **Annexure II**) forwarded Hon'ble NGT order dated 08.02.2022 to State Environment Department and Pollution Control Board/Pollution Control Committee of all States and UTs for ensuring compliance;
  - b. CPCB also conducted a meeting on 13.09.2022 with all SPCBs/PCCs to discuss the Status of compliance to Hon'ble NGT direction in the matter of OA 360/2018. Minutes of meeting is attached herewith. Copy of the Minutes of Meeting is given at **Annexure III**.
- Further, CPCB through its CPCB Regional Directorates followed with State Pollution Control Boards / UTs, with following correspondence:

- CPCB Regional Directorate, Lucknow, vide letter dated 02.09.2022 requested Uttarakhand Pollution Control Board and UP Pollution Control Board to provide information regarding city wise conferences and progress in execution of DEPs.
- CPCB Regional Directorate, Vadodara, vide email dated 05.09.2022 requested Gujarat Pollution Control Board and Daman & Diu and Dadar Nagar Haveli Pollution Control Committee to provide information regarding city wise conference and progress in execution of DEPs.
- CPCB Regional Directorate, Pune, vide email dated 15.09.2022 requested Maharashtra Pollution Control Board to provide information regarding city wise conference and progress in execution of DEPs.
- CPCB Regional Directorate, Shillong, vide letter dated 15.09.2022 requested Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim, Tripura Pollution Control Boards to provide information regarding city wise conference and progress in execution of DEPs.

Copies of the communications made by CPCB RDs are given at **Annexures IV to Annexure VII.**

## **2.2 Additional Action Point for Air Quality Management**

- Commission for Air Quality Management (CAQM) issued Policy to Curb Air Pollution in National Capital Region & Adjoining Areas during July, 2022 which include sector-wise action plans for abatement of air pollution for air quality management in NCR & adjoining area. For the execution of said Policy, CPCB along with Departments of Urban Affairs and Environment, SPCB/DPCC were identified.
- In this regard, CPCB vide letter dated 26.08.2022 requested State Environment Departments of Delhi NCR to include sector-wise action plans for abatement of air pollution for air quality management in NCR & adjoining area as mentioned in the Policy to Curb Air Pollution in the National Capital Region issued by Commission for Air Quality Management (CAQM) in NCR & Adjoining Areas, in the District Environmental Plan and review its implementation. It was also requested to State Environment Department to allocate adequate funds for this purpose. Copy of letter is given at **Annexure –VIII.**

## **2.3 Action Point for Conservation & Protection of Wetlands**

- Original Application of 351/2019 filed by Raja Muzaffar Bhat Vs State of Jammu and Kashmir & Ors., was initially considered by Hon'ble National Green Tribunal for prevention of unscientific dumping of waste and encroachment of Hokersar Wetland, Wular Lake and Kreentchoo-Chandhara Wetland in the Union Territory of Jammu & Kashmir. Further, scope of consideration was extended to protection of all wetlands in the country.
- Hon'ble NGT in the matter of O.A. No. 351/2019 in its order dated 25.11.2021 directed that District Environment Plans shall be revised by the District Magistrates concerned by providing that the core activity for conservation and protection of wetlands may primarily focus on not discharging of sewage, disposal of solid waste and other wastes, preventing siltation, demarcation of wetlands/flood protection zone and removal of encroachments.
- There should be regular monitoring of water quality under water quality management programme at strategic locations (around 10 locations) to ensure that it is compliant with TC/FC norms. Water quality of the wetlands with respect to BOD needs to be less than 3 mg/l, faecal coliform should meet norms and contamination due to toxic constituents either directly or through runoff from the catchment should be prevented. Biodiversity of the wetlands needs to be maintained. Monitoring of steps
- Monitoring of steps for compliance of Rules in relation to such Wetlands ought to be at District level by the District Magistrate, at State level by State Wetland Authority and at National level by National Wetland Authority.
- In view of above, CPCB vide letter dated 16.12.2021 requested all State Environment Department to revise DEPs by providing the core activity for conservation and protection of wetland may primarily focus on not discharging of sewage, disposal of solid waste and other waste etc. Copy of letter attached at **Annexure –IX**.

### 3. District Environment Plans – Progress

In the last report of CPCB it was submitted that 590 out of 738 District Environment Plans prepared which were also available on their respective website.

As per the updated information received by CPCB there has been an increase from 590 to 640 in number of District Environment Plans prepared. State-wise status on preparation of DEPs is given below:

| S.No. | Name of State     | No. of Districts | No. Of DEPs prepared |
|-------|-------------------|------------------|----------------------|
| 1.    | Andaman & Nicobar | 3                | 1                    |
| 2.    | Assam             | 34               | 30                   |
| 3.    | Andhra Pradesh    | 13               | 13                   |

|     |                   |            |            |
|-----|-------------------|------------|------------|
| 4.  | Arunachal Pradesh | 25         | 0          |
| 5.  | Bihar             | 38         | 1          |
| 6.  | Chandigarh        | 1          | 1          |
| 7.  | Chhattisgarh      | 28         | 28         |
| 8.  | DD & DNH          | 3          | 3          |
| 9.  | Delhi             | 11         | 11         |
| 10. | Goa               | 2          | 2          |
| 11. | Gujarat           | 33         | 33         |
| 12. | Haryana           | 22         | 22         |
| 13. | Himachal Pradesh  | 12         | 12         |
| 14. | Jammu & Kashmir   | 20         | 12         |
| 15. | Jharkhand         | 24         | 22         |
| 16. | Karnataka         | 31         | 31         |
| 17. | Kerala            | 14         | 14         |
| 18. | Ladakh            | 2          | 2          |
| 19. | Lakshadweep       | 1          | 1          |
| 20. | Madhya Pradesh    | 52         | 52         |
| 21. | Maharashtra       | 36         | 36         |
| 22. | Manipur           | 16         | 16         |
| 23. | Meghalaya         | 11         | 6          |
| 24. | Mizoram           | 11         | 11         |
| 25. | Nagaland          | 12         | 1          |
| 26. | Odisha            | 30         | 30         |
| 27. | Puducherry        | 4          | 4          |
| 28. | Punjab            | 22         | 22         |
| 29. | Rajasthan         | 33         | 33         |
| 30. | Sikkim            | 4          | 4          |
| 31. | Tamil Nadu        | 38         | 38         |
| 32. | Telangana         | 33         | 33         |
| 33. | Tripura           | 8          | 4          |
| 34. | Uttarakhand       | 13         | 13         |
| 35. | Uttar Pradesh     | 75         | 75         |
| 36. | West Bengal       | 23         | 23         |
|     | Total             | <b>738</b> | <b>640</b> |

Further, the DEPs have been uploaded on the websites of District Administration / State Boards.

#### 4. Annual Conferences held in State/UTs.

In pursuant to the directions of Hon'ble Tribunal, CPCB followed-up the matter with every State and Union Territory to conduct an annual conference for at least one District in respective State and UT. As on August, 2022, As per the available information with CPCB, in 11 States/UTs Annual Conference has been organised. 3 States/UTs submitted that annual conference will be organised soon. Details of annual conference and outcome of is as follows:

| <b>S.No.</b> | <b>State</b>     | <b>District</b> | <b>Date of Meeting conducted</b> | <b>Outcome of meeting</b>   |
|--------------|------------------|-----------------|----------------------------------|---|
| 1.           | Haryana          | Karnal          | 28.06.2022                       | Open house discussion was done and suggestions from Stakeholders has been taken for improvement of DEP  |
| 2.           | Puducherry       | Karaikal        | 23.06.2022                       | Outcome not enclosed  |
| 3.           | Chhattisgarh     | Sarguja         | 22.06.2022                       | District environment Plan should be executed to save environment. All environmental laws should be followed for betterment of environment. Collective Contribution of people can improve the environmental conditions.                                      |
| 4.           | Himachal Pradesh | Kangra          | 17.05.2022                       | Speakers were invited for all thematic areas, Focus and discussion for implementation of environmental laws   |
| 5.           | Tripura          | West Tripura    | 12.07.2022                       | All stakeholders were involved Discussion on DEP prepared DM requested concerned dept for implementation of DEP   |
| 6.           | Chandigarh       | Chandigarh      | 30.06.2022                       | To focus on the targets that have been achieved so far, as well as the goals set w.r.t. action plans Best practises to be adopted for achieving goals set in each thematic areas has been discussed   |
| 7.           | West Bengal      | Hooghly         | 28.06.2022                       | Two students were appreciated for contribution in the field of environment DEPs and SEP has been prepared and status of implementation was discussed on 31.03.2022<br>District monitoring committee has been constituted for monitoring of progress of DEPs |
| 8.           | Ladakh           | Leh             |                                  |   |
| 9.           | Madhya Pradesh   | -               | -                                | Annual conference held as per information received, however details is not available.   |
| 10.          | Meghalaya        | -               | -                                | Annual conference held as per information received, however details is not available.   |

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| 11. | Mizoram       | -   | 20.07.2022 | Annual conference held as per information received, however details is not available. |
| 12. | Karnataka     | Annual Conference in scheduled in September as per information received , however details is not available.                     |            |   |
| 13. | Kerala        | Annual Conference in scheduled in September as per information received, however details is not available.                      |            |   |
| 14. | Uttar Pradesh | Annual Conference is proposed on 22.09.2022 for Lucknow District as per information received, however details is not available. |            |   |

## 5. Way Forward

For every thematic area, Hon'ble NGT has passed directions wherein action points are mentioned for compliance in respective thematic area for compliance. These action points are continuous activity for different stakeholders wherein Hon'ble has also constituted individual Monitoring Committees for review on execution of these plans. Details of action points given by Hon'ble NGT is given in table given below.

| S. No. | Issues                      | References  | Orders of Hon'ble NGT   | Status of NGT matter  |
|--------|-----------------------------|---|---|---|
| (i)    | Municipal Solid Waste (MSW) | OA 606/2018, order dated 30.11.2021 and respective orders of States/UTs | <p>The matter OA 606/2018, arising out of directions of the Hon'ble Supreme Court in W.P. No. 888/1996 and W.P. No. 375/2012, is related to compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues. In the said matter the Tribunal has constituted Monitoring committees and directed personal presence of Chief Secretaries of all States/UTs to explore remedial action. In addition to this special task force in every district has been constituted for awareness of SWM Rules, 2016. CPCB has also filed action taken report with respect to compliance of SWM Rules by States/UTs. Based on reports of monitoring committee and CPCB, Hon'ble Tribunal vide order dated 30.11.2021 and 31.05.2022 directed that:</p> <ul style="list-style-type: none"> <li>Chief Secretaries shall continue the monitoring and interact with the Tribunal periodically by video conferencing as per schedule given in the order, with the status of compliance in respect of each of the States/UTs on the subject of Solid Waste Management and Sewage Management. The data to be furnished should cover all categories of areas in the State – big cities, towns</li> </ul> | Matter is being dealt with separate States/ UTs – The Chief Secretaries to monitor the progress as per schedule given by Hon'ble Tribunal |

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|      |                                |  | <p>and villages.</p> <ul style="list-style-type: none"> <li>• All the States/CPCB may undertake process of verification of data after having interaction on video conferencing with the concerned States/UTs within one month.</li> <li>• The Secretaries, Environment, Urban Development Department and Irrigation Department may also coordinate with the Member Secretaries of State Legal Services Authorities in all State/UTs for the awareness programmes on the subject.</li> <li>• If the engagement of Dr. A.B. Akolkar, former Member Secretary, CPCB has come to end, the CPCB may take further action in the matter to enable for continuation of coordination with the committee, as per direction.</li> </ul>  |   |
| (ii) | Plastic Waste Management (PWM) | EA No. 13/2019 in OA 247/2017 order dated 08.01.2021 | <p>In the matter EA no. 13/219 in OA no. 247/2017, CPCB Vs State of Andaman &amp; Nicobar &amp; Ors. regarding implementation of Plastic Waste Management Rules, 2016 (PWM Rules), including Extended Producer Responsibility (EPR) in terms of Rule 9(4), CPCB has filed status of compliance to PWM Rules and action taken in the matter including EC regime and penal action. The matter was disposed of vide order dated 08.01.2021, wherein following has been directed by the Tribunal:</p> <ul style="list-style-type: none"> <li>• MoEF may finalize EPR regime, preferably within 3 months.</li> <li>• The State level authorities also need to take necessary effective steps for enforcement, including coercive measures.</li> <li>• EC and penal action regime proposed by the CPCB may be duly implemented by the CPCB, State PCBs/PCCs, State Level Monitoring Committees and all other concerned authorities.</li> <li>• District Environment Committees constituted in pursuance of order of the Tribunal in matter OA 710/2017 may also monitor compliance of PWM Rules and give their respective reports to the State Level Committees.</li> <li>• The CPCB may continue to coordinate with the State Level Monitoring Committees, the State PCBs/PCCs or any other authorities with reference to the steps taken by the State Level Monitoring Committees in coordinating with the concerned Local</li> </ul> | disposed of vide order dated 08.01.2021 |

|       |                  |                                    |  |   |
|-------|------------------|------------------------------------|--|---|
|       |                  |                                    | <p>Bodies, Gram Panchayats, Waste Generators, Producers, Importers, Brand Owners, Recyclers, Manufactures, Retailers and Street Vendors in accordance with the rules.</p> <ul style="list-style-type: none"> <li>• Whenever, necessary CPCB may issue further directions from time to time in the light of experiences gained considering different suggestions and viewpoints, including the suggestions of the Oversight Committee for State of UP.</li> </ul>   |   |
| (iii) | Biomedical Waste | OA 710/2017 order dated 18.01.2021 | <p>In the matter of OA 710/2017 with OA 711/2017, 712/2017 and 713/2017, on the subject of compliance of the Biomedical Waste Management Rules, 2016, CPCB has filed detailed report on status of compliance of Biomedical Waste Management Rules, 2016 in the country. In addition to that Oversight Committee constituted by Tribunal for environmental issues in the State of U.P., also submitted their recommendations. The matter is disposed of vide order dated 18.01.2021 wherein following orders has been passed:</p> <ul style="list-style-type: none"> <li>• Recycling of waste will only be through authorized recyclers.</li> <li>• Ensure that hazardous bio-medical waste is not mixed with the general waste.</li> <li>• CPCB needs to review the compliance status from time to time, atleast once in every quarter and issue directions based on the observations from the reports received.</li> <li>• CPCB may ensure that for strict compliance of the rules, the compensation regime is duly applied against the defaulters, following due process.</li> <li>• Standards of handling of BMW need to be duly complied. The authorities must ensure that waste is disposed of only through authorized agencies, common facilities are located as per siting guidelines and they must have EC.</li> <li>• There should be no pilferage by unauthorized recyclers.</li> <li>• Adequate number of common bio-medical facilities should be set up.</li> <li>• The Chief Secretaries may inter-alia ensure that authorization is secured by every health care facility in their respective jurisdiction and also there is adherence to the norms.</li> <li>• ETPs are either not provided or are not functional in various health care facilities as</li> </ul> | disposed of vide order dated 18.01.2021 |

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|      |                 |                                     | required under the Rules. Compliance in this regard may be ensured in all States/UTs. While permitting deep burials, it may be ensured that ground water contamination does not take place.  |   |
| (iv) | Hazardous Waste | OA 804/2017, order dated 29.01.2021 | <p>The matter of OA 804/2017 filed by Rajiv Narayan &amp; Anr. Vs Union of India &amp; Ors., is on the subject of compliance of the Hazardous and Other Waste (Management and Transboundary Movement Rules, 2019). In the said matter monitoring committee was constituted by the Tribunal to oversee the status of compliance of HOWM Rules, import, export, contaminated site and worker's health. The monitoring committee has submitted its report along with recommendations, the same were accepted by Hon'ble Tribunal. CPCB has also filed a multiple detailed action taken reports on the same along with recommendations.</p> <p>The Tribunal vide order dated 29.07.2021 disposed of the said matter and directed that;</p> <ul style="list-style-type: none"> <li>• Observations/suggestions of the CPCB with reference to the compliance of HOWM Rules by the State PCBs/PCCs may now be duly complied expeditiously, which may be further overseen by the CPCB.</li> <li>• The CPCB may assess compensation if the State PCBs/PCCs neglect compliance, following due process, which may be recovered and utilized for restoration of the environment, by preparing an action plan to be approved by the Chairman, CPCB.</li> <li>• the MoEF&amp;CC may follow up compliance of steps to be taken by the Central Ministries, for which purpose the CPCB may coordinate with the MoEF&amp;CC.</li> <li>• CPCB may impose compensation, if necessary, on the States/UTs which fail to set up TSDF or make other alternative arrangement for management of hazardous waste as per Rules.</li> <li>• CPCB may also notify the contaminated sites, having potential for damage to the environment, in public domain, along with damage caused and the studies undertaken.</li> <li>• CPCB may also ensure that hazardous waste generators/recycles/operators of TSDF follow safety protocols, undertake periodical audits, have onsite and offsite emergency plans to</li> </ul> | disposed of vide order dated 29.07.2021 |

|     |         |  |   |   |
|-----|---------|--|---|---|
|     |         |  | avert accidents and fire and other environmental damage.  |   |
| (v) | E-waste | OA 621/2018 and OA 512/2018 order dated 15.01.2021 | <p>The matter of OA 621/2018 (MA No. 1505/2018, OA 58/2017) and OA 1001/2019 is regarding disposal of e-waste i.e. compliance to E-Waste (Management) Rules, 2016 (EWMR) including Extended Producer Responsibility. In the said matter CPCB has filed reports indicating status of enforcement of EPR regime, status of collection and channelization of e-waste, verification of facilities of dismantlers and recyclers, informal trading, dismantling and recycling, collection and disposal and monitoring of compliance. In addition to this, Oversight Committee for UP also submitted recommendations for implementation of EWMR. The matter was disposed of vide order dated 15.01.2021 wherein following directions has been passed:</p> <ul style="list-style-type: none"> <li>• Further should be taken for scientific enforcement of EWMR in the light of the reports of the CPCB and the Oversight Committee for the State of UP. The major areas to be focused are: <ul style="list-style-type: none"> <li>- enforcement of EWM Rules,</li> <li>- implementation of authorization regime,</li> <li>- implementation of EPR regime,</li> <li>- bridging the gap between collection target and collection,</li> <li>- enhancing the installed dismantled capacity to match the ewaste generation,</li> <li>- implementation of environmental compensation regime,</li> <li>- constant Vigilance and monitoring,</li> <li>- creation of awareness amongst masses and collectors/handlers/dismantlers/recyclers.</li> </ul> </li> <li>• CPCB needs to update the status periodically atleast once in six months and issue appropriate directions in the light of the reports received.</li> <li>• The CPCB may inter-alia consider steps for compliance of Rule 16 requiring reduction in the use of Hazardous substances in the manufacture of electrical and electronic equipment and their components or consumables or parts or spares.</li> <li>• CPCB may review and updation of siting</li> </ul> | disposed of vide order dated 15.01.2021 |

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|      |                                  |  | <p>norms for e-waste within three months, accidents take place in residential areas on account of unscientific handling of e-waste.</p> <ul style="list-style-type: none"> <li>• The State PCB may ensure in setting up of TSDF and its operationalization CPCB guidelines are duly followed. The e-waste on the bank of River Ramganga may be duly shifted in an environmentally sound manner. Banks of river Ramganga should be cleaned and no deposition of e-waste/black powder observed.</li> <li>• DPCC may continue further efforts in coordination with the concerned Authorities including Delhi Police and East Delhi Municipal Corporation. It is not enough for the DPCC to be content by simply giving directions to other statutory authorities instead of coordinating with them to ensure compliance. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.</li> <li>• All the State PCBs/PCCs need to identify the hotspots by constant vigil and to coordinate with the District Administration at local levels to prevent damage to the environment and public health and meaningful enforcement of rule of law. The E-waste needs to be shifted to the nearest TSDFs for safe disposal. Dismantlers and recyclers may be located in the conforming areas and provided with proper infrastructure facilities.</li> </ul> |   |
| (vi) | C&D Waste                        | ---  |  |   |
| 2    | Sewage Treatment and Utilization | OA 593/2017, Order dated 21.09.2021 and 22.02.2021 | <p>The matter OA 593/2017 with OA 673/2018 is regarding prevention, abatement and control of rivers and streams and to restore wholesomeness of watercourses and controlling discharge of domestic and industrial wastes and remedial action for rejuvenation of 351 identified polluted river stretches in the country, respectively. In this matter CPCB has filed compliance status of the STPs, ETPs, CETPs, use of treated water with its recommendations. Oversight Committee for State of UP also filed report with recommendations. Tribunal constituted Rive Rejuvenation Committee at State level and Central Monitoring Committee at Central level, in this matter. The matter vide order dated 22.02.2021 is disposed of wherein following directions has been passed:</p> <ul style="list-style-type: none"> <li>• Ministry of Jal Shakti may devise an</li> </ul>  | disposed of vide order dated 22.02.2021 |

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|  |  |  | <p>appropriate mechanism for more effective monitoring of steps for control of pollution and rejuvenation of all polluted river stretches in the country. The said mechanism may be called “National River Rejuvenation Mechanism” (NRRM) or given any other suitable name.</p> <ul style="list-style-type: none"> <li>• NRRM may also consider the observations with regard to setting up of National/State/District Environment Data Grid at appropriate levels as an effective monitoring strategy.</li> <li>• Chief Secretaries of all States/UTs and PCBs/PCCs must work in mission mode for strict compliance of timelines for commencing new projects, completing ongoing projects and adopting interim phyto/bio-remediation measures, failing which compensation in terms of earlier orders be deposited with the MoJS, to be utilised in the respective States as per action plan to be approved by the NRRM.</li> <li>• Other steps in terms of action plans for abatement of pollution and rejuvenation of rivers, including preventing discharge or dumping of liquid and solid waste, maintaining flow, protecting floodplains, using treated sewage for secondary purposes, developing biodiversity parks, protecting water bodies, regulating ground water extraction, water conservation, maintaining water quality etc. be taken effectively.</li> <li>• The process of rejuvenation of rivers need not be confined to only 351 stretches but may be applicable to all small, medium and big polluted rivers, including those dried up.</li> <li>• The Chief Secretaries of all States/UTs may personally monitor progress at least once every month and the NRRM every quarter.</li> <li>• Directions of this Tribunal in earlier order, dated 21.9.2020 are reiterated (in said order several directions have been given to all States/UTs, Chief Secretaries of States/UTs, CMC, RRC, CPCB)</li> <li>• The NRRM and the Chief Secretaries of all the States/UTs may take into account the observations and earlier directions.</li> <li>• The MoJS or any other aggrieved person will be free to take remedies by way of initiating prosecution or execution.</li> </ul> |  |
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| 3 | Water Quality | OA 673/2018 order dated 21.09.2020 and 22.02.2021 | Combined with OA 593/2017 in order dated 21.09.2021 and 22.02.2021. Order is same as above.  | disposed of vide order dated 22.02.2021 |
|   |               | OA 325/2015, order dated 18.11.2020               | <p>The scope of matter OA 325/2015 is to identification, protection and restoration of water bodies in the entire country. The matter vide order dated 18.11.2020 is disposed of with following directions:</p> <ul style="list-style-type: none"> <li>• All States/UTs may forthwith designate a nodal agency for restoration of water bodies, wherever no such agency has so far been so designated.</li> <li>• Under oversight of the Chief Secretaries of the States/UTs, the designated nodal agency may <ul style="list-style-type: none"> <li>a) Hold its meeting not later than 31.1.2021 to take stock of the situation and plan further steps, including directions to District authorities for further course of action up to Panchayat levels and to evolve further monitoring mechanism as well as Grievance Redressal Mechanism (GRM).</li> <li>b) Submit periodical reports to the CPCB/Secretary Jal Shakti, Government of India. First such report may be furnished by 28.02.2021.</li> </ul> </li> <li>• The Central Monitoring Committee for monitoring remediation of 351 polluted river stretches, headed by the Secretary, MoJS may monitor the steps for restoration of water bodies by all the States periodically, atleast thrice in a year. First such monitoring may take place by 31.3.2021.</li> <li>• Any individual grievances may be first raised before the appropriate GRM or by moving the concerned District Magistrate which may be looked into on merits.</li> </ul> | disposed of vide order dated 18.11.2020 |
|   |               | OA 829/2019, Order dated 21.09.2020               | <p>The matter OA 829/2019 is related to issue of coastal pollution on account of discharge of untreated effluents/sewage. The matter was disposed of vide order dated 21.09.2020 with the following directions:</p> <ul style="list-style-type: none"> <li>• Coastal pollution needs to be dealt with in the same manner as polluted river stretches</li> </ul>  | disposed of vide order dated 21.09.2020 |

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|  |  |  | <p>by preparing action plans of each States/UTs which may also be monitored by the Central Monitoring Committee (CMC) simultaneously with the 351 polluted river stretches and the said subject may also be covered in the next report of the CMC.</p> <ul style="list-style-type: none"> <li>• The CMC is to be headed by the Secretary, Ministry of Jal Shakti and assisted by the CPCB and NMCG and at the States/UTs level, the Chief Secretaries have to monitor the compliance status and give reports to and interact with the CMC.</li> <li>• The matter was further reviewed and disposed of with The matter OA 593/2017 with OA 673/2018.</li> </ul>  |   |
|  |  | <p>OA 496/2016, order dated 22.01.2021<br/>OA 176/2015, order dated 20.07.2020</p> | <p>The matter OA 496/2016 was considered for water management in Delhi, including rain water harvesting, revival of water bodies, use of treated water and control of illegal extraction of ground water, problem of contamination of ground water. The matter was disposed of vide order dated 22.1.2021 directing that:</p> <ul style="list-style-type: none"> <li>• As per orders in the matter OA 593/2017 and 673/2018, issue of restoration of water bodies, use of treated water for secondary purposes, installation of RWH systems and control of illegal extraction of groundwater being part of the water management may be dealt with in a holistic manner at the District level, State level as well as National level by the designated authorities for the purpose at periodical intervals and final consolidated reports may be furnished by the CMC to the Tribunal.</li> <li>• the Chief Secretary, Delhi may in coordination with the concerned authorities, including the Delhi Jal Board and the Delhi Development Authority take further action on the subject of restoration of waterbodies, installation of RWH systems, utilisation of treated sewage water, extraction of ground water and prevention of contamination of water in the light of the earlier orders.</li> <li>• the matter is monitored by the River Rejuvenation Committee (RRC) at least once a month and by the Chief Secretary at least once in every three months.</li> <li>• The periodical reports of the steps taken may be furnished to the Secretary, MoWR who is chairing the CMC for rejuvenation of polluted rivers and water bodies including component</li> </ul> | <p>disposed of vide order dated 22.1.2021</p> |

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|   |  |   | <p>of rain water harvesting of such rejuvenation.</p> <ul style="list-style-type: none"> <li>the Delhi Government and all other States/UTs as well as the CMC may explore whether a model can be developed as a strategy for augmenting supply of drinking water by linking water collected through RWH systems to the water supply systems on the pattern of schemes for connecting solar energy generated in individual houses with the Grids with requisite incentives to motivate the concerned individuals/organizations.</li> </ul>  |   |
| 4 | Industrial Pollution Control               | OA 593/2017, order dated 21.09.2020 and 22.02.2021<br>OA 639/2018, order dated 23.03.2021                       | The matter OA 639/2018 is for consideration for revision of existing monitoring mechanism to oversee compliance of environmental norms by the State PCBs, including duration for mandatory inspections of 'highly polluting 17 category', 'red', 'orange' and 'green' category industries and policy of auto renewals of Consent to Operate under the Water (Prevention and Control of Pollution) Act, 1974 as well as the Air (Prevention and Control of Pollution) Act, 1981. The matter was disposed of vide order dated 23.03.2021 directing MoEF&CC, MoJS, MoUD, GoI, CPCB, Chief Secretaries and State PCBs/PCCs and SEIAAs of all States/UTs.to take steps as per direction of Tribunal vide order dated 05.02.2021 in OA 95/2018.  | disposed of vide order dated 23.03.2021 |
| 5 | Air Quality Management and Noise Pollution | OA 681/2018, order dated 08.04.2021<br>OA 519/2016, (related to noise pollution in Delhi)order dated 11.08.2020 | <p>The matter OA 681/2018 is related to the issue of remedial action for air pollution in 124 Non attainment Cities (NACs) and other air polluted areas where air quality is poor and above and Noise pollution. The matter was disposed of vide order dated 08.04.2021 directing the following:</p> <ul style="list-style-type: none"> <li>Constitution of an eight-member National Task Force (NTF) to be headed and coordinated by the Secretary MoEF&amp;CC with nominees (not below the rank of Joint Secretaries) of Ministries from Housing and Urban Development, Road Transport, Petroleum, Power, Agriculture, Health and Chairman, CPCB with a view to monitor remedial steps to improve the status of air quality in NACs consistent with the action plans already prepared and approved by the Expert Committee and directions of this Tribunal and also to monitor compliance of noise control norms.</li> <li>NTF may also monitor enforcement of laid down air quality standards beyond NACs in other identified air polluted areas where air</li> </ul> | disposed of vide order dated 08.04.2021 |

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|  |  |  | <p>quality is poor and above.</p> <ul style="list-style-type: none"> <li>• The NTF may hold its first meeting within one month and thereafter evolve mechanism for monitoring by quarterly meetings with Chief Secretaries of concerned States/UTs.</li> <li>• The NTF may coordinate and work in tandem with the Committees already constituted under NCAP at National and State levels.</li> <li>• Monitoring by NTF may be with reference to the action plans of 124 NACs. The components include installation of monitoring stations, completion of CC and SA studies, shifting, prohibiting and regulating activities beyond carrying capacity (such as shifting to cleaner fuel and declaring regulated/no vehicle zones so as to ensure that the air quality does not go beyond 'poor' for protection of health of the citizens), effectiveness of PGRPs, timelines for execution of the action plans and recovery of compensation for delay, addressing gap in control of noise pollution, afforestation drives utilizing CAMPA funds, effective implementation of ERS, revamping of PCBs/PCCs and other monitoring mechanism, remediation of legacy waste sites and effective steps for management of other waste, including biomedical, plastic and e-waste, dust control, public awareness and community involvement programmes and setting up of data grids on all levels. NTF may also evolve and oversee parameters for interse ranking of success of remedial action for 124 NACs and other air polluted areas where air quality is poor and above. Further, accountability for failures and incentives for success also needs to be monitored. NTF is free to take up any other incidental issues.</li> <li>• Consistent with Digital India initiatives, MoEF&amp;CC/ CPCB may consider setting up and periodically updating National Environment Data Grid (NEDG) linked to the State Environment Data Grids (SEDGs) and District Environment Data Grids (DEDGs) and further linked to available portals like online air quality, Sameer and other monitoring stations to facilitate analysis, research and planning on the subject. It may be further interlinked to National Air Quality Monitoring Programme (NAMP).</li> <li>• Based on above data, the MoEF&amp;CC may lay</li> </ul> |  |
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|   |             |                                     | <p>down guidelines for classifying cities/districts in terms of air quality in different categories such as 'red', 'orange' and 'green'. On that basis, a National Air Quality Atlas may be compiled and published on the websites of MoEF&amp;CC, CPCB and State PCBs/PCCs annually.</p> <ul style="list-style-type: none"> <li>The Chief Secretaries of all States/UTs may continue to monitor progress in execution of action plans at State level with the assistance of monitoring cells in their offices and the AQMCs. The State level monitoring must include action at the ground as per directions to be implemented by the District Magistrates or other concerned departments. The monitoring may include all associated issues, including road dust control by appropriate sprinkling of water (utilizing treated water, instead of potable water), planting herbs and shrubs, and all sources of pollution, including fire crackers. The issue of noise pollution also needs to be addressed, as earlier direction.</li> </ul>  |   |
| 6 | Sand Mining | OA 360/2015, order dated 26.02.2021 | <p>The matter OA 360/2015 is related to updation of enforcement and monitoring mechanism to control and regulate illegal sand mining (including riverbed sand mining). CPCB has filed reports in this matter. The matter was disposed of vide order dated 26.02.2021, wherein following directions have been passed accepting CPCB's report:</p> <ul style="list-style-type: none"> <li>The scale of compensation calculated with reference to approach II (as per CPCB report) be adopted by all the States/UTs. Though compensation assessment for damage to the environment is a dynamic concept, depending on variables, floor level formula can be worked out to avoid arbitrariness inherent in unguided discretion.</li> <li>The CPCB may issue an appropriate statutory direction for the facility of monitoring and compliance to the Environment Secretaries of all the States/UTs who may forthwith evolve an appropriate mechanism for assessment and recovery of compensation in all Districts of the State. The recovered compensation may be kept in a separate account and utilized for restoration of environment by preparing an appropriate action plan under the directions of the Environment Secretary with the assistance of such individual/</li> </ul> | disposed of vide order dated 26.02.2021 |

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|  |  |  | <p>institutions as may be considered necessary.</p> <ul style="list-style-type: none"> <li>• In the Central Government, the concerned authorities include Mining Ministry, Environment Ministry, Jalshakti Ministry and CPCB. In States, Departments of Mining, Environment, SEIAA, PCB and District Magistrates, may act as enforcement authorities and may interact to tackle such situations.</li> <li>• All the States/UTs to strictly follow the Sustainable Sand Mining and Management Guidelines-2016 read with Enforcement and Monitoring Guidelines for Sand Mining-2020 reinforced by mechanism for preparation of District Survey Reports Environment Management Plans, replenishment studies, mine closure plans, grant of EC, assessment and recovery of compensation, seizure and release of vehicles involved in illegal mining, other safeguards against violations, grievance redressal, accountability of the designated officers and periodical review at higher levels.</li> <li>• periodic inspection be conducted by a five-members Committee, headed and coordinated by the SEIAA and comprising CPCB (wherever it has regional office), State PCB and two expert members of SEAC dealing with the subject. Where CPCB regional office is not available, if MoEF&amp;CC regional office is available, its Regional Officer will be included in the Committee. Where neither CPCB nor MoEF&amp;CC regional office exists, Chairman, SEIAA will tie up with the nearest institution of repute such as IIT to nominate an expert for being included in the Committee.</li> <li>• Such inspection must be conducted at least thrice for each lease i.e. after expiry of 25% the lease period, then after 50% of the period and finally six months before expiry of the lease period for midway correction and assessment of damage, if any.</li> <li>• The reports of such inspections be acted upon and placed on website of the SEIAA. Every lessee, undertaking mining, must have an environment professional to facilitate sustainable mining in terms of the mining plan and environmental norms. This be overseen by the SEIAA.</li> <li>• Environment Departments may also develop an appropriate mobile App for receiving and redressing the grievances against the sand</li> </ul> |  |
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|  |  |  | <p>mining, including connivance of the authorities and also a mechanism to fix accountability of the concerned officers.</p> <ul style="list-style-type: none"> <li>• The mechanism must provide for review at the level of the Chief Secretary at least once in every quarter, in a meeting with all concerned Departments in the State.</li> <li>• The Chief Secretary UP may ensure further action in the light of the report of the Oversight Committee.</li> <li>• Similarly, at National level, such review needs to be conducted atleast once in a year by the Secretary, Environment in coordination with the Secretaries Mining and Jalshakti Ministries the CPCB.</li> <li>• the Secretary MoEF to convene a meeting in coordination with the CPCB and Mining and Jalshakti Ministries of Central Government and such other experts/individuals at National level and representatives of States within three months for interaction on the subject which may be followed by such meetings being convened by the Chief Secretaries in all States in next three months. Holding of such meetings will provide clarity on enforcement strategies and help protection of environment.</li> </ul> |  |
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It is humbly submitted that task of preparation of District Environment Plan and its monitoring as directed by Hon'ble National Green Tribunal has been taken up by most of the Districts. The State Environment Plan is still under the process of preparation in many States and Union Territories, for which State Governments are required to integrate District Environmental Plan while preparing the State Plan. The districts may require adequate budgetary allocation for implementation of District Environment Plans.

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Item No. 05

(Court No. 1)

**BEFORE THE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI**

(By Video Conferencing)

Original Application No. 360/2018  
(SLP (Civil) No. 2959/2014)

Shree Nath Sharma

Applicant

Versus

Union of India & Ors.

Respondent(s)

Date of hearing: 08.02.2022

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON  
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER  
HON'BLE DR. NAGIN NANDA, EXPERT MEMBER  
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

Respondent: Mr. Mukesh Kumar, Advocate with Ms. Youthika Puri, Scientist - D for  
CPCB

**ORDER**

1. Issue for consideration is desirability of District Environment Plans in terms of Articles 243 G, 243 W, 243 ZD, read with 11<sup>th</sup> and 12<sup>th</sup> Schedules to the Constitution of India, to be operated by the District Planning Committee under article 243ZD and based thereon State Environment Plans and also National Environment Plan to help protection of environment, public health and environmental rule of law in the country.

2. Though the matter which came up before the Tribunal initially concerned pollution of Sujanganga River at Bharatpur in Rajasthan, in proceedings received on transfer of from the Rajasthan High Court, later, vide order dated 26.09.2019, scope of proceedings was extended to existence of a District Environment Plan with relevant data of thematic

areas and plans to mitigate the challenges relating to the environment in the District. Earlier, vide order dated 15.07.2019 in O.A. No. 710/2017, the Tribunal had directed preparation of consolidated District Environment Plans in all Districts covering specific thematic areas, mentioning current status, identified gaps and targeted compliance level. Based on such plans, there could be State Environment Plans and finally a National Environment Plan. This could go long way in protection of environment. Relevant part of the said order is reproduced below:-

“6. This Tribunal in O.A. No. 606/2018, while dealing with the compliance of Municipal Solid Waste Management Rules, 2016 also flagged other issues and required monitoring at the level of the Chief Secretaries and the District Magistrates. **The Chief Secretaries of all the States/UTs have appeared before this Tribunal, including the Chief Secretary of State of Rajasthan and directions have been issued for continuous monitoring and filing of further reports.**

7. Vide order dated 12.09.2019, while fixing a schedule for further appearance of the Chief Secretaries of all the States/UTs, direction has been issued to compile information with reference to the following specific thematic areas viz.:

- Compliance to Solid Waste Rules including Legacy Waste.
- Compliance to Bio-medical Waste Rules.
- Compliance to Construction & Demolition Waste.
- Compliance to Hazardous Waste Rules.
- Compliance to E-waste Rules.
- 351 Polluter Stretches in the country.
- 122 Non-attainment cities.
- 100 industrial clusters.
- Status of STPs and re-use of treated water.
- Status of CETPs/ETPs including performance.
- Ground water extraction/contamination and re-charge.
- Air pollution including noise pollution.
- Illegal sand mining.
- Rejuvenation of water bodies.

8. Such information is to be furnished to the CPCB by the Chief Secretaries of all the States/UTs indicating:

- Current status
- Desirable level of compliance in terms of statutes.
- Gap between current status and desired levels.
- Proposal of attending the gap with time lines.

- Name and designation of designated officer for ensuring Compliance to provisions under statute.

9. Since CPCB is to file updated report by 15.11.2019, the Chief Secretaries of all the States/UTs may furnish such information by 31.10.2019.

10. We may also refer to order dated 15.07.2019 in O.A. No. 710/2017, Shailesh Singh vs. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors. directing as follows:

*“We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ZD read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ZD) **with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned. The monthly report of monitoring by the District Magistrate may be furnished to the Chief Secretary and may be placed on the website of the District and kept on such websites for a period of one year. This may be made operative from 1.08.2019. Compliance of this direction may also be seen by the Chief Secretaries of the States/UTs. This may not only comply with mandate of law but provide an institutional mechanism for effective monitoring of environment norms.**”*

11. To facilitate preparation of such District Environment Plan, **it will be appropriate that CPCB prepares a Model/Models and places the same on its website which may be adopted with suitable changes as per local requirements for all Districts in the country and monitored by the Chief Secretaries with reports to the Tribunal in O.A. No. 606/2018.**

**12. The Department of Environment of all States and Union Territories may collect such District Environment Plans of their respective States and finalize the ‘State Environment Plan’ covering the specific thematic areas referred in Para-7 including information as contained in Para-8 and template of Model/Models District Environment Plan provided by the CPCB. The action for preparation of State’s Environment Plan shall be monitored by the respective Chief Secretaries of States and Administration of UTs. Let this action be completed by 15.12.2019 and compliance be reported to the Tribunal by 31.12.2019.**

**13. Based on States and UTs Environment Plans, MoEF&CC and CPCB shall prepare country's Environment Plan accordingly. Let the Secretary, MoEF&CC and Chairman, CPCB steer the preparation of country's Environment Plan. Let their action be completed by 31.01.2020 and compliance be reported to the Tribunal by 15.02.2020."**

3. After passing first order dated 15.7.2019, referred to above, the matter has been reviewed by the Tribunal thrice earlier in the last two years - 19.03.2020, 29.01.2021 and 05.07.2021 in the light of reports about compliance status filed by CPCB dated 14.02.2020, 28.01.2021 and 02.07.2021. Operative part of the orders passed on the said occasions are:-

**19.03.2020**

**"5. While we note the steps taken, completion of environmental plans in terms of order of this Tribunal cannot be unduly delayed having regard to implications of such steps for protection of environment and public health. Some of the handicaps pointed out can be overcome by pro-active role of CPCB in ensuring preparation of at least one model District Environment Plan in every State in the first instance which can thereafter be replicated for all the Districts in the States/UTs and so on. For this purpose, State PCB and concerned District Magistrate may assist the CPCB. This step may be completed by simultaneous initiative in all the States within three months. In the last nine months, some work may have already been done in the States/UTs. Thus, it should be possible to finalize a model action plan at least for one District each in all States/UTs in the next three months. Thereafter, the exercise may be replicated with regard to all the Districts followed by State Environmental Plan and then a National Environmental Plan in further three months. CPCB is at liberty to utilize compensation funds and involve any individuals/organizations in the process. This exercise will be without prejudice to monitoring mechanism in terms of earlier directions. Wherever exercise has been completed and found to be satisfactory, further steps for execution may be taken accordingly. Status report of progress in this regard may be furnished before the next date by email at judicial-ngt@gov.in."**

**20.09.2021**

**"5. xxx.....xxx.....xxx**

**(iii.) As per the assessment made by CPCB, it is observed that District / UT Environment Plan prepared by Chandigarh, UT Environment Department is satisfactory, as it covers all thematic areas including**

**action plan along with timelines for respective implementing agencies. Further, the State Environmental Plan (SEP) prepared by West Bengal State is also satisfactory, wherein the district level plans and action points are comprehensively addressed.**

#### **5. Proposed Follow-up Action**

- (i) Since State have already prepared 220 DEPs, it is submitted that, these plans may be implemented by respective States after verification to ensure all the thematic points are adequately covered as per data templates and time-bound action plans are identified with respective agencies at District and State level. These Plans also need to be integrated with State Environment Plans. State may also take help of any expert agency or institution to streamline all DEPs. Adequate budgetary provision may be made by States for preparation of DEPs and SEPs.**
- (ii) 5 selected DEPs for 5 Districts namely Baharaich, UP; Bokaro, Jharkhand; Pune, Maharashtra; Chamrajnagar, Karnataka; and Panchkula, Haryana to be verified and improved by CPCB in 03 months and the same may be shared with every State and UT as model DEPs for information and reference of other Districts.**
- (iii) States namely Andaman and Nicobar Islands, Telangana, Uttarakhand, Arunachal, Mizoram and Sikkim, including the other States who have not yet completed DEPs all Districts may complete the same in time bound manner.”**

6. We have perused the report filed by the Oversight Committee for the State of UP, giving the compliance status in UP, which is on same lines as the report of the CPCB.

7. From the above, it is seen that out of 739 Districts, DEPs have been prepared in 220 Districts, out of which CPCB has data for 115 Districts. CPCB has selected five representative models having regard to social and geographical considerations.

8. In view of above, having regard to the significance of the issue and inadequate progress, **we direct the Chief Secretaries of all the States/UTs to oversee and monitor compliance by the concerned District Magistrates for preparing the requisite plans and execute the plans already prepared. Further steps for preparation and execution of State and National plans may**

**also be taken in the interest of scientific and effective protection of environment and public health.**

**9. Vide orders dated 22.01.2021 in OA 916/2018, Sobha Singh & Ors. vs. State of Punjab & Ors. and OA 496/2016, Tribunal on its own motion vs. Govt. of NCT of Delhi & Ors., we have requested the Monitoring Committees, constituted by this Tribunal for certain environmental issues in Punjab and Delhi, to oversee compliance of preparation and execution of DEPs in Punjab and Delhi and furnish compliance status as on 31.3.2021.**

**10. We make similar request to the Monitoring Committee in UP, headed by Justice SVS Rathore, a former Judge of Allahabad High Court, the Oversight Committee for compliance of directions of this Tribunal for rejuvenation of river Ghaggar, headed by Justice Pritam Pal, former Judge of the Punjab and Haryana High Court to oversee compliance on this aspect for Haryana, the Committee headed by Justice Prakash Tatia, former Chief Justice of Jharkhand High Court, for compliance in Rajasthan, Justice B.C. Patel, former Chief Justice, Delhi High Court for compliance in Gujarat, Justice V.M. Kanade, former Judge, Bombay High Court, who has earlier monitored compliance of certain directions of this Tribunal relating to environmental issues, for compliance in Maharashtra. They may send status report as on 31.3.2021 by 15.4.2021. For all other States/UTs, the Chief Secretaries concerned may conduct such oversight and furnish the status of compliance as on 31.03.2021 to CPCB. CPCB may file a consolidated report before this Tribunal on or before 30.04.2021 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF). State PCBs may also provide necessary assistance in coordination.”**

**05.07.2021**

“1to12...xxx.....xxx.....xxx

13. As already noted, it is the Constitutional obligation of the States/UTs to ensure compliance of the mandate under Articles 243 G, 243 W and 243 ZD read with 11<sup>th</sup> and 12<sup>th</sup> Schedules. Clean environment is part of right to life under Article 21 of the Constitution and also fundamental in governance under Articles 37 read with 47 and 48A. Environment is also a subject covered by the definition of disaster under Section 2(b) of the Disaster Management Act, 2005. Thus, effective administrative machinery equipped to deal with the matter is required at all levels. The existing machinery should be able to meet the challenge and should be revamped from time to time. **As repeatedly observed by this Tribunal, degradation of air, water and soil cause large number of deaths and diseases, apart from loss of livelihood. Environment find prominent mention in the “Sustainable Development Goals” (SDGs) which are planned and coordinated at international levels also. Appreciable initiatives taken include Swachh Bharat Mission, Clean water, restoration of water bodies - ponds, rivers, lakes, protection of eco-sensitive zones but success depends on vibrant monitoring.**

***The reports discussed above are not re-assuring. There seems to be huge gap in responsibility entrusted to the authorities and action on the ground, as shown by the reports quoted earlier. Damage to the environment is a criminal offence under various statutes. Deaths and diseases attributable to non-compliance of environmental norms cannot be disputed but adequate remedial action remains to be seen. Effect of deaths and diseases due to pollution is no less than homicides or hurts to human beings. Major failure of State authorities in compliance of waste management norms, which management is vested in the State authorities but no accountability is fixed for such failures. Such unsatisfactory state of affairs needs to be checked by involvement of senior functionaries in the Government, committed to the welfare of citizens, the Constitution and the Rule of law. We hope the concerned authorities will not fail the citizens. Remedies need to be provided at grassroot level with as high priority as opening of primary health centres or police stations for protection of basic right to clean environment, health and hygiene. This requires identification of challenges at every level, starting from Panchayat level upto the national level. The identified issues need to be compiled and placed in public domain which may help in public participation which is a recognized strategy for protection of the environment.***

***14. The 73<sup>rd</sup> and 74<sup>th</sup> amendments to the Constitution covering the requirement of having a plan for protection of environment upto Panchayat level, coming in force in the year 1993 which, consistent with the international conventions, including the Stockholm and Rio conferences, to which India is a party, seek to promote protection of environment at the grass root level. It is a matter of regret that the mandate of law remains practically dead letter when even after 28 years, such plans are not in place at many places and where plans have been prepared, the same are incomplete. As found by the Oversight Committees in the reports quoted above, such plans must clearly identify the challenges in terms of gaps in current status of environment and desirable situation and compliance status to be achieved. Making of plans is only a first step which will not by itself be complete unless there are budgetary provisions, timelines and effective monitoring mechanism. There has to be flow of information from the lowest level upto the national level to enable making of appropriate policies and also flow of directions/guidelines from the national level upto the Panchayat level based to help tackling the complex issues and suitable -holding. It is only based on grass root level information and plans that an effective and meaningful State level plan and thereafter national level plan can be prepared. This is not merely a wish but the Constitutional mandate and situational imperative as shown by factual situation depicted in orders of this Tribunal dealing with the situation.***

***15. There is dire need for compiling information on vital environmental issues and planning to address the gaps in compliances. Current monitoring is inadequate. In OA No. 95/2018, Aryavart Foundation v. M/s Vapi Green Enviro Ltd. & Ors., vide order***

dated 05.02.2021, this Tribunal considered the status of performance of statutory regulators – State PCBs, based on consolidated report of the CPCB and found the situation far from satisfactory. The Tribunal also noted challenges posed by pollution due to violation of environmental norms. The Tribunal concluded:

**“10. We have given due consideration to the report, which shows startling state of affairs tested on the touchstone of ‘Sustainable Development’ principle, accepted in Stockholm conference and which has been held to be part of right to life under article 21 of the Constitution in Vellore Citizens’ Welfare Forum v. Union of India, (1996) 5 SCC 647.**

**11. Some of the significant observations include failure to fill up key positions, to acquire necessary equipment, to arrange continuous training, to prepare State Environment policy, to specify industries-siting criteria, making inventory of grossly polluting industries, not specifying standards of inlet to the CETPs and hazardous waste, inaction against identified polluters, taking steps for bridging gaps in law and enforcement with regard to liquid and solid waste (of different kinds), including non-functional and noncompliant ETSPs, STPs and CETPs, inadequate monitoring of environmental compliance in Class II towns and coastal areas, failure to compile and analyse data and filing annual reports, inefficiency shown by inaction against serious violations of environmental norms. Needless to say that such sorry state of affairs is reflection of poor governance, making environmental rule of law far from reality.**

12. The environmental law principles, which this Tribunal is mandated to apply under sections 20 and 15 of the NGT Act, 2010, are – ‘sustainable development’, ‘precautionary’ and ‘polluter pays’. In *Hanuman Laxman*, (2019) 15 SCC 401, (paras 142-156), significance of environmental rule of law has been highlighted to achieve sustainable development goals for prosperity, health and well being. **This requires filling of gap between law and enforcement.** In *T.N. Godavarman Thirumulpad v. Union of India*, (2002) 10 SCC 606, at page 621, it was observed that the State has to

*“forge in its policy to maintain ecological balance and hygienic environment. Article 21 protects right to life as a fundamental right. Enjoyment of life and its attainment including the right to life with human dignity encompasses within its ambit, the protection and preservation of environment, ecological balance free from pollution of air and water, sanitation without which life cannot be enjoyed. Any contra acts or actions would cause environmental pollution. Therefore, **hygienic environment is an integral facet of right to healthy life and it would be impossible to live with human dignity without a humane and healthy***

**environment.** Environmental protection, therefore, has now become a matter of grave concern for human existence. Promoting environmental protection implies maintenance of the environment as a whole comprising the man-made and the natural environment. Therefore, there is constitutional imperative on the Central Government, State Governments and bodies like municipalities, not only to ensure and safeguard proper environment but also an imperative duty to take adequate measures to promote, protect and improve the man-made environment and natural environment.”

13. In *A.P. Pollution Control Board v. Prof. M.V. Nayudu*, (1999) 2 SCC 718, at page 732, it was observed “..**Good governance is an accepted principle of international and domestic laws. ....It includes the need for the State to take the necessary “legislative, administrative and other actions” to implement the duty of prevention of environmental harm...**”. In *Techi Taga Tara*, *supra*, the Hon’ble Supreme Court referred to several Committees on **need for revamping the regulatory bodies by appointing persons of outstanding ability and high reputation to the State PCBs and equipping them with laboratories and other equipment for performing statutory functions.** Apart from the Tribunal being approached under sections 14 and 15 by aggrieved parties, pointing out degradation of environment and inaction of the statutory regulators, the Hon’ble Supreme Court has required this Tribunal to monitor compliance of such statutory obligations for protecting environment. This is not possible unless the statutory regulators are effective. Significant issues so referred by the Hon’ble Supreme Court include a) liquid waste management, (2017) 5 SCC 326, *Paryavaran Suraksha vs. Union of India & Ors.* wherein it was directed that requisite STPs, ETPs, CETPs must be set up by 31.3.2018, failing which coercive measures may be taken against concerned authorities, to enforce statutory mandate of the Water (Prevention and Control of Pollution) Act enacted in 1974, prohibiting any water pollution, making it a criminal offence. b) compliance of solid waste management rules. Vide order dated 2.9.2014 in WP 888/1996, *Almitra H. Patel Vs. Union of India & Ors.* on the file of the Supreme Court, the issue has been referred to this Tribunal for monitoring compliance of Solid Waste Management Rules. c) In (2015) 12 SCC 764, *MC Mehta v. UOI*, issue of rejuvenation of Ganga stands referred to this Tribunal. d) Vide order dated 24.7.2017 in WP 725/1994, ‘And quite flows Yamuna’, rejuvenation of Yamuna stands referred to this Tribunal. It is not necessary to refer to several other orders. Finding that statutory regulators were not effective and serious damage was continuing, the Tribunal has appointed independent monitoring Committees<sup>1</sup> on several issues.

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<sup>1</sup>To monitor compliances with regard to:

- (i) River Ghaggar in OA No. 138/2016 (TNHRC), *Stench Grips Mansa’s Sacred Ghaggar River*
- (ii) River Sutlej in OA 916/2018, *Sobha Singh v. State of Punjab & Ors.*
- (iii) River Yamuna in OA 06/2012, *Manoj Mishra v. UOI & Ors.*
- (iv) River Musi in OA 426/2018, *Mohammed Nayeem Pasha & Anr. v. State of Telangana & Ors.*

*In substance, monitoring of the enacted environmental laws including the Water Act, Air (Prevention and Control of Pollution) Act, 1981 and the Environment (Protection) Act, 1986 and Rules framed thereunder needs to be reviewed and made effective in the interest of protection of environment and public health. This is not possible unless the regulatory bodies are duly manned and equipped and function efficiently. The report shows that it is not happening and there are huge gaps. With such gaps, it is only a dream to expect clean environment – fresh water or fresh air. Irreversible degradation of environment is bound to result in avoidable deaths and diseases and loss of scarce and good quality water, air and soil and biodiversity.*

14. *The findings in the report showing gaps resulting in large scale non-compliances in enforcement of environmental laws are supported by observations of this Tribunal, which include the following:*

(I) OA 593/2017, *Paryavaran Suraksha Samiti & Anr. vs. Union of India & Ors.*<sup>2</sup>, involves monitoring of liquid waste management in terms of orders of the Hon'ble Supreme Court in (2017) 5 SCC 326. We have found that as a result of continuing failure of the statutory authorities to ensure compliance, industrial as well as municipal liquid waste is being discharged **resulting in pollution of groundwater as well as surface water, including water bodies, drains, streams, rivers and coastal areas. The Tribunal has noted that as per data compiled by the CPCB, 351 river stretches are declared polluted. Comprehensive Environment Pollution Index (CEPI) prepared by the CPCB shows that 100 industrial clusters are polluted.** The Tribunal is also dealing with the remedial action for restoration of the 351 stretches in OA 673/2018<sup>3</sup>, *In Re: News item published in "The Hindu" authored by Shri Jacob Koshy, titled "More river stretches are now critically polluted: CPCB"* for which the Tribunal has directed **preparation and execution of action plans for each of such stretches by constituting River Rejuvenation Committees (RRCs) for all States/UTs headed by Environment Secretaries which action needs to be overseen by the Chief Secretaries at the State level and by a Central Monitoring Committee (CMC) headed by Secretary, Jal Shakti alongwith NMCG and CPCB at the national level.** OA 829/2019<sup>4</sup>, *Lt. Col. Sarvadaman Singh Oberoi v. Union of India & Ors.*

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- (v) River Ganga in OA 200/2014, *M.C. Mehta v. Union of India & Ors.*
  - (vi) River Jojari in OA 329/2015, *Gram Panchayat Araba v. State of Rajasthan & Ors.*
  - (vii) CETP in Talaja District in OA 125/2018, *Arvind Pundalik Mhatre v. Ministry of Environment, Forest and Climate Change & Ors.*
  - (viii) District Environment Plan in OA 360/2018 *Shree Nath Sharma v. Union of India & Ors.*
  - (ix) 'Rat Hole' coal mining in OA 110(THC)/2012, *Threat to Life Arising Out of Coal Mining in South Garo Hills District v. State of Meghalaya & Ors.*
  - (x) Solid waste management rules in OA 606/2018, *Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues.*

<sup>2</sup> Vide order dated 21.09.2020

<sup>3</sup> Vide order dated 21.09.2020

<sup>4</sup> Vide order dated 21.09.2020

*deals with the remedying of **coastal pollution for which directions have been issued on the same pattern for preparation and execution of action plans by the RRCs to be overseen by the Chief Secretaries at the State level and by the CMC at the national level.** The same order also deals with utilisation of treated water, being OA 148/2016, Mahesh Chandra Saxena vs South Delhi Municipal Corporation & Ors. and OA 325/2015<sup>5</sup>, Lt. Col. Sarvadaman Singh Oberoi v. Union of India & Ors., dealing with the issue of restoration of water bodies by removing encroachments and preventing pollution has been dealt with by this Tribunal. OA 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors.<sup>6</sup>, the Tribunal has directed monitoring of groundwater extraction to give effect to the mandate in Hon'ble Supreme Court judgment in M.C. Mehta v. Union of India & Ors. (1997) 11 SCC 312.*

- (II) *Apart from water pollution, air pollution the issue air pollution has been dealt with by this Tribunal by separate order in OA 681/2018<sup>7</sup>, News item published in "The Times of India" Authored by Shri Vishwa Mohan titled "**NCAP with multiple timelines to clean air in 102 cities to be released around August 15**" requiring constituted **Air Quality Monitoring Committees in all States/UTs to prepare and execute action plans for control of air pollution in 122 non-attainment cities (where air quality is normally beyond the prescribed norms).***
- (III) *The issue of solid waste management has been dealt with by this Tribunal in OA 606/2018 in pursuance of directions of the Hon'ble Supreme Court in Writ Petition No. 888/1996, Almitra H. Patel & Anr. v. Union of India & Ors. In the said matter, the Chief Secretaries of all States/UTs were required to remain present before this Tribunal<sup>8</sup> and after interaction with them, separate orders for all States/UTs referring to the individual issues in such States/UTs,<sup>9</sup> particularly **issue of legacy waste dump sites and remediation of current waste on scientific basis were dealt with and the Chief Secretaries were directed to monitor compliance every month by creating a monitoring cell, directly under them, in terms of directions of the Hon'ble Supreme Court and the District Magistrates monitoring such compliances every fortnight. It has been found that there are more than 3000 dump sites where legacy waste has accumulated over the years but the remedial action has not been taken except at very few places. This is resulting in water and air pollution and soil degradation on continuous basis, to the detriment of the environment and the public health.** The statutory timelines have come to an end. Reference is made in this regard also to order dated 29.01.2021 in OA No. 519/2019,*

<sup>5</sup> Vide order dated 18.11.2020

<sup>6</sup> Vide order dated 20.07.2020

<sup>7</sup> Vide order dated 21.08.2020

<sup>8</sup> Vide order dated 16.01.2019

<sup>9</sup> Vide order dated 18.07.2019 (last such order is in respect of Jammu & Kashmir)

*In re: News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes" and order dated 28.02.2020 in OA No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016. It was directed, vide order dated 10.01.2020, that compensation will be payable for failure to comply with the requirement of taking steps mentioned in Rule 22 of the SWM Rules, 2016 at scales mentioned therein, depending on the size of local bodies, from 01.04.2020 till compliance. Compensation was also directed to be recovered at the laid down scale for delay in commencing and completing the legacy waste remediation measures.*

(IV) With regard to **bio-medical waste**, the matter has been dealt with in OA 710/2017, Shailesh Singh, v. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.<sup>10</sup>, with regard to **hazardous waste**, matter has been dealt with in OA 804/2017, Rajiv Narayan v. Union of India & Ors.<sup>11</sup>, with regard to **e-waste**, matter has been dealt with in OA 512/2017, Shailesh Singh v. State of UP<sup>12</sup>, with regard to **plastic waste**, matter has been dealt with in EA 13/2019 in OA 247/2017, Central Pollution Control Board v. State of Andaman & Nicobar & Ors.<sup>13</sup> for laying down liability to pay compensation for non-compliance.

15. The failure of monitoring has been found to have direct nexus to atleast 10 industrial accidents <sup>14</sup> which have taken place in the recent past which have been dealt with by this Tribunal.

16. Vide order dated 03.02.2021 in OA No. 85/2020, **Yashyashvi Rasayan Pvt. Ltd.**, the Expert Committee, appointed to suggest means to prevent disasters, recommended strengthening the monitoring mechanism by making appointments against all vacant posts to ensure that onsite and offsite emergency plans are in place and mock drills take place, to prevent any such incidents and medical facilities are available at the nearest point in case such incident takes place to save lives of the victims. This aspect has also been dealt with vide order dated 01.02.2021 in OA No. 837/2018, Sandeep Mittal v. Ministry of Environment, Forests & Climate Change & Ors. on the subject of monitoring the EC conditions.

17. As earlier observed, damage to environment is directly linked to the public health and neglecting compliance of environmental norms results in deaths and injuries. Violation of environmental norms needs to be taken as seriously as preventing crimes of homicides and assaults. It is more serious as the victims may be wide spread and unidentified. The consequences may even affect future generations. The

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<sup>10</sup> Vide order dated 18.01.2021

<sup>11</sup> Vide order dated 29.01.2021

<sup>12</sup> Vide order dated 15.01.2021

<sup>13</sup> Vide order dated 08.01.2021

<sup>14</sup>

**compliance status is directly linked to effectiveness of monitoring which requires that the key office bearers of statutory regulators and oversight bodies are qualified, competent and reputed and exclusively dedicated to such work, instead of devoting part time, while simultaneously holding other positions. ....Adequate and well-equipped laboratories and effective machinery for implementation of “Polluter Pays” principle for assessment and collection of compensation is another important aspect of environmental governance.**

18. It is seen that several State PCBs do not even have constraint of funds. Still, the requisite manpower and the equipment are not being arranged. **Moreover, due application of “Polluter Pays” principle, in exercise of regulatory powers under the Air, Water and EP Acts to compensate the environment, enables them to have requisite funds for hiring experts, installing monitoring equipment and taking other remediation and restoration measures, including restoration of contaminated sites.** The quality and quantity of key manpower cannot be compromised, if environmental governance is to improve to achieve the sustainable development goals. It is well known that most of the key environmental laws have been enacted in the wake of Stockholm Conference (1972) under Entry 13 of List-I read with Article 253 of the Constitution, with a view to achieve ‘sustainable development’ of which the ‘Precautionary’ principle, “Polluter Pays” principle, Intergenerational Equity and Public Trust Doctrine principles are integral part. **Sad part is that even after 47 years of Water Act and 40 years of Air Act, water and air pollution is rampant, without serious adverse action. Though there are criminal offences with minimum prescribed sentence, hardly any punishment is handed down. Hardly any compensation is recovered from the violators. Victims continue to suffer and so does the environment. This requires attention of all concerned at higher levels in governance.**

19. In view of above, the recommendations in the CPCB report need to be urgently implemented by all concerned for revamping and upgrading the regulatory bodies and their equipment which needs to be a continuous exercise. **The Chief Secretaries of all States/UTs, in coordination with the Secretary Environment and Chairman State PCB/PCCs in their respective jurisdiction, need to forthwith study and address the issues emerging from the report, prepare and execute their respective action plans.** This will include filling up all vacant posts by competent persons and procuring the requisite equipment. The CPCB may assist and monitor all the States for compliance of these directions. It will be open to the CPCB to prepare a format which may contain qualifications, minimum eligibility criteria, required experience for the key positions and the specifications of equipment. It is suggested that if some of the State PCBs find it difficult to select/recruit suitable candidates, a designated Committee of the MoEF&CC and CPCB, in consultation with such State PCBs, may explore possibility of

*the central selection mechanism so that the talent pool so selected can be made available for posting at appropriate locations, where recruitment is found to be otherwise difficult. We have noted the observations in the report that at some places administrative manpower is more than technical manpower which may not be a desirable situation. Such situation may be reviewed and remedied by the concerned States. The observations that the work of regulators should be exclusive for the incumbents appointed applies to all key positions, including Chairman/Member Secretary, Regional Officers, Engineers and Scientists of PCBs/PCCs.*

**20. Further, for improving monitoring and planning, authentic data needs to be compiled at all levels. Initiative will have to be taken consistent with Digital India initiatives by the MoEF/MoJS/MoUD/CPCB and based on such policy decisions, the Environment departments of all States/UTs will have to compile data in their respective jurisdiction, preferably Districtwise. On that basis District Environment Data Grid (DEDG), State Environment Data Grid (SEDG) and National Environment Data Grid (NEDG) can be set up and continuously updated. The Grid can be connected to online monitoring systems. Comprehensive Environment Pollution Index (CEPI) is being prepared limited to the Industrial Area but the Grid can cover larger areas and aspects and can be source of research and planning. It can also facilitate monitoring of and be in sync with other government initiatives such as National Mission for Clean Ganga, Swachh Bharat and Jalshakti Abhiyan etc. Based on such data, it may also be easier to study 'carrying capacity' of different areas to plan siting policy for various activities.**

21. Further, there is need to study the extent of environmental loss and the contributors to the same. Though environment is priceless, normative parameters are now available to determine the compensation for the loss caused for failure to observe laid down rules and regulations such as not clearing legacy waste as per Solid Waste Management Rules, causing air/water pollution. Environment is wealth which needs protection from being plundered by law violators, for their monetary interests, by adequate monitoring and stringent vigilance. Its scientific management, including enforcement of polluter pays principle, requires study of level of pollution and contributors thereto and cost of restoration to be recovered by an efficient machinery. Such steps will advance the environmental rule of law and lead to sustainable development.

22. The directions on the subject are summed up as follows:

- i. The Chief Secretaries of all States/UTs, in coordination with their respective Secretary Environment and Chairman State PCB/PCCs, need to forthwith study and address the issues emerging from the CPCB report, prepare and execute their respective action plans which will include filling up**

***all vacant posts by competent persons and procuring the requisite equipment, including commissioning and upgradation of all laboratories and recognition under the EP Act, 1986. The CPCB may assist and monitor all the States for compliance of these directions. The steps in this regard be initiated and completed as far as possible within six months. In view of Section 33 of the NGT Act, 2010, whereunder the NGT Act has overriding powers over other statutes, any restriction placed by any administrative order will not stand in the way of carrying out this direction.***

- ii. *We direct the CPCB to prepare a format which may contain qualifications, minimum eligibility criteria, required experience for the key positions and the specifications of equipment. All States/UTs may act accordingly.*
- iii. *MoEF&CC and CPCB may design a mechanism for annual performance audit of all the State PCBs/PCCs.*
- iv. *It is suggested that if some of the State PCBs find it difficult to select/recruit suitable candidates, a designated Committee of the MoEF&CC and CPCB, in consultation with such State PCBs, may explore possibility of the central selection mechanism so that the talent pool so selected can be made available for posting at appropriate locations, where requirement is found to be otherwise difficult. A plan be prepared for continuous training of the incumbents at regional levels periodically.*
- v. *In view of the findings in the report that at some places administrative manpower is more than technical manpower, such situation may be reviewed and remedied by the concerned States.*
- vi. *The observations that the work of regulators should be fulltime for the incumbents appointed applies to all key positions, including Chairman/Member Secretary and Regional Officers, Engineers, Scientists of PCBs/PCCs. Such incumbents may not be given any other additional charge. Only exception can be in States where there are no significant environmental issues so as to provide the incumbents fulltime work. Such States may seek exemption in respect of this direction from CPCB, giving relevant information justifying such exemption.*
- vii. *CPCB and State PCBs/PCCs, as directed earlier, may utilise EC funds on laboratory set up/upgradation, and on the mentioned areas in the report as well as on approved District Environment Plans. No approval of Central/State Government will be necessary in this regard in view of section 33 of the NGT Act, supra.*
- viii. *Consistent with Digital India initiatives, MoEF&CC/MoJS/CPCB may consider setting up and*

periodically updating National Environment Data Grid (NEDG) linked to the State Environment Data Grids (SEDGs) DEDGs and further linked to available portals like online air/water quality, Sameer and other monitoring stations to facilitate analysis, research and planning on the subject. It may be further interlinked to initiatives like NMCG/Swachh Bharat/Jal Jeevan Mission.

- ix. To assess the extent of monetary loss caused to the environment on account of violation of environmental norms by failure to scientifically manage waste, violating Water/Air/EP/Forest (Conservation) Acts and other specified Acts for fixing accountability, for improving efficiency and better enforcement of 'Polluter Pays' principle.
- x. To monitor the extent of carrying capacity for particular activities at different locations for planning suitability of siting of particular activities for giving effect to 'Precautionary' and 'Sustainable Development' principles"

16. On various thematic areas mentioned above, which are expected to be the components of District Environment Plans such as waste management, air pollution, water pollution, protection of eco sensitive areas, protection of rivers, water bodies, conservation of groundwater, use of treated water, rainwater harvesting, preventing dust pollution, noise pollution etc, this Tribunal has dealt with the issues and finding huge gaps in compliances, issued directions, which include following:

I. **Waste Management:**

- **Bio-medical waste:** O.A. No. 710/2017, Shailesh Singh v. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors., Order dated 18.01.2021.
- **Legacy waste:** O. A. No. 519/2019, News item published in "The Times of India" Authored by Jasjeev Gandhiok & Paras Singh Titled "Below mountains of trash lie poison lakes", Order dated 29.01.2021.
- **Hazardous waste:** O.A. No. 804/2017, Rajiv Narayan & Anr. v. UOI & Ors., Order dated 29.01.2021.
- **Solid Waste Management:** O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues, Orders dated 22.07.2019, 28.02.2020 and 14.12.2020.
- **E-waste:** O.A. No. 512/2018, Shailesh Singh v. State of UP & Ors., Order dated 15.01.2021.
- **Plastic waste:** EA No. 13/2019, Central Pollution Control Board v. State of Andaman & Nicobar & Ors., Order dated 08.01.2021.

- II. **Rainwater harvesting:** O.A. No. 496/2016, Tribunal on its own motion v. GNCD & Ors., Order dated 22.01.2021.
- III. **Water bodies restoration:** O.A. No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi v. UOI & Ors., Order dated 18.11.2020.

- IV. **Management of Carcasses:** O.A. No. 465/2019, Kulwinder Singh Sandhu & Ors. v. Ram Murti & Ors., Order dated 15.04.2021.
- V. **Management of Dairies:** Original Application No. 46/2018, Nuggehalli Jayasimha v. Government of NCT of Delhi, Order dated 08.10.2020.
- VI. **Environmental compliance - Brick kilns:** Original Application No. 1016/2019, Utkarsh Panwar v. Central Pollution Control Board & Ors., Order dated 17.02.2021.
- VII. **Sustainable Mining:** O.A. No. 360/2015, National Green Tribunal Bar Association v. Virender Singh (State of Gujarat), Order dated 26.02.2021.
- VIII. **Management of Railway siding:** O.A No. 141/2014, Saloni Singh & Anr. v. UOI & Ors., Order dated 16.03.2021.
- IX. **Categorisation for effective monitoring - Red, Orange, Green:** OA 639/2018, Shailesh Singh v. State of Haryana & Ors., Order dated 23.03.2021.
- X. **Air pollution control in Non-Attainment Cities:** OA 681/2018, In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15", Order dated 08.04.2021.
- XI. **Water Pollution control by preventing discharge of untreated sewage/effluents:** OA 593/2017, Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors. and OA 148/2016, Mahesh Chandra Saxena v. South Delhi Municipal Corporation & Ors., Orders dated 21.09.2020 and 22.02.2021.
- XII. **Ground Water Regulation:** OA No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors., Order dated 20.07.2020.
- XIII. **Remedying Polluted Industrial Clusters:** OA No. 1038/2018, News item published in "The Asian Age" Authored by Sanjay Kaw Titled "CPCB to rank industrial units on pollution levels", Order dated 14.11.2019.
- XIV. **Restoring Pollution of River Stretches:** OA No. 673/2018, In Re: News item published in "The Hindu" authored by Shri Jacob Koshy, titled "More river stretches are now critically polluted: CPCB", Orders dated 21.09.2020 and 22.02.2021.
- XV. **Controlling Coastal Pollution:** OA No. 829/2019, Lt. Col. Sarvadaman Singh Oberoi v. Union of India & Ors., Orders dated 21.09.2020 and 22.02.2021.
- XVI. **Regulating Pollution by restaurants/hotels/motels/banquets:** OA No. 400/2017, Westend Green Farms Society v. Union of India & Ors., Order dated 04.02.2021.
- XVII. **Preventing Industrial Accidents by safety norms and providing relief to victims:** (i) OA No. 85/2020, Aryavart Foundation through its President vs. Yashyashvi Rasayan Pvt. Ltd. & Anr., Order dated 03.02.2021 (ii) OA No. 60/2021, In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant", Order dated 11.06.2021 (iii) OA No. 134/2021, In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured", Order dated 25.06.2021.

17. We may mention that several issues have been directed to be monitored by this Tribunal by the Hon'ble Supreme Court such as ensuring installation of requisite treatment equipments – STPs, ETPs, CETPs, to prevent discharge of untreated sewage/trade effluents in water bodies<sup>15</sup>, solid waste management<sup>16</sup>, remedying the pollution of river Yamuna<sup>17</sup> and river Ganga<sup>18</sup>. There are also various other issues which are being dealt with by this Tribunal to give effect to the directions of the Hon'ble Supreme Court. Tackling of challenges presented by these issues requires action plans and monitoring of execution at every level. DEPs, taking cognizance of all such issues, should result in holistic steps to address the problem in the interest of health of citizens. We may mention by way of illustration particulars of some of the orders relevant for the purpose (can be accessed on the NGT website):

| <b>Sl. No.</b> | <b>Date of Order</b>                  | <b>OA/EA/Appeal No. and Party Name</b>   | <b>Issue dealt</b>  |
|----------------|---------------------------------------|--|---|
| 1.             | 18.01.2021                            | O.A. No. 710/2017, Shailesh Singh v. Sheela Hospital & Trauma Centre, Shahjahanpur & Ors.  | <b>Bio-medical waste</b>  |
| 2.             | 29.01.2021                            | O.A. No. 804/2017, Rajiv Narayan & Anr. v. UOI & Ors.  | <b>Hazardous waste</b>  |
| 3.             | 22.07.2019, 28.02.2020 and 14.12.2020 | O.A. No. 606/2018, Compliance of Municipal Solid Waste Management Rules, 2016 and other environmental issues,  | <b>Solid Waste Management</b>   |
| 4.             | 15.01.2021                            | O.A. No. 512/2018, Shailesh Singh v. State of UP & Ors.  | <b>E-waste</b>  |
| 5.             | 08.01.2021                            | EA No. 13/2019, Central Pollution Control Board v. State of Andaman & Nicobar & Ors.   | <b>Plastic waste</b>  |
| 6.             | 18.11.2020                            | O.A. No. 325/2015, Lt. Col. Sarvadaman Singh Oberoi v. UOI & Ors.  | <b>Water bodies restoration</b>   |
| 7.             | 26.02.2021                            | O.A. No. 360/2015, National Green Tribunal Bar Association v. Virender Singh (State of Gujarat)  | <b>Sustainable Mining</b>   |
| 8.             | 08.04.2021                            | OA 681/2018, In Re: News item published in "The Times of India" Authored by Shri Vishwa Mohan Titled "NCAP with multiple timelines to clean air in 102 cities to be released around August 15" | <b>Air pollution control in Non-Attainment Cities</b>                                 |
| 9.             | 21.09.2020 and 22.02.2021             | OA 593/2017, Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors. and OA 148/2016, Mahesh Chandra Saxena v. South Delhi Municipal Corporation & Ors.                                     | <b>Water Pollution control by preventing discharge of untreated sewage /effluents</b> |
| 10.            | 20.07.2020                            | OA No. 176/2015, Shailesh Singh v. Hotel Holiday Regency, Moradabad & Ors.   | <b>Ground Water Regulation</b>  |
| 11.            | 21.09.2020 and 22.02.2021             | OA No. 673/2018, In Re: News item published in "The Hindu" authored by Shri Jacob Koshy, titled "More river stretches are now critically polluted: CPCB"                                       | <b>Restoration of the Polluted River Stretches</b>                                    |

<sup>15</sup> Paryavaran Suraksha Samiti & Anr. v. Union of India & Ors. - (2017) 5 SCC 326

<sup>16</sup> Order dated 02.09.2014, in W.P. No. 888/1996, Almitra H. Patel vs. Union of India & Ors.

<sup>17</sup> O.A. No. 06/2012, Manoj Mishra v. UOI & Ors.

<sup>18</sup> O.A. No. 200/2014, M.C. Mehta v. UOI & Ors.

|    |            |   |  |
|----|------------|---|--|
| 12 | 11.06.2021 | OA No. 60/2021, In re: News item published in The Hindu dated 23.02.2021 titled "Two dead, 5 missing in fire at UPL Plant"  | <b>Preventing Industrial Accidents by safety norms and providing relief to victims</b> |
| 13 | 25.06.2021 | OA No. 134/2021, In re: News item published in The Hindustan Times dated 17.06.2021, titled "Blast in firecracker unit in Maharashtra's Palghar, at least 10 injured" |  |

18. **We may also note that this Tribunal discussed the above aspects with 35 Chief Secretaries of all States/UTs, in their personal presence and issued directions to handle serious violations of law and failure of the administrative authorities, requiring continuous monitoring by District Magistrates at District level and by Chief Secretaries at State level, with the assistance of fulltime environment cells, to assist in coordination with different departments and to provide technical inputs to address the gaps and governance deficits on the subject. It is not necessary to repeat the directions already issued except to say that satisfactory steps remain to be taken. Wherever DEPs have not been prepared, the same need to be expedited and wherever they have been prepared the same need to be continuously updated and compliance monitored.**

19. **Since the above is a continuous process, it is for the concerned Governments to take initiatives. However, having regard to the significance of the subject, we are of the opinion that further monitoring will be necessary by this Tribunal in the light of compliance status which may be provided on the next date.**

20. **We are unhappy to note that all the States/UTs have not taken the matter as seriously as the subject requires. We hope that the Chief Secretaries of all the States/UTs will provide due attention to the subject in the larger public interest and in the interest of health, safety of the citizens and rule of law to effectuate basis fundamental rights of the citizens.**

21. **Accordingly, in view of long-time failure to comply the mandate of the Constitution adversely affecting the public health and the environment and repeated failures to comply with the earlier directions on the subject, we direct**

**a. Chief Secretaries of all the States/UTs may ensure completion of District Environment Plans (DEPs) for all the Districts, in the light of orders of this Tribunal dated 26.9.2019, 19.3.2020, 29.1.2021 and the observations in the present order and upload the same on their respective websites positively by 31.10.2021.**

**b. The DEPs may contain data on each environmental issue covering each city, town and village. Data may show the extent of gap in compliance of laid down norms for**

- i. Waste Management - Municipal Solid, Plastic, Bio-Medical, Electric and Electronic, Hazardous and Construction and Demolition waste***
  - ii. Sewage treatment and utilisation***
  - iii. Water quality – Rivers, Water bodies, Ground Water, Coastal waters and Rain water harvesting,***
  - iv. Industries Pollution Control including industrial clusters***
  - v. Air Quality management includes pollution due to dust***
  - vi. Regulating mining/ Sand mining***
  - vii. Noise pollution***
  - viii. Any other issues significant in the area***
  - ix. The DEP must give timelines for accomplishment of tasks backed up with budgetary support and the officers entrusted with the job, with contact details of the nodal officer at various levels in the District***
  - x. Scope for public participation on remedial measures like plantations***
- c. DEPs may also contain mechanism for review at different levels.***
- d. The District Magistrates may accordingly execute the action plans by reviewing the progress on various targets at least once in a month.***
- e. All the States may accordingly consolidate the DEPs and prepare their respective State Environment Plans and upload the same on their respective websites.***
- f. CPCB may consolidate the information and file a tabular statement by 30.11.2021 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/OCR Support PDF (and not in the form of Image PDF).”***

4. Accordingly, following reports about compliance status have been filed:-

1. Report dated 12.01.2022 filed by the CPCB with additional information filed on 07.02.2022.

2. Report dated 26.11.2021 filed by the Monitoring Committee headed by Justice Jasbir Singh in the State of Punjab, constituted by this Tribunal to oversee compliance of certain directions by this Tribunal.
  3. Report dated 23.11.2021 filed by the Monitoring Committee headed by Justice Pritam Pal in the State of Haryana, constituted by this Tribunal to oversee compliance of certain directions by this Tribunal.
  4. Report dated 03.12.2021 filed by the Oversight Committee headed by Justice S.V.S. Rathore constituted by this Tribunal to oversee compliance of certain directions by this Tribunal.
  5. Report dated 01.02.2022 filed by the Oversight Committee headed by Justice S.P. Garg constituted by this Tribunal to oversee compliance of certain directions by this Tribunal.
5. We are not referring to reports filed by some individual Districts/States since the same are covered by the report of the CPCB. We may now refer to the above reports.

**Report dated 12.01.2022 filed by the CPCB**

6. Report of CPCB states that data template and report template prepared by CPCB were placed on its website to facilitate the State PCBs/Secretaries Environment to coordinate with the District Magistrates for preparation of plans. CPCB selected certain Districts as model for such plans and in respect of the said Districts the execution of the plan were reviewed to ensure that the gaps in compliance are bridged. Out of total 731 Districts, plans have been prepared for 616 as follows:-

| <b>S. No.</b> | <b>Name of State</b> | <b>No. of Districts</b> | <b>No. of DEPs prepared</b> |
|---------------|----------------------|-------------------------|-----------------------------|
|---------------|----------------------|-------------------------|-----------------------------|

|    |                   |            |             |
|----|-------------------|------------|-------------|
| 1  | Andaman & Nicobar | 3          | 1           |
| 2  | Assam             | 33         | 30          |
| 3  | Andhra Pradesh    | 13         | 13          |
| 4  | Arunachal Pradesh | 25         | 0           |
| 5  | Bihar             | 38         | 1           |
| 6  | Chandigarh        | 1          | 1           |
| 7  | Chhattisgarh      | 27         | 27          |
| 8  | DD & DNH          | 3          | 1           |
| 9  | Delhi             | 11         | 9           |
| 10 | Goa               | 2          | 1           |
| 11 | Gujarat           | 33         | 33          |
| 12 | Haryana           | 22         | 22          |
| 13 | Himachal Pradesh  | 12         | 12          |
| 14 | Jammu & Kashmir   | 20         | 12          |
| 15 | Jharkhand         | 24         | 22          |
| 16 | Karnataka         | 30         | 30          |
| 17 | Ladakh            | 2          | DEP Awaited |
| 18 | Kerala            | 14         | 14          |
| 19 | Lakshadweep       | 1          | 1           |
| 20 | Madhya Pradesh    | 52         | 52          |
| 21 | Maharashtra       | 36         | 36          |
| 22 | Manipur           | 16         | 16          |
| 23 | Meghalaya         | 11         | 4           |
| 24 | Mizoram           | 8          | 8           |
| 25 | Nagaland          | 11         | 1           |
| 26 | Odisha            | 30         | 30          |
| 27 | Pudducherry       | 4          | 4           |
| 28 | Punjab            | 22         | 22          |
| 29 | Rajasthan         | 33         | 33          |
| 30 | Sikkim            | 4          | 4           |
| 31 | Tamil Nadu        | 38         | 38          |
| 32 | Telangana         | 33         | 33          |
| 33 | Tripura           | 8          | 3           |
| 34 | Uttarakhand       | 13         | 4           |
| 35 | Uttar Pradesh     | 75         | 75          |
| 36 | West Bengal       | 23         | 23          |
|    | <b>Total</b>      | <b>731</b> | <b>616</b>  |

7. The State Level Plans have been prepared in 13 out of 35 States as follows:-

| <b>S. No.</b> | <b>Name of State</b> | <b>Status of State Environment Plan</b> |
|---------------|----------------------|---|
|---------------|----------------------|---|

|    |                   |  |
|----|-------------------|--|
| 1  | Andaman & Nicobar | Information yet to be submitted (information may be submitted by State Government / UT Administration) |
| 2  | Andhra Pradesh    | SEP prepared   |
| 3  | Arunachal Pradesh | Information yet to be submitted (information may be submitted by State Government / UT Administration) |
| 4  | Assam             |  |
| 5  | Bihar             |  |
| 6  | Chandigarh        |  |
| 7  | Chhattisgarh      | Information yet to be submitted (information may be submitted by State Government / UT Administration) |
| 8  | DD & DNH          |  |
| 9  | Delhi             |  |
| 10 | Goa               |  |
| 11 | Gujarat           |  |
| 12 | Haryana           |  |
| 13 | Himachal Pradesh  |  |
| 14 | Jammu & Kashmir   | SEP prepared   |
| 15 | Jharkhand         | Information yet to be submitted (information may be submitted by State Government / UT Administration) |
| 16 | Karnataka         | SEP prepared   |
| 17 | Kerala            | Information yet to be submitted (information may be submitted by State Government / UT Administration) |
| 18 | Lakshadweep       | SEP prepared   |
| 19 | Madhya Pradesh    | Information yet to be submitted (information may be submitted by State Government / UT Administration) |
| 20 | Maharashtra       | SEP prepared   |
| 21 | Manipur           | Information yet to be submitted (information may be submitted by State Government / UT Administration) |
| 22 | Meghalaya         |  |
| 23 | Mizoram           | SEP prepared   |
| 24 | Nagaland          | Information yet to be submitted (information may be submitted by State Government / UT Administration) |
| 25 | Odisha            |  |
| 26 | Pudducherry       | SEP prepared   |
| 27 | Punjab            | Information yet to be submitted (information may be submitted by State Government / UT Administration) |
| 28 | Rajasthan         |  |
| 29 | Sikkim            | SEP prepared   |
| 30 | Tamil Nadu        | SEP prepared   |
| 31 | Telangana         | SEP prepared   |
| 32 | Tripura           | SEP prepared and submitted to CPCB   |
| 33 | Uttarakhand       | Information yet to be submitted (information may be submitted by State Government / UT Administration) |
| 34 | Uttar Pradesh     |  |
| 35 | West Bengal       | SEP prepared   |

DEPs are uploaded on the websites of District Administration/State Boards and the State-wise details of website links are given below:

| <b>State wise details of DEPs uploaded on website</b> |                      |                        |                         |   |
|---|----------------------|------------------------|-------------------------|---|
| <b>S. N</b>   | <b>Name of State</b> | <b>No. of District</b> | <b>Name of District</b> | <b>Website link of District Environment Plan</b>  |
| 1   | Andaman<br>Nicobar   | 3                      | Nicobar                 | Yet to be upload on website.<br><br><a href="https://greentribunal.gov.in/sites/default/files/news_updates/Submission%20by%20South%20Andaman%20District,%20ANI%20in%20O.A%20No.%20360%20of%202018%20(Shree%20Nath%20Sharma%20Vs.%20UOI%20&amp;%20Ors.).pdf">https://greentribunal.gov.in/sites/default/files/news_updates/Submission%20by%20South%20Andaman%20District,%20ANI%20in%20O.A%20No.%20360%20of%202018%20(Shree%20Nath%20Sharma%20Vs.%20UOI%20&amp;%20Ors.).pdf</a> |
| 2   |                      |                        | North Middle Andaman    |   |
| 3   |                      |                        | South Andaman           |   |
| 4   | Andhra Pradesh       | 13                     | Anantapur               | Yet to be upload on website.  |
| 5   |                      |                        | Chittoor                |   |
| 6   |                      |                        | East Godavari           |   |
| 7   |                      |                        | Guntur                  |   |
| 8   |                      |                        | Kadapa                  |   |
| 9   |                      |                        | Krishna                 |   |
| 10  |                      |                        | Kurnool                 |   |
| 11  |                      |                        | Nellore                 |   |
| 12  |                      |                        | Prakasam                |   |
| 13  |                      |                        | Srikakulam              |   |
| 14  |                      |                        | Visakhapatnam           |   |
| 15  |                      |                        | Vizianagaram            |   |
| 16  |                      |                        | West Godavari           |   |
| 17  | Arunachal Pradesh    | 25                     | Anjaw                   | Yet to be upload on website.  |
| 18  |                      |                        | Changlang               |   |
| 19  |                      |                        | Dibang Valley           |   |
| 20  |                      |                        | East Kameng             |   |
| 21  |                      |                        | East Siang              |   |
| 22  |                      |                        | Kamle                   |   |
| 23  |                      |                        | Kra Daadi               |   |
| 24  |                      |                        | Kurung Kumey            |   |
| 25  |                      |                        | Lepa Rada               |   |
| 26  |                      |                        | Lohit                   |   |
| 27  |                      |                        | Longding                |   |
| 28  |                      |                        | Lower Dibang Valley     |   |
| 29  |                      |                        | Lower Siang             |   |
| 30  |                      |                        | Lower Subansiri         |   |
| 31  |                      |                        | Namsai                  |   |
| 32  |                      |                        | Pakke Kessang           |   |
| 33  |                      |                        | Papum Pare              |   |
| 34  | Shi Yomi             |                        |                         |   |
| 35  |                      | siang                  |                         |   |
| 36  |                      | Tawang                 |                         |   |
| 37  |                      | Tirap                  |                         |   |

|    |                             |   |   |
|----|-----------------------------|---|---|
| 38 |                             | Upper Siang   |   |
| 39 |                             | Upper Subansiri   |   |
| 40 |                             | West Kameng   |   |
| 41 |                             | West Siang  |   |
| 42 | Assam                       | Baksa   | Yet to be upload on website.  |
| 43 |                             | Barpeta   |   |
| 44 |                             | Biswanath   |   |
| 45 |                             | Bongaigaon  |   |
| 46 |                             | Cachar  |   |
| 47 |                             | Charaideo   |   |
| 48 |                             | Chirang   |   |
| 49 |                             | Darrang   |   |
|    |                             | Dhemaji   | <a href="https://dhemaji.gov.in/resource/district-environment-">https://dhemaji.gov.in/resource/district-environment-</a>       |
| 50 |                             |   |   |
| 51 |                             | Dhubri  | <a href="https://dhubri.gov.in/resource/district-environment-plan">https://dhubri.gov.in/resource/district-environment-plan</a> |
|    |                             | Dibrugarh   | <a href="https://dibrugarh.gov.in/portlets/district-environment-">https://dibrugarh.gov.in/portlets/district-environment-</a>   |
| 52 |                             |   |   |
| 53 |                             | Dima Hasao  | Yet to be upload on website.  |
| 54 |                             | Goalpara  | <a href="http://goalpara.gov.in/data/notice/DEPG.pdf">http://goalpara.gov.in/data/notice/DEPG.pdf</a>                           |
| 55 |                             | Golaghat  | Yet to be upload on website.  |
| 56 |                             | Hailakandi  |   |
|    |                             | Hojai   | <a href="https://hojai.assam.gov.in/frontimpotentdata/district-">https://hojai.assam.gov.in/frontimpotentdata/district-</a>     |
| 57 |                             |   |   |
| 58 |                             | Jorhat  | Yet to be upload on website.  |
| 59 |                             | Kamrup  |   |
|    |                             | Kamrup<br>Metropolitan  |   |
| 60 |                             |   |   |
| 61 |                             | Karbi Anglong   |   |
| 62 |                             | Karimganj   |   |
| 63 |                             | Kokrajhar   |   |
| 64 |                             | Lakhimpur   |   |
| 65 |                             | Majuli  |   |
| 66 |                             | Morigaon  |   |
|    |                             | Nagaon  | <a href="https://nagaon.gov.in/documents-detail/district-">https://nagaon.gov.in/documents-detail/district-</a>                 |
| 67 |                             |   |   |
| 68 |                             | Nalbari   | Yet to be upload on website.  |
| 69 |                             | Sivasagar   |   |
| 70 | Sonitpur                    |   |   |
|    | South Salmara-<br>Mankachar |   |   |
| 71 |                             |   |   |
| 72 | Tinsukia                    |   |   |
| 73 | Udalguri                    |   |   |
|    | West Karbi<br>Anglong       |   |   |
| 74 |                             |   |   |
| 75 | Araria                      | Yet to be upload on website.  |   |
| 76 | Arwal                       |   |   |
|    | Aurangabad                  | <a href="https://aurangabad.bih.nic.in/notice/district-">https://aurangabad.bih.nic.in/notice/district-</a> |   |
| 77 |                             |   |   |
| 78 | Banka                       | Yet to be upload on website.  |   |
| 79 | Begusarai                   |   |   |
| 80 | Bhagalpur                   |   |   |

|     |                |   |                |    |                |   |
|-----|----------------|---|----------------|----|----------------|---|
| 81  | Bihar          | 38  | Bhojpur        |    |                |   |
| 82  |                |   | Buxar          |    |                |   |
| 83  |                |   | Darbhanga      |    |                |   |
| 84  |                |   | East Champaran |    |                |   |
| 85  |                |   | Gaya           |    |                |   |
| 86  |                |   | Gopalganj      |    |                |   |
| 87  |                |   | Jamui          |    |                |   |
| 88  |                |   | Jehanabad      |    |                |   |
|     |                |   |                |    | Kaimur         | <a href="https://kaimur.nic.in/document/district-environment-">https://kaimur.nic.in/document/district-environment-</a>   |
| 89  |                |   |                |    | Katihar        | Yet to be upload on website.  |
| 90  |                |   |                |    | Khagaria       |   |
| 91  |                |   |                |    | Kishanganj     |   |
| 92  |                |   |                |    | Lakhisarai     |   |
| 93  |                |   |                |    | Madhepura      |   |
| 94  |                |   |                |    | Madhubani      |   |
| 95  |                |   |                |    | Munger         |   |
| 96  |                |   |                |    | Muzaffarpur    |   |
| 97  |                |   |                |    | Nalanda        |   |
| 98  |                |   |                |    | Nawada         |   |
| 99  |                |   |                |    | Patna          |   |
| 100 |                |   |                |    | Purnia         |   |
| 101 |                |   |                |    | Rohtas         |   |
| 102 |                |   |                |    | Saharsa        |   |
| 103 |                |   |                |    | Samastipur     |   |
| 104 |                |   |                |    | Saran          |   |
| 105 |                |   |                |    | Sheikhpura     |   |
| 106 |                |   |                |    | Sheohar        |   |
| 107 |                |   |                |    | Sitamarhi      |   |
| 108 |                |   |                |    | Siwan          |   |
| 109 |                |   |                |    | Supaul         |   |
| 110 |                |   |                |    | Vaishali       |   |
| 111 |                |   |                |    | West Champaran |   |
| 112 |                |   |                |    |                |   |
| 113 |                |   | Chandigarh     | 1  | Chandigarh     | <a href="https://chandigarhdistrict.nic.in/document/district-environment-plan-dep-of-u-t-chandigarh/">https://chandigarhdistrict.nic.in/document/district-environment-plan-dep-of-u-t-chandigarh/</a> |
| 114 |                |   | Chhattisgarh   | 27 | Balod          | <a href="https://balod.gov.in/notice_category/announcements/?sortby=end_date">https://balod.gov.in/notice_category/announcements/?sortby=end_date</a>   |
| 115 |                |   |                |    | Baloda Bazar   | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 116 |                |   |                |    | Balrampur      | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 117 |                |   |                |    | Bastar         | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 118 | Bemetara       | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |
| 119 | Bijapur        | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |
| 120 | Bilaspur       | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |
| 121 | Dantewada      | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |
| 122 | Dhamtari       | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |
| 123 | Durg           | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |
| 124 | Gariaband      | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |
| 125 | Janjgir Champa | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |
| 126 | Jashpur        | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |
| 127 | Kabirdham      | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |
| 128 | Kanker         | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a> |                |    |                |   |

|     |                    |                              |                    |   |
|-----|--------------------|------------------------------|--------------------|---|
| 129 |                    |                              | Kondagaon          | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 130 |                    |                              | Korba              | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 131 |                    |                              | Koriya             | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 132 |                    |                              | Mahasamund         | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 133 |                    |                              | Mungeli            | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 134 |                    |                              | Narayanpur         | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 135 |                    |                              | Raigarh            | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 136 |                    |                              | Raipur             | <a href="https://raipur.gov.in/district-environment/">https://raipur.gov.in/district-environment/</a>   |
| 137 |                    |                              | Rajnandgaon        | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 138 |                    |                              | Sukma              | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 139 |                    |                              | Surajpur           | <a href="https://surajpur.nic.in/en/notice/district-environment-plan/">https://surajpur.nic.in/en/notice/district-environment-plan/</a>   |
| 140 |                    |                              | Surguja            | <a href="https://enviscecb.org/District_Environment_Plan.htm">https://enviscecb.org/District_Environment_Plan.htm</a>   |
| 141 | Dadra Nagar Haveli | 3                            | Dadra Nagar Haveli | Yet to be upload on website.  |
| 142 |                    |                              | Daman              |   |
| 143 |                    |                              | Diu                |   |
| 144 | Delhi              | 11                           | Central Delhi      | Yet to be upload on website.  |
| 145 |                    |                              | East Delhi         |   |
| 146 |                    |                              | New Delhi          |   |
| 147 |                    |                              | North Delhi        |   |
| 148 |                    |                              | North East Delhi   | Yet to be upload on website.  |
| 149 |                    |                              | North West Delhi   |   |
| 150 |                    |                              | Shahdara           |   |
| 151 |                    |                              | South Delhi        |   |
| 152 |                    |                              | South East Delhi   |   |
| 153 |                    |                              | South West Delhi   |   |
| 154 |                    |                              | West Delhi         |   |
| 155 | Goa                | 2                            | North Goa          | Yet to be upload on website.  |
| 156 |                    |                              | South Goa          | <a href="https://southgoa.nic.in/document/district-environment-plan/">https://southgoa.nic.in/document/district-environment-plan/</a>   |
| 157 | Gujarat            | 33                           | Ahmedabad          | Yet to be upload on website.  |
| 158 |                    |                              | Amreli             |   |
| 159 |                    |                              | Anand              |   |
| 160 |                    |                              | Aravalli           |   |
| 161 |                    |                              | Banaskantha        | <a href="https://cdn.s3waas.gov.in/s38ebda540cbcc4d7336496819a46a1b68/uploads/2020/01/2020012249.pdf">https://cdn.s3waas.gov.in/s38ebda540cbcc4d7336496819a46a1b68/uploads/2020/01/2020012249.pdf</a> |
| 162 |                    |                              | Bharuch            | Yet to be upload on website.  |
| 163 |                    |                              | Bhavnagar          |   |
| 164 |                    |                              | Botad              |   |
| 165 |                    |                              | Chhota Udaipur     | Yet to be upload on website.  |
| 166 |                    |                              | Dahod              | <a href="https://dahod.gujarat.gov.in/news/district-environment-plan-dahod">https://dahod.gujarat.gov.in/news/district-environment-plan-dahod</a>   |
| 167 |                    |                              | Dang               | Yet to be upload on website.  |
| 168 |                    |                              | Devbhoomi Dwarka   | Yet to be upload on website.  |
| 169 |                    |                              | Gandhinagar        |   |
| 170 |                    |                              | Gir Somnath        |   |
| 171 |                    |                              | Jamnagar           |   |
| 172 |                    |                              | Junagadh           |   |
| 173 |                    |                              | Kheda              | <a href="https://cdn.s3waas.gov.in/s3fc8001f834f6a5f0561080d134d53d29/uploads/2020/01/2020010793.pdf">https://cdn.s3waas.gov.in/s3fc8001f834f6a5f0561080d134d53d29/uploads/2020/01/2020010793.pdf</a> |
| 174 | Kutch              | Yet to be upload on website. |                    |   |

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| 175 |         | Mahisagar     |   |
| 176 |         | Mehsana       | <a href="https://cdn.s3waas.gov.in/s3c361bc7b2c033a83d663b8d9fb4be56e/uploads/2020/01/2020012791.pdf">https://cdn.s3waas.gov.in/s3c361bc7b2c033a83d663b8d9fb4be56e/uploads/2020/01/2020012791.pdf</a> |
| 177 |         | Morbi         |   |
| 178 |         | Narmada       | Yet to be upload on website.  |
| 179 |         | Navsari       | <a href="https://navsari.nic.in/document/district-environment-plan-navsari/">https://navsari.nic.in/document/district-environment-plan-navsari/</a>   |
| 180 |         | Panchmahal    |   |
| 181 |         | Patan         |   |
| 182 |         | Porbandar     |   |
| 183 |         | Rajkot        | Yet to be upload on website.  |
| 184 |         | Sabarkantha   |   |
| 185 |         | Surat         |   |
| 186 |         | Surendranagar |   |
| 187 |         | Tapi          |   |
| 188 |         | Vadodara      |   |
| 189 |         | Valsad        | <a href="https://valsad.nic.in/document/district-environment-plan-valsad/">https://valsad.nic.in/document/district-environment-plan-valsad/</a>   |
| 190 | Haryana | 22            | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 191 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 192 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 193 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 194 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 195 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 196 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 197 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 198 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 199 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 200 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 201 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 202 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 203 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 204 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |
| 205 |         |               | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>                                       |

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| 206 |                  |    | Panipat      | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>   |
| 207 |                  |    | Rewari       | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>   |
| 208 |                  |    | Rohtak       | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>   |
| 209 |                  |    | Sonipat      | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>   |
| 210 |                  |    | Sirsa        | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>   |
| 211 |                  |    | Yamunanagar  | <a href="http://hareenvironment.gov.in/en/district-environment-plan-for-the-state">http://hareenvironment.gov.in/en/district-environment-plan-for-the-state</a>   |
| 212 |                  |    | Bilaspur     | <a href="https://hpbilaspur.nic.in/notice/district-environment-plan-approval/">https://hpbilaspur.nic.in/notice/district-environment-plan-approval/</a>   |
| 213 |                  |    | Chamba       | <a href="https://hpchamba.nic.in/document/district-environment-plan-2021/">https://hpchamba.nic.in/document/district-environment-plan-2021/</a>   |
| 214 |                  |    | Hamirpur     | <a href="https://hphamirpur.nic.in/hi/document/%E0%A4%9C%E0%A4%BF%E0%A4%B2%E0%A4%BE-%E0%A4%AA%E0%A4%B0%E0%A5%8D%E0%A4%AF%E0%A4%BE%E0%A4%B5%E0%A4%B0%E0%A4%A3-%E0%A4%AF%E0%A5%8B%E0%A4%9C%E0%A4%A8%E0%A4%BE-%E0%A4%B9%E0%A4%AE%E0%A5%80%E0%A4%B0/">https://hphamirpur.nic.in/hi/document/%E0%A4%9C%E0%A4%BF%E0%A4%B2%E0%A4%BE-%E0%A4%AA%E0%A4%B0%E0%A5%8D%E0%A4%AF%E0%A4%BE%E0%A4%B5%E0%A4%B0%E0%A4%A3-%E0%A4%AF%E0%A5%8B%E0%A4%9C%E0%A4%A8%E0%A4%BE-%E0%A4%B9%E0%A4%AE%E0%A5%80%E0%A4%B0/</a> |
| 215 |                  |    | Kangra       | <a href="https://hpkangra.nic.in/notice/district-environment-plan-for-district-kangra-in-himachal-pradesh/">https://hpkangra.nic.in/notice/district-environment-plan-for-district-kangra-in-himachal-pradesh/</a>   |
| 216 | Himachal Pradesh | 12 | Kinnaur      | <a href="https://cdn.s3waas.gov.in/s3766ebcd59621e305170616ba3d3dac32/uploads/2019/12/2019123135.pdf">https://cdn.s3waas.gov.in/s3766ebcd59621e305170616ba3d3dac32/uploads/2019/12/2019123135.pdf</a>   |
| 217 |                  |    | Kullu        | <a href="https://hpkullu.nic.in/document/district-environment-plan/">https://hpkullu.nic.in/document/district-environment-plan/</a>   |
| 218 |                  |    | Lahaul Spiti | <a href="https://cdn.s3waas.gov.in/s37647966b7343c29048673252e490f736/uploads/2021/10/2021102758.pdf">https://cdn.s3waas.gov.in/s37647966b7343c29048673252e490f736/uploads/2021/10/2021102758.pdf</a>   |
| 219 |                  |    | Mandi        | <a href="https://hpmandi.nic.in/document/district-environmental-plan/">https://hpmandi.nic.in/document/district-environmental-plan/</a>   |
| 220 |                  |    | Shimla       | <a href="https://hpshimla.nic.in/notice/district-environment-plan-of-shimla-district-in-compliance-to-orders-passed-by-honble-ngt-in-oa-no-710-2017-o-a-no-360-2018/">https://hpshimla.nic.in/notice/district-environment-plan-of-shimla-district-in-compliance-to-orders-passed-by-honble-ngt-in-oa-no-710-2017-o-a-no-360-2018/</a>   |
| 221 |                  |    | Sirmaur      | <a href="https://hpsirmaur.nic.in/document/district-environment-plan/">https://hpsirmaur.nic.in/document/district-environment-plan/</a>   |
| 222 |                  |    | Solan        | <a href="https://cdn.s3waas.gov.in/s3b534ba68236ba543ae44b22bd110a1d6/uploads/2020/01/2020012075.pdf">https://cdn.s3waas.gov.in/s3b534ba68236ba543ae44b22bd110a1d6/uploads/2020/01/2020012075.pdf</a>   |
| 223 |                  |    | Una          | <a href="https://hpuna.nic.in/document/implementation-of-district-environment-plan/">https://hpuna.nic.in/document/implementation-of-district-environment-plan/</a>   |
| 224 | Jammu Kashmir    | 20 | Anantnag     | <a href="https://anantnag.nic.in/document/district-environment-plan-2021-district-anantnag/">https://anantnag.nic.in/document/district-environment-plan-2021-district-anantnag/</a>   |
| 225 |                  |    | Bandipora    | <a href="https://bandipore.nic.in/notice/district-environment-plan/">https://bandipore.nic.in/notice/district-environment-plan/</a>   |
| 226 |                  |    | Baramulla    | <a href="https://baramulla.nic.in/document/district-environment-plan/">https://baramulla.nic.in/document/district-environment-plan/</a>   |
| 227 |                  |    | Budgam       | <a href="https://budgam.nic.in/document/revised-district-environment-plan/">https://budgam.nic.in/document/revised-district-environment-plan/</a>   |
| 228 |                  |    | Doda         | <a href="https://doda.nic.in/document/district-environment-plan-2019/">https://doda.nic.in/document/district-environment-plan-2019/</a>   |

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| 229 |           | Ganderbal | <a href="https://ganderbal.nic.in/documents/district-environment-plan/">https://ganderbal.nic.in/documents/district-environment-plan/</a>   |   |
| 230 |           | Jammu     | <a href="https://jammu.nic.in/notice/district-environment-plans-deps-in-respect-of-district-jammu/">https://jammu.nic.in/notice/district-environment-plans-deps-in-respect-of-district-jammu/</a>     |   |
| 231 |           | Kathua    | <a href="https://kathua.nic.in/document-category/district-environment-plan/">https://kathua.nic.in/document-category/district-environment-plan/</a>   |   |
| 232 |           | Kishtwar  | <a href="https://kishtwar.nic.in/district-environment-plan-of-kishtwar/">https://kishtwar.nic.in/district-environment-plan-of-kishtwar/</a>   |   |
| 233 |           | Kulgam    | Yet to be upload on website.  |   |
| 234 |           | Kupwara   | <a href="https://kupwara.nic.in/document-category/district-environment-plan/">https://kupwara.nic.in/document-category/district-environment-plan/</a>   |   |
| 235 |           | Poonch    | <a href="https://poonch.nic.in/document/district-environment-plan-poonch-2/">https://poonch.nic.in/document/district-environment-plan-poonch-2/</a>   |   |
| 236 |           | Pulwama   | <a href="https://pulwama.gov.in/document/district-environment-plan-district-pulwama/">https://pulwama.gov.in/document/district-environment-plan-district-pulwama/</a>                                 |   |
| 237 |           | Rajouri   | <a href="https://cdn.s3waas.gov.in/s31aa48fc4880bb0c9b8a3bf979d3b917e/uploads/2021/11/2021110285.pdf">https://cdn.s3waas.gov.in/s31aa48fc4880bb0c9b8a3bf979d3b917e/uploads/2021/11/2021110285.pdf</a> |   |
| 238 |           | Ramban    | <a href="https://ramban.gov.in/district-environment-plan/">https://ramban.gov.in/district-environment-plan/</a>   |   |
| 239 |           | Reasi     | <a href="https://reasi.nic.in/document/district-environment-plan-reasi-2021/">https://reasi.nic.in/document/district-environment-plan-reasi-2021/</a>   |   |
| 240 |           | Samba     | <a href="https://samba.gov.in/document/district-environmental-plan-for-district-samba-2021-3/">https://samba.gov.in/document/district-environmental-plan-for-district-samba-2021-3/</a>               |   |
| 241 |           | Shopian   | <a href="https://shopian.nic.in/document/district-environmental-plan-shopian/">https://shopian.nic.in/document/district-environmental-plan-shopian/</a>   |   |
| 242 |           | Srinagar  | <a href="https://srinagar.nic.in/notice/district-environmental-plan-2021-srinagar/">https://srinagar.nic.in/notice/district-environmental-plan-2021-srinagar/</a>                                     |   |
| 243 |           | Udhampur  | <a href="https://udhampur.nic.in/notice/district-environment-plan-udhampur/">https://udhampur.nic.in/notice/district-environment-plan-udhampur/</a>   |   |
| 244 | Jharkhand | 24        | Bokaro  | <a href="https://cdn.s3waas.gov.in/s3a760880003e7ddedfef56acb3b09697f/uploads/2020/12/2020120193.pdf">https://cdn.s3waas.gov.in/s3a760880003e7ddedfef56acb3b09697f/uploads/2020/12/2020120193.pdf</a> |
| 245 |           |           | Chatra  | Yet to be upload on website.  |
| 246 |           |           | Deoghar   | <a href="https://deoghar.nic.in/document/district-plan/">https://deoghar.nic.in/document/district-plan/</a>   |
| 247 |           |           | Dhanbad   | <a href="https://cdn.s3waas.gov.in/s337f0e884fbad9667e38940169d0a3c95/uploads/2021032210.pdf">https://cdn.s3waas.gov.in/s337f0e884fbad9667e38940169d0a3c95/uploads/2021032210.pdf</a>                 |
| 248 |           |           | Dumka   | <a href="https://dumka.nic.in/document/district-environment-plan/">https://dumka.nic.in/document/district-environment-plan/</a>   |
| 249 |           |           | East Singhbhum  | <a href="https://cdn.s3waas.gov.in/s33dc4876f3f08201c7c76cb71fa1da439/uploads/2020/08/2020081450.pdf">https://cdn.s3waas.gov.in/s33dc4876f3f08201c7c76cb71fa1da439/uploads/2020/08/2020081450.pdf</a> |
| 250 |           |           | Garhwa  | <a href="https://garhwa.nic.in/notice/garhwa-district-environment-management-plan/">https://garhwa.nic.in/notice/garhwa-district-environment-management-plan/</a>                                     |
| 251 |           |           | Giridih   | <a href="https://cdn.s3waas.gov.in/s39b72e31dac81715466cd580a448cf823/uploads/2020/11/2020111851.pdf">https://cdn.s3waas.gov.in/s39b72e31dac81715466cd580a448cf823/uploads/2020/11/2020111851.pdf</a> |
| 252 |           |           | Godda   | <a href="https://godda.nic.in/notice/district-environment-plan-for-godda-district/">https://godda.nic.in/notice/district-environment-plan-for-godda-district/</a>                                     |
| 253 |           |           | Gumla   | <a href="https://gumla.nic.in/district-environment-plan/">https://gumla.nic.in/district-environment-plan/</a>   |
| 254 |           |           | Hazaribagh  | <a href="https://hazaribag.nic.in/document/district-environmental-plan/">https://hazaribag.nic.in/document/district-environmental-plan/</a>   |
| 255 |           |           | Jamtara   | <a href="https://cdn.s3waas.gov.in/s313f320e7b5ead1024ac95c3b208610db/uploads/2021/01/2021010810.pdf">https://cdn.s3waas.gov.in/s313f320e7b5ead1024ac95c3b208610db/uploads/2021/01/2021010810.pdf</a> |

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| 256 |           | Khunti                       | <a href="https://cdn.s3waas.gov.in/s301f78be6f7cad02658508fe4616098a9/uploads/2021/01/2021010522.pdf">https://cdn.s3waas.gov.in/s301f78be6f7cad02658508fe4616098a9/uploads/2021/01/2021010522.pdf</a> |   |
| 257 |           | Koderma                      | Yet to be upload on website.  |   |
| 258 |           | Latehar                      | <a href="https://latehar.nic.in/document/district-environment-plan-for-latehar-district-jharkhand/">https://latehar.nic.in/document/district-environment-plan-for-latehar-district-jharkhand/</a>     |   |
| 259 |           | Lohardaga                    | <a href="https://lohardaga.nic.in/notice/district-environment-plan-lohardaga-district-jharkhand/">https://lohardaga.nic.in/notice/district-environment-plan-lohardaga-district-jharkhand/</a>         |   |
| 260 |           | Pakur                        | <a href="https://cdn.s3waas.gov.in/s3df877f3865752637daa540ea9cbc474f/uploads/2021/09/2021090890.pdf">https://cdn.s3waas.gov.in/s3df877f3865752637daa540ea9cbc474f/uploads/2021/09/2021090890.pdf</a> |   |
| 261 |           | Palamu                       | Yet to be upload on website.  |   |
| 262 |           | Ramgarh                      | <a href="https://cdn.s3waas.gov.in/s3e165421110ba03099a1c0393373c5b43/uploads/2021/08/2021082398.pdf">https://cdn.s3waas.gov.in/s3e165421110ba03099a1c0393373c5b43/uploads/2021/08/2021082398.pdf</a> |   |
| 263 |           | Ranchi                       | <a href="https://ranchi.nic.in/notice/district-environment-plan-of-ranchi-district/">https://ranchi.nic.in/notice/district-environment-plan-of-ranchi-district/</a>                                   |   |
| 264 |           | Sahebganj                    | <a href="https://sahibganj.nic.in/document/district-environment-plan/">https://sahibganj.nic.in/document/district-environment-plan/</a>   |   |
| 265 |           | Seraikela Kharsawan          | <a href="https://seraikela.nic.in/document/district-environment-plan/">https://seraikela.nic.in/document/district-environment-plan/</a>   |   |
| 266 |           | Simdega                      | <a href="https://simdega.nic.in/en/forest-division/">https://simdega.nic.in/en/forest-division/</a>   |   |
| 267 |           | West Singhbhum               | <a href="https://chaibasa.nic.in/district-environment-plan/">https://chaibasa.nic.in/district-environment-plan/</a>   |   |
| 268 | Karnataka | 30                           | Bagalkot  | <a href="https://cdn.s3waas.gov.in/s3a1d33d0dfec820b41b54430b50e96b5c/uploads/2021/11/2021111579.pdf">https://cdn.s3waas.gov.in/s3a1d33d0dfec820b41b54430b50e96b5c/uploads/2021/11/2021111579.pdf</a>   |
| 269 |           |                              | Bangalore Rural   | Yet to be upload on website.  |
| 270 |           |                              | Bangalore Urban   | <a href="https://bengaluruurban.nic.in/en/document/district-environment-plan-in-respect-of-oa-360-of-2018-of-honble-ngt/">https://bengaluruurban.nic.in/en/document/district-environment-plan-in-respect-of-oa-360-of-2018-of-honble-ngt/</a> |
| 271 |           |                              | Belgaum   | <a href="https://belagavi.nic.in/en/district-environmental-management-plan/">https://belagavi.nic.in/en/district-environmental-management-plan/</a>   |
| 272 |           |                              | Bellary   | Yet to be upload on website.  |
| 273 |           |                              | Bidar   | <a href="https://cdn.s3waas.gov.in/s32ca65f58e35d9ad45bf7f3ae5cfd08f1/uploads/2021/11/2021111099.pdf">https://cdn.s3waas.gov.in/s32ca65f58e35d9ad45bf7f3ae5cfd08f1/uploads/2021/11/2021111099.pdf</a>   |
| 274 |           |                              | Chamarajanagar  | <a href="https://chamrajnagar.nic.in/en/district-environment-plan-2/">https://chamrajnagar.nic.in/en/district-environment-plan-2/</a>   |
| 275 |           |                              | Chikkaballapur  |   |
| 276 |           |                              | Chikkamagaluru  | Yet to be upload on website.  |
| 277 |           |                              | Chitradurga   | <a href="https://chitradurga.nic.in/en/demp/">https://chitradurga.nic.in/en/demp/</a>   |
| 278 |           |                              | Dakshina Kannada  | <a href="https://dk.nic.in/en/document/district-environmental-plan/">https://dk.nic.in/en/document/district-environmental-plan/</a>   |
| 279 |           |                              | Davanagere  | <a href="https://davanagere.nic.in/en/district-environmental-plan-3/">https://davanagere.nic.in/en/district-environmental-plan-3/</a>   |
| 280 |           |                              | Dharwad   | <a href="http://dharwad.nic.in/documents/DistrictEnvironmentalPlan.pdf">http://dharwad.nic.in/documents/DistrictEnvironmentalPlan.pdf</a>   |
| 281 |           |                              | Gadag   | <a href="https://gadag.nic.in/en/gadag-district-environmental-plan/">https://gadag.nic.in/en/gadag-district-environmental-plan/</a>   |
| 282 |           |                              | Gulbarga  | Yet to be upload on website.  |
| 283 |           |                              | Hassan  | <a href="https://hassan.nic.in/en/karnataka-state-pollution-control-board/">https://hassan.nic.in/en/karnataka-state-pollution-control-board/</a>   |
| 284 |           |                              | Haveri  | <a href="https://cdn.s3waas.gov.in/s3d5cfead94f5350c12c322b5b664544c1/uploads/2021/10/2021101351.pdf">https://cdn.s3waas.gov.in/s3d5cfead94f5350c12c322b5b664544c1/uploads/2021/10/2021101351.pdf</a>   |
| 285 |           |                              | Kodagu  | <a href="https://kodagu.nic.in/en/document/district-environment-plan/">https://kodagu.nic.in/en/document/district-environment-plan/</a>   |
| 286 | Kolar     | Yet to be upload on website. |   |   |

|     |                |    |                    |   |
|-----|----------------|----|--------------------|---|
| 287 |                |    | Koppal             | <a href="https://koppal.nic.in/en/koppal-district-environmental-plan2020-21/">https://koppal.nic.in/en/koppal-district-environmental-plan2020-21/</a>   |
| 288 |                |    | Mandya             | Yet to be upload on website.  |
| 289 |                |    | Mysore             | <a href="https://mysore.nic.in/en/notice/district-environmental-plan/">https://mysore.nic.in/en/notice/district-environmental-plan/</a>   |
| 290 |                |    | Raichur            |   |
| 291 |                |    | Ramanagara         |   |
| 292 |                |    | Shimoga            |   |
| 293 |                |    | Tumkur             | Yet to be upload on website.  |
| 294 |                |    | Udupi              | <a href="https://udupi.nic.in/en/udupi-district-environment-plan/">https://udupi.nic.in/en/udupi-district-environment-plan/</a>   |
| 295 |                |    | Uttara Kannada     | <a href="http://uttarakannada.nic.in/docs/publication/DistrictEnvironmentalPlan20212020.pdf">http://uttarakannada.nic.in/docs/publication/DistrictEnvironmentalPlan20212020.pdf</a>   |
| 296 |                |    | Vijayapura         | <a href="https://vijayapura.nic.in/en/document/district-environmental-plan/">https://vijayapura.nic.in/en/document/district-environmental-plan/</a>   |
| 297 |                |    | Yadgir             | Yet to be upload on website.  |
| 298 | Kerala         | 14 | Alappuzha          | <a href="https://alappuzha.nic.in/en/document/district-environment-plan/">https://alappuzha.nic.in/en/document/district-environment-plan/</a>   |
| 299 |                |    | Ernakulam          | <a href="https://ernakulam.nic.in/document/ernakulam-district-environment-plan/">https://ernakulam.nic.in/document/ernakulam-district-environment-plan/</a>   |
| 300 |                |    | Idukki             | <a href="https://idukki.nic.in/en/document-category/district-environment-plan/">https://idukki.nic.in/en/document-category/district-environment-plan/</a>   |
| 301 |                |    | Kannur             | Yet to be upload on website.  |
| 302 |                |    | Kasaragod          | <a href="https://kasargod.nic.in/notice/district-environment-plan-for-kasaragod/">https://kasargod.nic.in/notice/district-environment-plan-for-kasaragod/</a>   |
| 303 |                |    | Kollam             | <a href="https://kollam.nic.in/en/notice/district-environment-plan/">https://kollam.nic.in/en/notice/district-environment-plan/</a>   |
| 304 |                |    | Kottayam           | <a href="https://kottayam.nic.in/en/notice/district-environment-plan-for-kottayam/">https://kottayam.nic.in/en/notice/district-environment-plan-for-kottayam/</a>   |
| 305 |                |    | Kozhikode          | Yet to be upload on website.  |
| 306 |                |    | Malappuram         | <a href="https://malappuram.nic.in/en/district-environment-plan/">https://malappuram.nic.in/en/district-environment-plan/</a>   |
| 307 |                |    | Palakkad           | <a href="https://palakkad.nic.in/document/district-environment-plan-2021/">https://palakkad.nic.in/document/district-environment-plan-2021/</a>   |
| 308 |                |    | Pathanamthitta     | <a href="https://pathanamthitta.nic.in/en/notice/district-environment-plan-dep/">https://pathanamthitta.nic.in/en/notice/district-environment-plan-dep/</a>   |
| 309 |                |    | Thiruvananthapuram | <a href="https://trivandrum.nic.in/en/document/district-environment-plan/">https://trivandrum.nic.in/en/document/district-environment-plan/</a>   |
| 310 |                |    | Thrissur           | <a href="https://thrissur.nic.in/document/district-environment-plan/">https://thrissur.nic.in/document/district-environment-plan/</a>   |
| 311 |                |    | Wayanad            | <a href="https://wayanad.gov.in/documents/">https://wayanad.gov.in/documents/</a>   |
| 312 | Ladakh         | 2  | Kargil             | <a href="https://kargil.nic.in/document/environmental-plan-of-kargil-district/">https://kargil.nic.in/document/environmental-plan-of-kargil-district/</a>   |
| 313 |                |    | Leh                | Yet to be upload on website.  |
| 314 | Lakshadweep    | 1  | Lakshadweep        | <a href="https://cdn.s3waas.gov.in/s358238e9ae2dd305d79c2ebc8c1883422/uploads/2019/12/2019122450.pdf">https://cdn.s3waas.gov.in/s358238e9ae2dd305d79c2ebc8c1883422/uploads/2019/12/2019122450.pdf</a>   |
| 315 | Madhya Pradesh | 52 | Agar Malwa         | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjNoPrwysb0AhWIT2wGHZY1BvUQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3b1d10e7bafa4421218a51b1e1f1b0ba2%2Fuploads%2F2021%2F10%2F2021100113.pdf&amp;usq=AOvVaw3zPk10V7swlW7z5PrnGRFi">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjNoPrwysb0AhWIT2wGHZY1BvUQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3b1d10e7bafa4421218a51b1e1f1b0ba2%2Fuploads%2F2021%2F10%2F2021100113.pdf&amp;usq=AOvVaw3zPk10V7swlW7z5PrnGRFi</a> |
| 316 |                |    | Alirajpur          | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwiO5vKby">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwiO5vKby</a>   |

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|     |  |             | <a href="https://cdn.s3waas.gov.in/F%2Fcdn.s3waas.gov.in%2Fs33295c76acbf4caaed33c36b1b5fc2cb1%2Fuploads%2F2021%2F09%2F2021092526.pdf">8b0AhVGzjgGHXAsABQQFnoECACQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs33295c76acbf4caaed33c36b1b5fc2cb1%2Fuploads%2F2021%2F09%2F2021092526.pdf&amp;usg=AOvVaw3huMImNnht94rRI3XpehOr</a>   |
| 317 |  | Anuppur     | Yet to be upload on website.   |
| 318 |  | Ashoknagar  | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjI8o7WY8b0AhWuwzgGHWONApEQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3a5e00132373a7031000fd987a3c9f87b%2Fuploads%2F2021%2F09%2F2021092247.pdf">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjI8o7WY8b0AhWuwzgGHWONApEQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3a5e00132373a7031000fd987a3c9f87b%2Fuploads%2F2021%2F09%2F2021092247.pdf&amp;usg=AOvVaw22Sq2IXtoRKxxmQH9lc9Uj</a> |
| 319 |  | Balaghat    | Yet to be upload on website.   |
| 320 |  | Barwani     | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjU8aiLzMb0AhVCzTgGHfkiB7gQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs365b9eea6e1cc6bb9f0cd2a47751a186f%2Fuploads%2F2021%2F09%2F2021092131.pdf">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjU8aiLzMb0AhVCzTgGHfkiB7gQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs365b9eea6e1cc6bb9f0cd2a47751a186f%2Fuploads%2F2021%2F09%2F2021092131.pdf&amp;usg=AOvVaw3RCVgS_fgKbUjNvj9vHGXh</a> |
| 321 |  | Betul       | <a href="https://cdn.s3waas.gov.in/s31534b76d325a8f591b52d302e7181331/uploads/2021/10/2021102751.pdf">https://cdn.s3waas.gov.in/s31534b76d325a8f591b52d302e7181331/uploads/2021/10/2021102751.pdf</a>  |
| 322 |  | Bhind       |  |
| 323 |  | Bhopal      | Yet to be upload on website.   |
| 324 |  | Burhanpur   | <a href="https://cdn.s3waas.gov.in/s3d81f9c1be2e08964bf9f24b15f0e4900/uploads/2021/09/2021092079.pdf">https://cdn.s3waas.gov.in/s3d81f9c1be2e08964bf9f24b15f0e4900/uploads/2021/09/2021092079.pdf</a>  |
| 325 |  | Chhatarpur  | Yet to be upload on website.   |
| 326 |  | Chhindwara  | <a href="https://cdn.s3waas.gov.in/s37ef605fc8dba5425d6965fbd4c8fbe1f/uploads/2021/10/2021102699.pdf">https://cdn.s3waas.gov.in/s37ef605fc8dba5425d6965fbd4c8fbe1f/uploads/2021/10/2021102699.pdf</a>  |
| 327 |  | Damoh       |  |
| 328 |  | Datia       | Yet to be upload on website.   |
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| 330 |  | Dhar        | <a href="https://cdn.s3waas.gov.in/s31068c6e4c8051cfd4e9ea8072e3189e2/uploads/2021/10/2021100543.pdf">https://cdn.s3waas.gov.in/s31068c6e4c8051cfd4e9ea8072e3189e2/uploads/2021/10/2021100543.pdf</a>  |
| 331 |  | Dindori     | <a href="http://www.mppcb.nic.in/proc/Tech/DEP%20Dindori.pdf">http://www.mppcb.nic.in/proc/Tech/DEP%20Dindori.pdf</a>  |
| 332 |  | Guna        | <a href="https://cdn.s3waas.gov.in/s37380ad8a673226ae47fce7bff88e9c33/uploads/2021/10/2021100563.pdf">https://cdn.s3waas.gov.in/s37380ad8a673226ae47fce7bff88e9c33/uploads/2021/10/2021100563.pdf</a>  |
| 333 |  | Gwalior     | Yet to be upload on website.   |
| 334 |  | Harda       | <a href="https://cdn.s3waas.gov.in/s3d709f38ef758b5066ef31b18039b8ce5/uploads/2021/10/2021100169.pdf">https://cdn.s3waas.gov.in/s3d709f38ef758b5066ef31b18039b8ce5/uploads/2021/10/2021100169.pdf</a>  |
| 335 |  | Hoshangabad | <a href="https://cdn.s3waas.gov.in/s3c8ffe9a587b126f152ed3d89a146b445/uploads/2021/10/2021100119.pdf">https://cdn.s3waas.gov.in/s3c8ffe9a587b126f152ed3d89a146b445/uploads/2021/10/2021100119.pdf</a>  |
| 336 |  | Indore      | <a href="https://cdn.s3waas.gov.in/s31385974ed5904a438616ff7bdb3f7439/uploads/2021/09/2021092948.pdf">https://cdn.s3waas.gov.in/s31385974ed5904a438616ff7bdb3f7439/uploads/2021/09/2021092948.pdf</a>  |
| 337 |  | Jabalpur    | Yet to be upload on website.   |
| 338 |  | Jhabua      | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwikza2yzcb0AhUESGwGHXveAccQFnoECAMQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3d1fe173d08e959397adf34b1d77e88d7%2Fuploads%2F2021%2F09%2F2021092798.pdf">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwikza2yzcb0AhUESGwGHXveAccQFnoECAMQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3d1fe173d08e959397adf34b1d77e88d7%2Fuploads%2F2021%2F09%2F2021092798.pdf&amp;usg=AOvVaw1qljqJGEAHAUPc7pwwGZeV</a> |
| 339 |  | Katni       | <a href="https://cdn.s3waas.gov.in/s37f1de29e6da19d22b51c68001e7e0e54/uploads/2021/10/2021100838.pdf">https://cdn.s3waas.gov.in/s37f1de29e6da19d22b51c68001e7e0e54/uploads/2021/10/2021100838.pdf</a>  |
|     |  |             | <a href="https://cdn.s3waas.gov.in/s33ef815416f775098fe977004">https://cdn.s3waas.gov.in/s33ef815416f775098fe977004</a>  |

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| 340 | Khandwa     | 015c6193/uploads/2021/09/2021092893.pdf   |
| 341 | Khargone    | <a href="https://cdn.s3waas.gov.in/s3698d51a19d8a121ce581499d7b701668/uploads/2021/09/2021093082.pdf">https://cdn.s3waas.gov.in/s3698d51a19d8a121ce581499d7b701668/uploads/2021/09/2021093082.pdf</a>   |
| 342 | Mandla      | <a href="https://cdn.s3waas.gov.in/s32f2b265625d76a6704b08093c652fd79/uploads/2021/10/2021100199.pdf">https://cdn.s3waas.gov.in/s32f2b265625d76a6704b08093c652fd79/uploads/2021/10/2021100199.pdf</a>   |
| 343 | Mandsaur    | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjdpf7jzcb0AhUpSWwGHbcBBlwQFnoECAIQAQ&amp;url=http%3A%2F%2Fwww.mppcb.nic.in%2Fproc%2FTech%2FDEP%2520Mandsaur.pdf&amp;usg=AOvVaw3lkWLkyPqbjZ55f03neMN">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjdpf7jzcb0AhUpSWwGHbcBBlwQFnoECAIQAQ&amp;url=http%3A%2F%2Fwww.mppcb.nic.in%2Fproc%2FTech%2FDEP%2520Mandsaur.pdf&amp;usg=AOvVaw3lkWLkyPqbjZ55f03neMN</a>   |
| 344 | Morena      | Yet to be upload on website.  |
| 345 | Narsinghpur | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwic3_qozsb0AhUdS2wGHW-dCJkQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs366f041e16a60928b05a7e228a89c3799%2Fuploads%2F2021%2F10%2F2021100452.pdf&amp;usg=AOvVaw0V0YmrXF5PgMI2ILNdOV5T">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwic3_qozsb0AhUdS2wGHW-dCJkQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs366f041e16a60928b05a7e228a89c3799%2Fuploads%2F2021%2F10%2F2021100452.pdf&amp;usg=AOvVaw0V0YmrXF5PgMI2ILNdOV5T</a> |
| 346 | Neemuch     | <a href="https://cdn.s3waas.gov.in/s334173cb38f07f89ddbcbec2ac9128303f/uploads/2021/10/2021101290.pdf">https://cdn.s3waas.gov.in/s334173cb38f07f89ddbcbec2ac9128303f/uploads/2021/10/2021101290.pdf</a>   |
| 347 | Niwari      |   |
| 348 | Panna       | Yet to be upload on website.  |
| 349 | Raisen      | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjCtICXz8b0AhVWTmwGHaj9DjMQFnoECAIQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3c24cd76e1ce41366a4bbe8a49b02a028%2Fuploads%2F2021%2F09%2F2021093036.pdf&amp;usg=AOvVaw2twOiU-Q8xBxYvHg7oiwtw">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjCtICXz8b0AhVWTmwGHaj9DjMQFnoECAIQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3c24cd76e1ce41366a4bbe8a49b02a028%2Fuploads%2F2021%2F09%2F2021093036.pdf&amp;usg=AOvVaw2twOiU-Q8xBxYvHg7oiwtw</a> |
| 350 | Rajgarh     | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjIiZikz8b0AhUhZjgGHZVSAh4QFnoECAQQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs302e74f10e0327ad868d138f2b4fdd6f0%2Fuploads%2F2021%2F09%2F2021091611.pdf&amp;usg=AOvVaw3DXXx0iVVMInHdBYus9Xto">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjIiZikz8b0AhUhZjgGHZVSAh4QFnoECAQQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs302e74f10e0327ad868d138f2b4fdd6f0%2Fuploads%2F2021%2F09%2F2021091611.pdf&amp;usg=AOvVaw3DXXx0iVVMInHdBYus9Xto</a> |
| 351 | Ratlam      | Yet to be upload on website.  |
| 352 | Rewa        | <a href="https://cdn.s3waas.gov.in/s393db85ed909c13838ff95ccfa94cebd9/uploads/2021/09/2021093087.pdf">https://cdn.s3waas.gov.in/s393db85ed909c13838ff95ccfa94cebd9/uploads/2021/09/2021093087.pdf</a>   |
| 353 | Sagar       | Yet to be upload on website.  |
| 354 | Satna       | <a href="https://cdn.s3waas.gov.in/s38e6b42f1644ecb1327dc03ab345e618b/uploads/2021/10/2021101194.pdf">https://cdn.s3waas.gov.in/s38e6b42f1644ecb1327dc03ab345e618b/uploads/2021/10/2021101194.pdf</a>   |
| 355 | Sehore      |   |
| 356 | Seoni       | Yet to be upload on website.  |
| 357 | Shahdol     | <a href="http://www.mppcb.nic.in/proc/Tech/DEP%20Shahdol.pdf">http://www.mppcb.nic.in/proc/Tech/DEP%20Shahdol.pdf</a>   |
| 358 | Shajapur    | <a href="https://cdn.s3waas.gov.in/s37f39f8317fbdb1988ef4c628eba02591/uploads/2021/09/2021092937.pdf">https://cdn.s3waas.gov.in/s37f39f8317fbdb1988ef4c628eba02591/uploads/2021/09/2021092937.pdf</a>   |
| 359 | Sheopur     | Yet to be upload on website.  |
| 360 | Shivpuri    | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjzXuKM0Mb0AhW_SWwGHWisAEgQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs36c8349cc7260ae62e3b1396831a8398f%2Fuploads%2F2021%2F09%2F2021092133.pdf&amp;usg=AOvVaw1jOFVoR_mrv5z5N3P4PMYx">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjzXuKM0Mb0AhW_SWwGHWisAEgQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs36c8349cc7260ae62e3b1396831a8398f%2Fuploads%2F2021%2F09%2F2021092133.pdf&amp;usg=AOvVaw1jOFVoR_mrv5z5N3P4PMYx</a> |

|     |             |                 |   |   |
|-----|-------------|-----------------|---|---|
| 361 |             | Sidhi           | <a href="https://cdn.s3waas.gov.in/s36c4b761a28b734fe93831e3fb400ce87/uploads/2021/09/2021093060.pdf">https://cdn.s3waas.gov.in/s36c4b761a28b734fe93831e3fb400ce87/uploads/2021/09/2021093060.pdf</a>   |   |
| 362 |             | Singrauli       | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewjr2vSn0Mb0AhVqSmwGHdwTD7cQFnoECAIQAQ&amp;url=http%3A%2F%2Fwww.mppcb.nic.in%2Fproc%2FTech%2FDEP%2520Singrauli.pdf&amp;usg=AOvVaw3jjTKbtjmQqsnEQUtkZoa4">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewjr2vSn0Mb0AhVqSmwGHdwTD7cQFnoECAIQAQ&amp;url=http%3A%2F%2Fwww.mppcb.nic.in%2Fproc%2FTech%2FDEP%2520Singrauli.pdf&amp;usg=AOvVaw3jjTKbtjmQqsnEQUtkZoa4</a> |   |
| 363 |             | Tikamgarh       | Yet to be upload on website.  |   |
| 364 |             | Ujjain          |   |   |
| 365 |             | Umaria          |   |   |
| 366 |             | Vidisha         |   |   |
| 367 | Maharashtra | 36              | Ahmednagar  | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Ahmednagar23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Ahmednagar23062021.pdf</a> |
| 368 |             |                 | Akola   | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Akola23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Akola23062021.pdf</a>           |
| 369 |             |                 | Amravati  | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Amravati23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Amravati23062021.pdf</a>     |
| 370 |             |                 | Aurangabad  | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Aurangabad23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Aurangabad23062021.pdf</a> |
| 371 |             |                 | Beed  | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Beed23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Beed23062021.pdf</a>             |
| 372 |             |                 | Bhandara  | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Bhandara23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Bhandara23062021.pdf</a>     |
| 373 |             |                 | Buldhana  | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Buldhana23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Buldhana23062021.pdf</a>     |
| 374 |             |                 | Chandrapur  | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Chandrapur23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Chandrapur23062021.pdf</a> |
| 375 |             |                 | Dhule   | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Dhule23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Dhule23062021.pdf</a>           |
| 376 |             |                 | Gadchiroli  | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Gadchiroli23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Gadchiroli23062021.pdf</a> |
| 377 |             | Gondia          | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Gondia23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Gondia23062021.pdf</a>   |   |
| 378 |             | Hingoli         | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Hingoli23062021_0.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Hingoli23062021_0.pdf</a>   |   |
| 379 |             | Jalgaon         | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Jalgaon23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Jalgaon23062021.pdf</a>   |   |
| 380 |             | Jalna           | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Jalna23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Jalna23062021.pdf</a>   |   |
| 381 |             | Kolhapur        | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Kolhapur23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Kolhapur23062021.pdf</a>   |   |
| 382 |             | Latur           | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Latur23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Latur23062021.pdf</a>   |   |
| 383 |             | Mumbai City     | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Mumbai23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Mumbai23062021.pdf</a>   |   |
| 384 |             | Mumbai Suburban | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Mumbai23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Mumbai23062021.pdf</a>   |   |
| 385 |             | Nagpur          | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Nagpur23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Nagpur23062021.pdf</a>   |   |
| 386 |             | Nanded          | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Nanded23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Nanded23062021.pdf</a>   |   |
| 387 |             | Nandurbar       | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Nandurbar23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Nandurbar23062021.pdf</a>   |   |

|     |         |               |   |   |
|-----|---------|---------------|---|---|
| 388 |         | Nashik        | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Nashik23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Nashik23062021.pdf</a>         |   |
| 389 |         | Osmanabad     | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Osmanabad23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Osmanabad23062021.pdf</a>   |   |
| 390 |         | Palghar       | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Palghar23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Palghar23062021.pdf</a>       |   |
| 391 |         | Parbhani      | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Parbhani23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Parbhani23062021.pdf</a>     |   |
| 392 |         | Pune          | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Pune23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Pune23062021.pdf</a>             |   |
| 393 |         | Raigad        | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Raigad23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Raigad23062021.pdf</a>         |   |
| 394 |         | Ratnagiri     | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Ratnagiri23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Ratnagiri23062021.pdf</a>   |   |
| 395 |         | Sangli        | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Sangli23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Sangli23062021.pdf</a>         |   |
| 396 |         | Satara        | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Satara23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Satara23062021.pdf</a>         |   |
| 397 |         | Sindhudurg    | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Sindhudurg23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Sindhudurg23062021.pdf</a> |   |
| 398 |         | Solapur       | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Solapur23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Solapur23062021.pdf</a>       |   |
| 399 |         | Thane         | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Thane23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Thane23062021.pdf</a>           |   |
| 400 |         | Wardha        | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Wardha23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Wardha23062021.pdf</a>         |   |
| 401 |         | Washim        | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Washim23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Washim23062021.pdf</a>         |   |
| 402 |         | Yavatmal      | <a href="https://mpcb.gov.in/sites/default/files/environmentactionplan/Yavatmal23062021.pdf">https://mpcb.gov.in/sites/default/files/environmentactionplan/Yavatmal23062021.pdf</a>     |   |
| 403 | Manipur | Bishnupur     | Yet to be upload on website.  |   |
| 404 |         | Chandel       |   |   |
| 405 |         | Churachandpur |   |   |
| 406 |         | Imphal East   |   |   |
| 407 |         | Imphal West   |   |   |
| 408 |         | Jiribam       |   |   |
| 409 |         | Kakching      |   | <a href="https://cdn.s3waas.gov.in/s39cfd10e8fc047a44b08ed031e1f0ed1/uploads/2021/09/2021090260.pdf">https://cdn.s3waas.gov.in/s39cfd10e8fc047a44b08ed031e1f0ed1/uploads/2021/09/2021090260.pdf</a> |
| 410 |         | Kamjong       |   | Yet to be upload on website.  |
| 411 |         | Kangpokpi     |   |   |
| 412 |         | Noney         |   |   |
| 413 |         | Pherzawl      |   |   |
| 414 |         | Senapati      |   |   |
| 415 |         | Tamenglong    |   |   |
| 416 |         | Tengnoupal    |   |   |
| 417 |         | Thoubal       |   |   |
| 418 |         |               |   | Ukhrul  |

|     |           |    |                        |                              |   |
|-----|-----------|----|------------------------|------------------------------|---|
| 419 | Meghalaya | 11 | East Garo Hills        | Yet to be upload on website. |   |
| 420 |           |    | East Jaintia Hills     |                              |   |
| 421 |           |    | East Khasi Hills       |                              |   |
| 422 |           |    | North Garo Hills       |                              |   |
| 423 |           |    | Ri Bhoi                |                              |   |
| 424 |           |    | South Garo Hills       |                              |   |
| 425 |           |    | South West Garo Hills  |                              |   |
| 426 |           |    | South West Khasi Hills |                              | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewi4u7nu0sb0AhV4zTgGHTP6CxAQFnoECAIQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs314bfa6bb14875e45bba028a21ed38046%2Fuploads%2F2021%2F04%2F2021041376.pdf&amp;usg=AOvVaw0cFmNFhrZGAD8JWIqTSTaR">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewi4u7nu0sb0AhV4zTgGHTP6CxAQFnoECAIQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs314bfa6bb14875e45bba028a21ed38046%2Fuploads%2F2021%2F04%2F2021041376.pdf&amp;usg=AOvVaw0cFmNFhrZGAD8JWIqTSTaR</a> |
| 427 |           |    | West Garo Hills        |                              |   |
| 428 |           |    | West Jaintia Hills     |                              |   |
| 429 |           |    | West Khasi Hills       |                              |   |
| 430 | Mizoram   | 8  | Aizawl                 | Yet to be upload on website. |   |
| 431 |           |    | Champhai               |                              |   |
| 432 |           |    | Kolasib                |                              |   |
| 433 |           |    | Lawngtlai              |                              |   |
| 434 |           |    | Lunglei                |                              |   |
| 435 |           |    | Mamit                  |                              |   |
| 436 |           |    | Saiha                  |                              |   |
| 437 |           |    | Serchhip               |                              |   |
| 438 | Nagaland  | 11 | Dimapur                | Yet to be upload on website. |   |
| 439 |           |    | Kiphire                |                              |   |
| 440 |           |    | Kohima                 |                              |   |
| 441 |           |    | Longleng               |                              |   |
| 442 |           |    | Mokokchung             |                              |   |
| 443 |           |    | Noklak                 |                              |   |
| 444 |           |    | Peren                  |                              |   |
| 445 |           |    | Phek                   |                              |   |
| 446 |           |    | Tuensang               |                              |   |
| 447 |           |    | Wokha                  |                              |   |
| 448 |           |    | Zunheboto              |                              |   |
| 449 | Odisha    | 30 | Angul                  | Yet to be upload on website. |   |
| 450 |           |    | Balangir               |                              |   |
| 451 |           |    | Balasore               |                              |   |
| 452 |           |    | Bargarh                |                              |   |
| 453 |           |    | Bhadrak                |                              |   |
| 454 |           |    | Boudh                  |                              |   |
| 455 |           |    | Cuttack                |                              |   |
| 456 |           |    | Debagarh               |                              |   |
| 457 |           |    | Dhenkanal              |                              |   |
| 458 |           |    | Gajapati               |                              |   |
| 459 |           |    | Ganjam                 |                              |   |
| 460 |           |    | Jagatsinghpur          |                              |   |
| 461 |           |    | Jajpur                 |                              |   |
| 462 |           |    | Jharsuguda             |                              |   |
| 463 |           |    | Kalahandi              |                              |   |

|     |            |                 |   |   |
|-----|------------|-----------------|---|---|
| 464 |            | Kandhamal       |   |   |
| 465 |            | Kendrapara      | Yet to be upload on website.  |   |
| 466 |            | Kendujhar       |   |   |
| 467 |            | Khordha         |   |   |
| 468 |            | Koraput         |   |   |
| 469 |            | Malkangiri      |   |   |
| 470 |            | Mayurbhanj      |   |   |
| 471 |            | Nabarangpur     |   |   |
| 472 |            | Nayagarh        |   |   |
| 473 |            | Nuapada         |   |   |
| 474 |            | Puri            |   |   |
| 475 |            | Rayagada        |   |   |
| 476 |            | Sambalpur       |   |   |
| 477 |            | Subarnapur      |   |   |
| 478 |            | Sundergarh      |   |   |
| 479 | Puducherry | 4               | Karaikal  | <a href="https://cdn.s3waas.gov.in/s3ec8ce6abb3e952a85b8551ba726a1227/uploads/2021/11/2021111141.pdf">https://cdn.s3waas.gov.in/s3ec8ce6abb3e952a85b8551ba726a1227/uploads/2021/11/2021111141.pdf</a> |
| 480 |            | Mahe            | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwiE8eSj1sb0AhVJzzgGHcBSDyYQFnoECAIQAQ&amp;url=https%3A%2F%2Fdste.py.gov.in%2FEnvispdy%2Fassets%2Fpdf%2FAction%2520Plan%2FDistrict%2520Environment%2520Plan%2520-%2520Puducherry.pdf&amp;usg=AOvVaw3P7MNCJyRxfeVCbOcfQ0Fo">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwiE8eSj1sb0AhVJzzgGHcBSDyYQFnoECAIQAQ&amp;url=https%3A%2F%2Fdste.py.gov.in%2FEnvispdy%2Fassets%2Fpdf%2FAction%2520Plan%2FDistrict%2520Environment%2520Plan%2520-%2520Puducherry.pdf&amp;usg=AOvVaw3P7MNCJyRxfeVCbOcfQ0Fo</a> |   |
| 481 |            | Puducherry      | <a href="https://dste.py.gov.in/Envispdy/assets/pdf/Action%20Plan/District%20Environment%20Plan%20-%20Puducherry.pdf">https://dste.py.gov.in/Envispdy/assets/pdf/Action%20Plan/District%20Environment%20Plan%20-%20Puducherry.pdf</a>   |   |
| 482 |            | Yanam           | <a href="https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwiE8eSj1sb0AhVJzzgGHcBSDyYQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3b4288d9c0ec0a1841b3b3728321e7088%2Fuploads%2F2021%2F11%2F20211111664.pdf&amp;usg=AOvVaw1S6_D8ZOHMmZG5yP3Cpg1o">https://www.google.co.in/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwiE8eSj1sb0AhVJzzgGHcBSDyYQFnoECAYQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3b4288d9c0ec0a1841b3b3728321e7088%2Fuploads%2F2021%2F11%2F20211111664.pdf&amp;usg=AOvVaw1S6_D8ZOHMmZG5yP3Cpg1o</a>   |   |
| 483 | Punjab     | 22              | Amritsar  | Yet to be upload on website.  |
| 484 |            | Barnala         | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjByvCe88b0AhVMyzgGHYLVDX4QFnoECAQQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs32291d2ec3b3048d1a6f86c2c4591b7e0%2Fuploads%2F2021%2F11%2F20211111561.pdf&amp;usg=AOvVaw1GhMPghKUd1GpeiwM-VXur">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjByvCe88b0AhVMyzgGHYLVDX4QFnoECAQQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs32291d2ec3b3048d1a6f86c2c4591b7e0%2Fuploads%2F2021%2F11%2F20211111561.pdf&amp;usg=AOvVaw1GhMPghKUd1GpeiwM-VXur</a>   |   |
| 485 |            | Bathinda        |   |   |
| 486 |            | Faridkot        |   |   |
| 487 |            | Fatehgarh Sahib |   |   |
| 488 | Fazilka    |                 | Yet to be upload on website.  |   |
| 489 |            |                 | Firozpur  |   |
| 490 |            | Gurdaspur       |   |   |
| 491 |            | Hoshiarpur      |   |   |
| 492 |            | Jalandhar       | <a href="https://cdn.s3waas.gov.in/s30c74b7f78409a4022a2c4c5a5ca3ee19/uploads/2021/11/20211110865.pdf">https://cdn.s3waas.gov.in/s30c74b7f78409a4022a2c4c5a5ca3ee19/uploads/2021/11/20211110865.pdf</a>   |   |
| 493 |            | Kapurthala      | <a href="https://cdn.s3waas.gov.in/s3274ad4786c3abca69fa097b85867d9a4/uploads/2021/11/2021112273.pdf">https://cdn.s3waas.gov.in/s3274ad4786c3abca69fa097b85867d9a4/uploads/2021/11/2021112273.pdf</a>   |   |

|     |           |                            |   |
|-----|-----------|----------------------------|---|
| 494 |           | Ludhiana                   | <a href="https://cdn.s3waas.gov.in/s363923f49e5241343aa7acb6a06a751e7/uploads/2021/10/2021100848.pdf">https://cdn.s3waas.gov.in/s363923f49e5241343aa7acb6a06a751e7/uploads/2021/10/2021100848.pdf</a>                     |
| 495 |           | Mansa                      |   |
| 496 |           | Moga                       |   |
| 497 |           | Mohali                     |   |
| 498 |           | Muktsar                    |   |
| 499 |           | Pathankot                  |   |
| 500 |           | Patiala                    |   |
| 501 |           | Rupnagar                   |   |
| 502 |           | Sangrur                    |   |
| 503 |           | Shaheed Bhagat Singh Nagar |   |
| 504 |           | Tarn Taran                 |   |
| 505 | Rajasthan | Ajmer                      | Yet to be upload on website.  |
| 506 |           | Alwar                      |   |
| 507 |           | Banswara                   |   |
| 508 |           | Baran                      |   |
| 509 |           | Barmer                     |   |
| 510 |           | Bharatpur                  |   |
| 511 |           | Bhilwara                   |   |
| 512 |           | Bikaner                    |   |
| 513 |           | Bundi                      |   |
| 514 |           | Chittorgarh                |   |
| 515 |           | Churu                      |   |
| 516 |           | Dausa                      |   |
| 517 |           | Dholpur                    |   |
| 518 |           | Dungarpur                  |   |
| 519 |           | Hanumangarh                |   |
| 520 |           | Jaipur                     |   |
| 521 |           | Jaisalmer                  |   |
| 522 |           | Jalore                     |   |
| 523 |           | Jhalawar                   |   |
| 524 | Jhunjhunu |                            |   |
| 525 | Jodhpur   |                            |   |
| 526 | Karauli   |                            |   |
| 527 |           | Kota                       |   |
| 528 |           | Nagaur                     |   |
| 529 |           | Pali                       |   |
| 530 |           | Pratapgarh                 |   |
| 531 |           | Rajsamand                  |   |
| 532 |           | Sawai Madhopur             |   |
| 533 |           | Sikar                      |   |
| 534 |           | Sirohi                     |   |
| 535 |           | Sri Ganganagar             |   |
| 536 |           | Tonk                       |   |
| 537 |           | Udaipur                    |   |
| 538 | Sikkim    | East Sikkim                | <a href="http://sikenvis.nic.in/WriteReadData/UserFiles/file/DISTRICT%20ENVIRONMENT%20PLAN%20EAST%20FINAL.pdf">http://sikenvis.nic.in/WriteReadData/UserFiles/file/DISTRICT%20ENVIRONMENT%20PLAN%20EAST%20FINAL.pdf</a>   |
| 539 |           | North Sikkim               | <a href="http://sikenvis.nic.in/WriteReadData/UserFiles/file/DISTRICT%20ENVIRONMENT%20PLAN%20NORTH%20FINAL.pdf">http://sikenvis.nic.in/WriteReadData/UserFiles/file/DISTRICT%20ENVIRONMENT%20PLAN%20NORTH%20FINAL.pdf</a> |

|     |            |                |   |   |   |
|-----|------------|----------------|---|---|---|
| 540 |            | South Sikkim   | <a href="http://sikenvis.nic.in/WriteReadData/UserFiles/file/DISTRICT%20ENVIRONMENT%20PLAN%20SOUTH%20FINAL.pdf">http://sikenvis.nic.in/WriteReadData/UserFiles/file/DISTRICT%20ENVIRONMENT%20PLAN%20SOUTH%20FINAL.pdf</a> |   |   |
| 541 |            | West Sikkim    | <a href="http://sikenvis.nic.in/WriteReadData/UserFiles/file/DISTRICT%20ENVIRONMENT%20PLAN%20WEST%20FINAL.pdf">http://sikenvis.nic.in/WriteReadData/UserFiles/file/DISTRICT%20ENVIRONMENT%20PLAN%20WEST%20FINAL.pdf</a>   |   |   |
| 542 | Tamil Nadu | 38             | Ariyalur  | <a href="https://cdn.s3waas.gov.in/s319f3cd308f1455b3fa09a282e0d496f4/uploads/2019/12/2019121687.pdf">https://cdn.s3waas.gov.in/s319f3cd308f1455b3fa09a282e0d496f4/uploads/2019/12/2019121687.pdf</a> |   |
| 543 |            |                | Chengalpattu  | Yet to be upload on website.  |   |
| 544 |            |                | Chennai   | <a href="https://cdn.s3waas.gov.in/s313f3cf8c531952d72e5847c4183e6910/uploads/2019/12/2019120999.pdf">https://cdn.s3waas.gov.in/s313f3cf8c531952d72e5847c4183e6910/uploads/2019/12/2019120999.pdf</a> |   |
| 545 |            |                | Coimbatore  |   |   |
| 546 |            |                | Cuddalore   | Yet to be upload on website.  |   |
| 547 |            |                | Dharmapuri  | <a href="https://cdn.s3waas.gov.in/s366368270ffd51418ec58bd793f2d9b1b/uploads/2019/11/2019112919.pdf">https://cdn.s3waas.gov.in/s366368270ffd51418ec58bd793f2d9b1b/uploads/2019/11/2019112919.pdf</a> |   |
| 548 |            |                | Dindigul  | <a href="https://cdn.s3waas.gov.in/s3f74909ace68e51891440e4da0b65a70c/uploads/2019/10/2019102954.pdf">https://cdn.s3waas.gov.in/s3f74909ace68e51891440e4da0b65a70c/uploads/2019/10/2019102954.pdf</a> |   |
| 549 |            |                | Erode   |   |   |
| 550 |            |                | Kallakurichi  | Yet to be upload on website.  |   |
| 551 |            |                | Kanchipuram   | <a href="https://cdn.s3waas.gov.in/s31543843a4723ed2ab08e18053ae6dc5b/uploads/2019/11/2019110485.pdf">https://cdn.s3waas.gov.in/s31543843a4723ed2ab08e18053ae6dc5b/uploads/2019/11/2019110485.pdf</a> |   |
| 552 |            |                | Kanyakumari   |   |   |
| 553 |            |                | Karur   | Yet to be upload on website.  |   |
| 554 |            |                | Krishnagiri   | <a href="https://cdn.s3waas.gov.in/s37eacb532570ff6858afd2723755ff790/uploads/2019/11/2019112965.pdf">https://cdn.s3waas.gov.in/s37eacb532570ff6858afd2723755ff790/uploads/2019/11/2019112965.pdf</a> |   |
| 555 |            |                | Madurai   | <a href="https://cdn.s3waas.gov.in/s3f5f8590cd58a54e94377e6ae2eded4d9/uploads/2019/08/2019083049.pdf">https://cdn.s3waas.gov.in/s3f5f8590cd58a54e94377e6ae2eded4d9/uploads/2019/08/2019083049.pdf</a> |   |
| 556 |            |                |   | Mayiladuthurai  | Yet to be upload on website.  |
| 557 |            |                |   | Nagapattinam  | <a href="https://cdn.s3waas.gov.in/s3c203d8a151612acf12457e4d67635a95/uploads/2019/09/2019091259.pdf">https://cdn.s3waas.gov.in/s3c203d8a151612acf12457e4d67635a95/uploads/2019/09/2019091259.pdf</a>   |
| 558 |            |                |   | Namakkal  | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwiirazp9cb0AhUBSmwGHbwJBX8QFnoECAkQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3b9228e0962a78b84f3d5d92f4faa000b%2Fuploads%2F2019%2F11%2F2019112865.pdf&amp;usg=AOvVaw1B4fPpEhWtgg787KXS7F9q">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwiirazp9cb0AhUBSmwGHbwJBX8QFnoECAkQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3b9228e0962a78b84f3d5d92f4faa000b%2Fuploads%2F2019%2F11%2F2019112865.pdf&amp;usg=AOvVaw1B4fPpEhWtgg787KXS7F9q</a> |
| 559 |            |                |   | Nilgiris  | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwi9o7Cc9sb0AhXQzDgGHTr2Ak4QFnoECAMQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs339461a19e9eddfb385ea76b26521ea48%2Fuploads%2F2019%2F10%2F2019101735.pdf&amp;usg=AOvVaw2cVMvXLu0PMZo6NvTtSzzh">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwi9o7Cc9sb0AhXQzDgGHTr2Ak4QFnoECAMQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs339461a19e9eddfb385ea76b26521ea48%2Fuploads%2F2019%2F10%2F2019101735.pdf&amp;usg=AOvVaw2cVMvXLu0PMZo6NvTtSzzh</a> |
| 560 |            | Perambalur     | <a href="https://cdn.s3waas.gov.in/s3550a141f12de6341fba65b0ad0433500/uploads/2020/01/20200108100.pdf">https://cdn.s3waas.gov.in/s3550a141f12de6341fba65b0ad0433500/uploads/2020/01/20200108100.pdf</a>                   |   |   |
| 561 |            | Pudukkottai    | <a href="https://cdn.s3waas.gov.in/s342e7aaa88b48137a16a1acd04ed91125/uploads/2020/01/2020012033.pdf">https://cdn.s3waas.gov.in/s342e7aaa88b48137a16a1acd04ed91125/uploads/2020/01/2020012033.pdf</a>                     |   |   |
| 562 |            | Ramanathapuram | <a href="https://cdn.s3waas.gov.in/s3f9b902fc3289af4dd08de5d1de54f68f/uploads/2019/10/2019101699.pdf">https://cdn.s3waas.gov.in/s3f9b902fc3289af4dd08de5d1de54f68f/uploads/2019/10/2019101699.pdf</a>                     |   |   |
| 563 |            | Ranipet        | Yet to be upload on website.  |   |   |
| 564 |            | Salem          | <a href="https://cdn.s3waas.gov.in/s3c81e728d9d4c2f636f067f89cc14862c/uploads/2019/12/2019121759.pdf">https://cdn.s3waas.gov.in/s3c81e728d9d4c2f636f067f89cc14862c/uploads/2019/12/2019121759.pdf</a>                     |   |   |
| 565 |            | Sivaganga      | Yet to be upload on website.  |   |   |

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|-----|-----------|---------------------|---|
| 566 |           | Tenkasi             |   |
| 567 |           | Thanjavur           |   |
| 568 |           | Theni               |   |
| 569 |           | Thoothukudi         |   |
| 570 |           | Tiruchirappalli     |   |
| 571 |           | Tirunelveli         | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjlr9zK_8b0AhWVwjGHX7ACJAFnoECAIQAAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs36a9aeddfc689c1d0e3b9ccc3ab651bc5%2Fuploads%2F2019%2F11%2F2019111330.pdf&amp;usg=AOvVaw2RVJWIQpopgZqx7K3KlHOY">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjlr9zK_8b0AhWVwjGHX7ACJAFnoECAIQAAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs36a9aeddfc689c1d0e3b9ccc3ab651bc5%2Fuploads%2F2019%2F11%2F2019111330.pdf&amp;usg=AOvVaw2RVJWIQpopgZqx7K3KlHOY</a>           |
| 572 |           | Tirupattur          | Yet to be upload on website.  |
| 573 |           | Tiruppur            | <a href="https://cdn.s3waas.gov.in/s3d1f255a373a3cef72e03aa9d980c7eca/uploads/2020/09/2020092524.pdf">https://cdn.s3waas.gov.in/s3d1f255a373a3cef72e03aa9d980c7eca/uploads/2020/09/2020092524.pdf</a>   |
| 574 |           | Tiruvallur          | <a href="https://cdn.s3waas.gov.in/s39431c87f273e507e6040fcb07dcb4509/uploads/2019/12/2019120533.pdf">https://cdn.s3waas.gov.in/s39431c87f273e507e6040fcb07dcb4509/uploads/2019/12/2019120533.pdf</a>   |
| 575 |           | Tiruvannamalai      | Yet to be upload on website.  |
| 576 |           | Tiruvarur           | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjuw7Deg8f0AhWKzDgGHQs4DB8QFnoECAsQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3e46de7e1bcaaced9a54f1e9d0d2f800d%2Fuploads%2F2019%2F12%2F2019120938.pdf&amp;usg=AOvVaw2b_-E0IUjqoigc5RFDahT9">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjuw7Deg8f0AhWKzDgGHQs4DB8QFnoECAsQAQ&amp;url=https%3A%2F%2Fcdn.s3waas.gov.in%2Fs3e46de7e1bcaaced9a54f1e9d0d2f800d%2Fuploads%2F2019%2F12%2F2019120938.pdf&amp;usg=AOvVaw2b_-E0IUjqoigc5RFDahT9</a>         |
| 577 |           | Vellore             |   |
| 578 |           | Viluppuram          | Yet to be upload on website.  |
| 579 |           | Virudhunagar        | <a href="https://cdn.s3waas.gov.in/s3c86a7ee3d8ef0b551ed58e354a836f2b/uploads/2020/02/2020021937.pdf">https://cdn.s3waas.gov.in/s3c86a7ee3d8ef0b551ed58e354a836f2b/uploads/2020/02/2020021937.pdf</a>   |
| 580 |           | Adilabad            | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjI_OifhMf0AhUTzTgGHV9QBbUQFnoECA8QAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FAdilabad%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw1uUfU55RZHntWlviR0WiA">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjI_OifhMf0AhUTzTgGHV9QBbUQFnoECA8QAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FAdilabad%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw1uUfU55RZHntWlviR0WiA</a>   |
| 581 |           | Bhadradi Kothagudem | Yet to be upload on website.  |
| 582 | Telangana | Hyderabad           | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwirIKK3hMf0AhXjJKYKHRrPAYUQFnoECAwQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FHyderabad%2520DEP%2520Plan%2520Non%2520Attainment%2520City-converted.pdf&amp;usg=AOvVaw2L4jBaFfvLzWPAopQ1Wa7V">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwirIKK3hMf0AhXjJKYKHRrPAYUQFnoECAwQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FHyderabad%2520DEP%2520Plan%2520Non%2520Attainment%2520City-converted.pdf&amp;usg=AOvVaw2L4jBaFfvLzWPAopQ1Wa7V</a> |
| 583 |           | Jagtial             | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjK_tfAhMf0AhWwyosBHfNzDD0QFnoECAsQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FJagtial%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw3yjaVKxixFPJqtB2i-rrr">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjK_tfAhMf0AhWwyosBHfNzDD0QFnoECAsQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FJagtial%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw3yjaVKxixFPJqtB2i-rrr</a>   |
| 584 |           | Jangaon             | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjn-8HnhMf0AhWJxDgGHWXHCQYQFnoECAMQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FJangaon%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw1iM8Ncr6O6iIHs41sSkUO1">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKEwjn-8HnhMf0AhWJxDgGHWXHCQYQFnoECAMQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FJangaon%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw1iM8Ncr6O6iIHs41sSkUO1</a>   |

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|-----|--|---------------|---|
| 585 |  | Jayashankar   | <a href="https://tspcb.cgg.gov.in/DEP/Jayashankar%20district%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Jayashankar%20district%20DEP%20Plan-converted.pdf</a>   |
| 586 |  | Jogulamba     | <a href="https://tspcb.cgg.gov.in/DEP/Jogulamba%20Gadwal%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Jogulamba%20Gadwal%20DEP%20Plan-converted.pdf</a>   |
| 587 |  | Kamareddy     | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewjqrPWhcf0AhV7TmwGHcO9DCMQFnoECAkQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FKamareddy%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw3aiBDTaJ0dCvXQyD7cNQAY">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewjqrPWhcf0AhV7TmwGHcO9DCMQFnoECAkQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FKamareddy%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw3aiBDTaJ0dCvXQyD7cNQAY</a>                             |
| 588 |  | Karimnagar    | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewiju8jehcf0AhXaT2wGHUP2A4sQFnoECAIQAAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FKarimnagar%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw1Pr2CvH3kUK9num6_DUcuN">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewiju8jehcf0AhXaT2wGHUP2A4sQFnoECAIQAAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FKarimnagar%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw1Pr2CvH3kUK9num6_DUcuN</a>                       |
| 589 |  | Khammam       | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewitvJHnhcf0AhUNTmwGHUMUDKkQFnoECAIQAAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FKhammam%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw08DE9NEBIPj29Z0FjBZ18M">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewitvJHnhcf0AhUNTmwGHUMUDKkQFnoECAIQAAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FKhammam%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw08DE9NEBIPj29Z0FjBZ18M</a>                             |
| 590 |  | Komaram Bheem | <a href="https://tspcb.cgg.gov.in/DEP/Komuram%20bheem%20%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Komuram%20bheem%20%20DEP%20Plan-converted.pdf</a>   |
| 591 |  | Mahabubabad   | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewjhmbqChsf0AhX6TWwGHXvCCdMQFnoECAcQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FMahabubabadDEP%2520Plan-converted.pdf&amp;usg=AOvVaw1VWE-8oHT00OvkSTYYpY_y">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewjhmbqChsf0AhX6TWwGHXvCCdMQFnoECAcQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FMahabubabadDEP%2520Plan-converted.pdf&amp;usg=AOvVaw1VWE-8oHT00OvkSTYYpY_y</a>                                 |
| 592 |  | Mahbubnagar   | <a href="https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewjukfivhcf0AhX8yzgGHWZMCP0QFnoECAoQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FMahabub%2520Nagar%2520%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw0G5szG3xxqbmPlvLVlxroA">https://www.google.com/url?sa=t&amp;rct=j&amp;q=&amp;esrc=s&amp;source=web&amp;cd=&amp;cad=rja&amp;uact=8&amp;ved=2ahUKewjukfivhcf0AhX8yzgGHWZMCP0QFnoECAoQAQ&amp;url=https%3A%2F%2Ftspcb.cgg.gov.in%2FDEP%2FMahabub%2520Nagar%2520%2520DEP%2520Plan-converted.pdf&amp;usg=AOvVaw0G5szG3xxqbmPlvLVlxroA</a> |
| 593 |  | Mancherial    | <a href="https://tspcb.cgg.gov.in/DEP/Mancherial%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Mancherial%20DEP%20Plan-converted.pdf</a>   |
| 594 |  | Medak         | <a href="https://tspcb.cgg.gov.in/DEP/Medak%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Medak%20DEP%20Plan-converted.pdf</a>   |
| 595 |  | Medchal       | <a href="https://tspcb.cgg.gov.in/DEP/Medchal%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Medchal%20DEP%20Plan-converted.pdf</a>   |
| 596 |  | Mulugu        | <a href="https://tspcb.cgg.gov.in/DEP/Mulugu%20DEP-converted.pdf">https://tspcb.cgg.gov.in/DEP/Mulugu%20DEP-converted.pdf</a>   |
| 597 |  | Nagarkurnool  | <a href="https://tspcb.cgg.gov.in/DEP/Nagarkurnool%20%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Nagarkurnool%20%20DEP%20Plan-converted.pdf</a>   |
| 598 |  | Nalgonda      | <a href="https://tspcb.cgg.gov.in/DEP/Nalgonda%20DEP%20Plan%20Non%20Attainment%20City-converted.pdf">https://tspcb.cgg.gov.in/DEP/Nalgonda%20DEP%20Plan%20Non%20Attainment%20City-converted.pdf</a>   |
| 599 |  | Narayanpet    | <a href="https://tspcb.cgg.gov.in/DEP/Narayanpet%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Narayanpet%20DEP%20Plan-converted.pdf</a>   |
| 600 |  | Nirmal        | <a href="https://tspcb.cgg.gov.in/DEP/Nirmal%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Nirmal%20DEP%20Plan-converted.pdf</a>   |

|     |               |                     |   |   |
|-----|---------------|---------------------|---|---|
| 601 |               | Nizamabad           | <a href="https://tspcb.cgg.gov.in/DEP/Nizambad%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Nizambad%20DEP%20Plan-converted.pdf</a>                           |   |
| 602 |               | Peddapalli          | <a href="https://tspcb.cgg.gov.in/DEP/Peddapalli%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Peddapalli%20DEP%20Plan-converted.pdf</a>                       |   |
| 603 |               | Rajanna Sircilla    | <a href="https://tspcb.cgg.gov.in/DEP/Rajanna%20Sircilla%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Rajanna%20Sircilla%20DEP%20Plan-converted.pdf</a>       |   |
| 604 |               | Ranga Reddy         | <a href="https://tspcb.cgg.gov.in/DEP/Rangareddy%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Rangareddy%20DEP%20Plan-converted.pdf</a>                       |   |
| 605 |               | Sangareddy          | <a href="https://tspcb.cgg.gov.in/DEP/Sangareddy%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Sangareddy%20DEP%20Plan-converted.pdf</a>                       |   |
| 606 |               | Siddipet            | <a href="https://tspcb.cgg.gov.in/DEP/Siddipet%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Siddipet%20DEP%20Plan-converted.pdf</a>                           |   |
| 607 |               | Suryapet            | <a href="https://tspcb.cgg.gov.in/DEP/Suryapet%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Suryapet%20DEP%20Plan-converted.pdf</a>                           |   |
| 608 |               | Vikarabad           | <a href="https://tspcb.cgg.gov.in/DEP/Vikarabad%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Vikarabad%20DEP%20Plan-converted.pdf</a>                         |   |
| 609 |               | Wanaparthy          | <a href="https://tspcb.cgg.gov.in/DEP/Wanaparthy%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Wanaparthy%20DEP%20Plan-converted.pdf</a>                       |   |
| 610 |               | Warangal Rural      | <a href="https://tspcb.cgg.gov.in/DEP/Warangal%20Rural%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Warangal%20Rural%20DEP%20Plan-converted.pdf</a>           |   |
| 611 |               | Warangal Urban      | <a href="https://tspcb.cgg.gov.in/DEP/Warangal%20Urban%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Warangal%20Urban%20DEP%20Plan-converted.pdf</a>           |   |
| 612 |               | Yadadri Bhuvanagiri | <a href="https://tspcb.cgg.gov.in/DEP/Yadadri%20bhuvanagiri%20DEP%20Plan-converted.pdf">https://tspcb.cgg.gov.in/DEP/Yadadri%20bhuvanagiri%20DEP%20Plan-converted.pdf</a> |   |
| 613 | Tripura       | 8                   | Dhalai  | <a href="https://cdn.s3waas.gov.in/s3e4a6222cdb5b34375400904f03d8e6a5/uploads/2019/12/2019120477.pdf">https://cdn.s3waas.gov.in/s3e4a6222cdb5b34375400904f03d8e6a5/uploads/2019/12/2019120477.pdf</a> |
| 614 |               |                     | Gomati  | Yet to be upload on website.  |
| 615 |               |                     | Khowai  |   |
| 616 |               |                     | North Tripura   |   |
| 617 |               |                     | Sepahijala  |   |
| 618 |               |                     | South Tripura   |   |
| 619 |               |                     | Unakoti   |   |
| 620 |               |                     |   | West Tripura  |
| 621 | Uttar Pradesh | 75                  | Agra  | Yet to be upload on website.  |
| 622 |               |                     | Aligarh   |   |
| 623 |               |                     | Ambedkar Nagar  |   |
| 624 |               |                     | Amethi  |   |
| 625 |               |                     | Amroha  |   |
| 626 |               |                     | Auraiya   |   |
| 627 |               |                     | Ayodhya   |   |
| 628 |               |                     | Azamgarh  |   |
| 629 |               |                     | Baghpat   |   |
| 630 |               |                     | Bahraich  |   |
| 631 |               |                     | Ballia  |   |
| 632 |               |                     | Balrampur   |   |
| 633 |               |                     | Banda   |   |
| 634 |               |                     | Barabanki   |   |
| 635 |               |                     | Bareilly  |   |
| 636 |               |                     | Basti   |   |
| 637 |               |                     | Bhadohi   |   |
| 638 |               |                     | Bijnor  |   |

|     |                     |
|-----|---------------------|
| 639 | Budaun              |
| 640 | Bulandshahr         |
| 641 | Chandauli           |
| 642 | Chitrakoot          |
| 643 | Deoria              |
| 644 | Etah                |
| 645 | Etawah              |
| 646 | Farrukhabad         |
| 647 | Fatehpur            |
| 648 | Firozabad           |
| 649 | Gautam Buddha Nagar |
| 650 | Ghaziabad           |
| 651 | Ghazipur            |
| 652 | Gonda               |
| 653 | Gorakhpur           |
| 654 | Hamirpur            |
| 655 | Hapur               |
| 656 | Hardoi              |
| 657 | Hathras             |
| 658 | Jalaun              |
| 659 | Jaunpur             |
| 660 | Jhansi              |
| 661 | Kannauj             |
| 662 | Kanpur Dehat        |
| 663 | Kanpur Nagar        |
| 664 | Kasganj             |
| 665 | Kaushambi           |
| 666 | Kheri               |
| 667 | Kushinagar          |
| 668 | Lalitpur            |
| 669 | Lucknow             |
| 670 | Maharajganj         |
| 671 | Mahoba              |
| 672 | Mainpuri            |
| 673 | Mathura             |
| 674 | Mau                 |
| 675 | Meerut              |
| 676 | Mirzapur            |
| 677 | Moradabad           |
| 678 | Muzaffarnagar       |
| 679 | Pilibhit            |
| 680 | Pratapgarh          |
| 681 | Prayagraj           |
| 682 | Raebareli           |
| 683 | Rampur              |
| 684 | Saharanpur          |
| 685 | Sambhal             |
| 686 | Sant Kabir Nagar    |
| 687 | Shahjahanpur        |
| 688 | Shamli              |

|     |                   |                  |   |
|-----|-------------------|------------------|---|
| 689 |                   | Shravasti        |   |
| 690 |                   | Siddharthnagar   |   |
| 691 |                   | Sitapur          |   |
| 692 |                   | Sonbhadra        |   |
| 693 |                   | Sultanpur        | District Environmental Plan of District Sultanpur, UP in OA No. 360 of 2018 (Shree Nath Sharma Vs. UOI & Ors.).pdf ( <a href="http://greentribunal.gov.in">greentribunal.gov.in</a> )                                 |
| 694 |                   | Unnao            |   |
| 695 |                   | Varanasi         | Yet to be upload on website.  |
| 696 | Uttarakhand       | Almora           | Yet to be upload on website.  |
| 697 |                   | Bageshwar        |   |
| 698 |                   | Chamoli          |   |
| 699 |                   | Champawat        |   |
| 700 |                   | Dehradun         |   |
| 701 |                   | Haridwar         |   |
| 702 |                   | Nainital         |   |
| 703 |                   | Pauri            |   |
| 704 |                   | Pithoragarh      |   |
| 705 |                   | Rudraprayag      |   |
| 706 | Tehri             |                  |   |
| 707 | Udham Singh Nagar |                  |   |
| 708 |                   | Uttarkashi       |   |
| 709 | West Bengal       | Alipurduar       | <a href="https://alipurduar.gov.in/notice/2020/environment_plan_29102021.docx">https://alipurduar.gov.in/notice/2020/environment_plan_29102021.docx</a>   |
| 710 |                   | Bankura          | <a href="https://cdn.s3waas.gov.in/s38e82ab7243b7c66d768f1b8ce1c967eb/uploads/2021/11/2021110332.pdf">https://cdn.s3waas.gov.in/s38e82ab7243b7c66d768f1b8ce1c967eb/uploads/2021/11/2021110332.pdf</a>                 |
| 711 |                   | Birbhum          | <a href="https://cdn.s3waas.gov.in/s3fc3cf452d3da8402bebb765225ce8c0e/uploads/2021/10/2021102983.pdf">https://cdn.s3waas.gov.in/s3fc3cf452d3da8402bebb765225ce8c0e/uploads/2021/10/2021102983.pdf</a>                 |
| 712 |                   | Cooch Behar      | <a href="http://www.coochbehar.nic.in/HTMFiles/Occasional/DistrictEnvironmentPlan2021.pdf">http://www.coochbehar.nic.in/HTMFiles/Occasional/DistrictEnvironmentPlan2021.pdf</a>                                       |
| 713 |                   | Dakshin Dinajpur | Yet to be upload on website.  |
| 714 |                   | Darjeeling       | <a href="https://cdn.s3waas.gov.in/s322fb0cee7e1f3bde58293de743871417/uploads/2021/11/2021110192.pdf">https://cdn.s3waas.gov.in/s322fb0cee7e1f3bde58293de743871417/uploads/2021/11/2021110192.pdf</a>                 |
| 715 |                   | Hooghly          | <a href="https://cdn.s3waas.gov.in/s3aff1621254f7c1be92f64550478c56e6/uploads/2021/10/2021102924.pdf">https://cdn.s3waas.gov.in/s3aff1621254f7c1be92f64550478c56e6/uploads/2021/10/2021102924.pdf</a>                 |
| 716 |                   | Howrah           | Yet to be upload on website.  |
| 717 |                   | Jalpaiguri       | <a href="http://www.jalpaiguri.gov.in/Download/80c69343-3746-4407-adb5-f58d85e7c264/Notice/08112021123836865">http://www.jalpaiguri.gov.in/Download/80c69343-3746-4407-adb5-f58d85e7c264/Notice/08112021123836865</a> |
| 718 |                   | Jhargram         | <a href="https://cdn.s3waas.gov.in/s3aeb3135b436aa55373822c010763dd54/uploads/2021/10/2021102950.pdf">https://cdn.s3waas.gov.in/s3aeb3135b436aa55373822c010763dd54/uploads/2021/10/2021102950.pdf</a>                 |
| 719 |                   | Kalimpong        | <a href="https://cdn.s3waas.gov.in/s368053af2923e00204c3ca7c6a3150cf7/uploads/2021/10/2021102994.pdf">https://cdn.s3waas.gov.in/s368053af2923e00204c3ca7c6a3150cf7/uploads/2021/10/2021102994.pdf</a>                 |
| 720 |                   | Kolkata          | <a href="https://www.kmcgov.in/KMCPortal/downloads/EnvironmentPlan_KMC_2021.pdf">https://www.kmcgov.in/KMCPortal/downloads/EnvironmentPlan_KMC_2021.pdf</a>   |
| 721 |                   | Malda            | <a href="https://www.malda.gov.in/sites/default/files/notice/2021-11/scan0896.pdf">https://www.malda.gov.in/sites/default/files/notice/2021-11/scan0896.pdf</a>   |
| 722 |                   | Murshidabad      | <a href="https://cdn.s3waas.gov.in/s3c9f0f895fb98ab9159f51fd0297e236d/uploads/2021/10/2021102925.pdf">https://cdn.s3waas.gov.in/s3c9f0f895fb98ab9159f51fd0297e236d/uploads/2021/10/2021102925.pdf</a>                 |
| 723 |                   | Nadia            | <a href="http://www.nadia.gov.in/writereaddata/TenderNotice/upload.pdf">http://www.nadia.gov.in/writereaddata/TenderNotice/upload.pdf</a>   |
|     |                   |                  | <a href="http://north24parganas.gov.in/sites/default/files/upload">http://north24parganas.gov.in/sites/default/files/upload</a>   |

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|-----|-------------------|---|
| 724 | North 24 Parganas | s0/Notice/DEP-2021.pdf  |
| 725 | Paschim Bardhaman | Yet to be upload on website.  |
| 726 | Paschim Medinipur | <a href="https://www.paschimmedinipur.gov.in/system/files/notification/scan00282.pdf">https://www.paschimmedinipur.gov.in/system/files/notification/scan00282.pdf</a>                                 |
| 727 | Purba Bardhaman   | Yet to be upload on website.  |
| 728 | Purba Medinipur   | <a href="https://cdn.s3waas.gov.in/s373278a4a86960eeb576a8fd4c9ec6997/uploads/2021/11/2021110120.pdf">https://cdn.s3waas.gov.in/s373278a4a86960eeb576a8fd4c9ec6997/uploads/2021/11/2021110120.pdf</a> |
| 729 | Purulia           | <a href="http://purulia.gov.in/services/notice/general/DEP_PURULIA.pdf">http://purulia.gov.in/services/notice/general/DEP_PURULIA.pdf</a>   |
| 730 | South 24 Parganas | <a href="https://s24pgs.gov.in/assets/webdoc/mediaupload/83d9b67ba6a5d0b559164e8d7edb4834.pdf">https://s24pgs.gov.in/assets/webdoc/mediaupload/83d9b67ba6a5d0b559164e8d7edb4834.pdf</a>               |
| 731 | Uttar Dinajpur    | <a href="http://uttardinajpur.nic.in/advertise/DEP_UD.pdf">http://uttardinajpur.nic.in/advertise/DEP_UD.pdf</a>   |

8. The templates of the plans shows the issues incorporated are as follows:-

*“1.0 District Profile*

- a. *District Administrative Set-up*
- b. *Local institutions*
- c. *Natural Resources*
  - *Water bodies*
  - *Availability of water resources*
  - *Forest coverage*
- d. *Geography & Demography*
- e. *Land-use patter*
- f. *Climate*

*2.0 Indicative Gap Analysis and Action Plans for complying with Waste Management Rules 16*

- (i) *Solid Waste Management*
  - a. *Current status related to solid Waste management*
  - b. *Identification of gaps and Action plan*
- (ii) *Plastic waste Management*
  - a. *Current status related to Plastic waste management*
  - b. *Identification of gaps and Action plan*
- (iii) *C & D Waste Management*
  - a. *Current status related to C & D Waste*
  - b. *Identification of gaps and Action plan*
- (iv) *Biomedical Waste Management*
  - a. *Current Status related to biomedical waste*
  - b. *Identification of gaps and Action plan*
- (v) *Hazardous Waste Management*
  - a. *Current Status related to Hazardous Waste Management*
  - b. *Identification of gaps and action plan*

- (vi) *E-Waste Management*
  - a. *Current Status related to E-Waste Management*
  - b. *Identification of gaps and action plan*
- 3.0 *Air Quality Management*
  - Current Status related to Air Quality Management*
  - Identification of gaps and action plan*
- 4.0 *Water Quality Management*
  - 4.1 *Water Quality Monitoring*
    - a. *Current Status related to Water Quality Management*
    - b. *Identification of gaps and action plan for water quality monitoring*
  - 4.2 *Domestic Sewage*
    - a. *Identification of gaps and action plan for treatment of domestic sewage*
    - b. *Identification of gaps and action plan for treatment of domestic sewage*
- 5.0 *Industrial wastewater management*
  - a. *Current Status related to Industrial Wastewater Management*
  - b. *Identification of gaps and action plan for industrial wastewater:*
- 6.0 *Mining Activity Management plan*
  - a. *Current Status related to Mining Activity Management*
  - b. *Identification of gaps and action plan*
- 7.0 *Noise Pollution Management plan*
  - a. *Current Status related to Noise Pollution Management*
  - b. *Identification of gaps and action plan*
- 8.0 *Plantation Management Plan”*

9. Objectives in the plan are:-

- “1. To ensure conservation of environment and natural resources at district level.
2. Restore ecological balance.
3. To achieve Sustainable Development Goals and District Level Targets within prescribed timeline.
4. To ensure sustainability at district level following the principles of resource efficiency.
5. To ensure decentralized micro level planning, execution and monitoring regarding environment conservation.
6. To incorporate all facets of environmental conservation in micro planning.
7. To harness active participation of all stakeholders in planned environment conservation actions.
8. Assess, mitigate and monitor adverse impacts of various pollution sources at district level.
9. Capacity building of stakeholders, department, agencies, organizations and individuals at district level to

understand and implement micro level environmental conservation.

10. To harness inter departmental coordination for implementation of action plans.
11. To develop local knowledge centres and expertise for developing environmental conservation strategies at district level.
12. To develop and implement micro monitoring system at district level.”

10. CPCB has filed a chart of information on 07.02.2022 about orders of NGT on various thematic areas, as follows:-

| <b>S. No.</b> | <b>Issues</b>                    | <b>Action Plan (Indicative Major Components)</b>  | <b>References</b>   |
|---------------|----------------------------------|---|---|
| 1             | <b>Waste Management</b>          |   |   |
| (i)           | Municipal Solid Waste (MSW)      | As per MSW Rules to ensure each city, town and village process the waste and recycle/reuse the residue. Legacy waste to be bio-mined and land reclaimed.  | OA 606/2018, order dated 30.11.2021 and respective orders of States/UTs |
| (ii)          | Plastic Waste Management (PWM)   | Enforcement as per PWM Rules. Main focus on manufacture, sale and use of plastic carry bags made less than 50 microns, prohibiting reckless disposal of thermo-coal and polystyrene products and burning, and setting up of recycling facilities. | EA No. 13/2019 in OA 247/2017 order dated 08.01.2021                    |
| (iii)         | Biomedical Waste                 | Disposal of BMW as per rules, prohibiting mixing of waste with domestic waste, setting up of required facilities.   | OA 710/2017 order dated 18.01.2021                                      |
| (iv)          | Hazardous Waste                  | Comply with HOWM rules, setting up of TSDFs, preventing accidents, remediation of contaminated sites.   | OA 804/2017, order dated 29.01.2021                                     |
| (v)           | E-waste                          | Implementation of E waste Rules, setting up of collection, dismantling and recycling facilities.  | OA 621/2018 and OA 512/2018 order dated 15.01.2021                      |
| (vi)          | C&D Waste                        | As per C&D Rules.   |   |
| 2             | Sewage Treatment and Utilization | Each city to set up sewage conveyance system with sewage treatment plant. Treated water to be utilized for secondary purpose.   | OA 593/2017, Order dated 21.09.2021 and 22.02.2021                      |

|   |  |   |   |
|---|--|---|---|
| 3 | Water Quality                              | Restore water quality of polluted river stretches<br><br>Restoration of water bodies<br><br>Control of coaster pollution<br><br>Protection of groundwater resources and installation of rainwater harvesting system | OA 673/2018 order dated 21.09.2020 and 22.02.2021<br><br>OA 325/2015, order dated 18.11.2020<br><br>OA 829/2019, Order dated 21.09.2020<br><br>OA 496/2016, order dated 22.01.2021<br><br>OA 176/2015, order dated 20.07.2020 |
| 4 | Industrial Pollution Control               | Control of Industrial Pollution   | OA 593/2017, order dated 21.09.2020 and 22.02.2021<br>OA 639/2018, order dated 23.03.2021   |
| 5 | Air Quality Management and Noise Pollution | Controlling air pollution in cities by:<br><br>(i) following GRAP/NCAP<br>(v) control of dust   | OA 681/2018, order dated 08.04.2021<br>OA 519/2016, order dated 11.08.2020  |
| 6 | Sand Mining                                | Sand mining to be regulated as per 2016 and 2020 guidelines   | OA 360/2015, order dated 26.02.2021   |

11. In short, the report of the CPCB is that the model plans are said to have been placed on the website and contain the status of various thematic areas and plans for bridging the gaps by continuous monitoring. Based on the District Environment Plans (DEPs) some of the States have prepared their respective State Environment Plans (SEPs).

**Report dated 26.11.2021 by Justice Jasbir Singh**

12. The Report is a third report on the subject and mentions that the Monitoring Committee considered reports of two Districts on priority basis. It pointed out the deficiencies which needed rectification. The reports were revised and DEPs for all the 23 Districts were finalized and uploaded on their respective websites. However, there are deficiencies in the data in the reports and factual position on the ground. Overall recommendations in the report are reproduced below:-

**“6.0 Overall Conclusions and recommendations**

1). *In compliance to order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India & ors, the Monitoring Committee has scrutinized/examined the District Environment Plans (DEPs) of all the 23 Districts of State of Punjab, which have been got modified/amended from the district level officers of various districts on the pattern of District Environment Plan of District Ludhiana by holding regular meetings with officers of Punjab Pollution Control Board, Department of Environment and other District Level Officers of each district of the State of Punjab w.r.t finalization of DEP of each District (Details mentioned in Table-2, page 11 of the report) and made certain observations/given view points on the activities of DEP of each District to bring similarity between them based on the templates for preparation of district Environment Plans provided by CPCB and submitted its recommendations to the Principal Secretary to Govt. of Punjab, Department of Science, Technology and Environment, as under.*

*i). District Environment Plans of the Districts may be amended/modified in view of the recommendations made by the Monitoring Committee w.r.t. various activities/action points as mentioned in various meetings with the officers of Punjab Pollution Control Board, Department of Environment and other District Level Officers (Details of the meetings are mentioned in Table 2 above).*

*ii). As per the directions of the Hon'ble National Green Tribunal in pan No. 21 of order dated 5.7.2021, it has been directed to ensure the completion of District Environment Plans of all the Districts in light of the orders of the Hon'ble Tribunal dated 26.9.2019, 19.3.2020 and 29.1.2021 and observations in order dated 5.7.2021 and upload the same on respective websites positively by 31.10.2021.*

*Therefore, amended/ modified District Environment Plans of various districts of the State of Punjab may be uploaded on the relevant website immediately under intimation to the Monitoring Committee.*

2). *The Additional Director, Directorate of Environment and Climate Change, Department of Science, Technology and Environment, Chandigarh vide letter no. DECC/2021/893 dated 24.11.2021 (copy enclosed as per Annexure-10) has Informed to CPCB that the District Environment Plans of all the districts of State of Punjab have been uploaded on the website of Punjab Pollution Control Board and Directorate of Environment and copy of these finalized DEPs have been sent to the Monitoring Committee. The Monitoring Committee reiterates that there is no need to re-examine the DEPs of various Districts as the Monitoring Committee has already examined all these DEPs w.r.t various activities/action points and the observations/recommendations w.r.t each District Environment Plan have been conveyed to the concerned District Level Officers and department of Environment, Govt. of Punjab with the*

*direction to incorporate the observations/recommendations in DEPs and the same may be uploaded on the relevant website.*

*3). The Monitoring Committee vide its letter no. CMC/2021/42 dated 16.6.2021 requested the Principal Secretary, Govt. of Punjab, Department of Science, Technology & Environment to issue necessary instructions to the Department for constitution of District Committee in each District of the State in view order dated 15.7.2019 in OA no. 710 of 2017 within 06 weeks and report may be submitted to the Monitoring Committee. The Department of Science, Technology & Environment, Directorate of Environment and Climate Change has informed vide its letter no. DECC/2021/323 dated 28.6.2021, wherein, it was informed that the Department of Science, Technology & Environment has constituted District Environment Committee under the Chairmanship of Deputy Commissioner vide notification dated 31.10.2019 (copy enclosed as per Annexure- 11).*

*Further, in every meeting of the Monitoring Committee held with the District level officers, officers of Punjab Pollution Control Board and Department of Environment, Govt. of Punjab, it was informed that District Committee for each District has been constituted, whereas, the Monitoring Committee apprised the officers that the constitution of such Committees may be as per the directions of the Hon'ble National Green Tribunal in its order dated 15.7.2019 in OA No. 710 of 2017 in the matter of Shailesh Singh v/s Sheela Hospital & Trauma Centre, Shahjahanpur & Ors, wherein, it has been directed in Para No. 8, the part of which is reproduced as under:*

*"We find it necessary to add that in view of Constitutional provisions under Articles 243 G, 243 W, 243 ID read with Schedules 11 and 12 and Rule 15 of the Solid Waste Management Rules, 2016, it is necessary to have a District Environment Plan to be operated by a District Committee (as a part of District Planning Committee under Article 243 ID) with representatives from Panchayats, Local Bodies, Regional Officers, State PCB and a suitable officer representing the administration, which may in turn be chaired and monitored by the District Magistrate. Such District Environment Plans and Constitution of District Committee may be placed on the website of Districts concerned.*

*It is mentioned here that the Department of Science, Technology & Environment, Directorate of Environment and Climate Change has informed vide his letter no. DECC/2021/323 dated 28.6.2021 that District Environment Committee under the Chairmanship of Deputy Commissioner of the Districts has constituted vide notification no. 10/352/2018-STE(5)/1605949/1 dated 31.10.2019 (copy already enclosed as per Annexure-11) which is not as per the order dated 15.7.2019 in OA no. 710 of 2017 in the matter of Shallesh Singh Vs Sheela Hospital and trauma centre, Shahjahanpur and Ors. of the Hon'ble National Green Tribunal.*

*The Hon'ble National Green Tribunal may issue necessary directions in the matter.*

*4. It is submitted that at the time of visit to Ludhiana area by the Monitoring Committee on 25.11.2021, it was not possible for the committee to visit all the activities to verify all the facts mentioned in District Environment Plan. As such, the Monitoring Committee decided to verify the activities like source segregation of solid waste, operational status of Material Recovery Facilities and position of the solid waste dump site at Ludhiana. **In the District Environment Plan, it has claimed that source segregation has been achieved to 50% through informal sector, whereas, as per the facts mentioned in the earlier part of the report, source segregation appears to be achieved to about 5% and entire unsegregated solid waste amounting to about 1100 TPD is reaching to solid waste dump yard and the same is stored in an unscientific manner. The above view was also strengthened, when the Monitoring Committee visited the 02 Material Recovery Facilities (MRFs) which were stated to be in working condition. Virtually, there was no segregation of dry waste at these MRFs. The record/register maintained at solid waste dump site, Ludhiana shows negligible quantity of wet waste was found reaching at the site.***

*Similar is the position w.r.t management of solid waste in Jalandhar area, wherein, Chief Environmental Engineer, Punjab Pollution Control Board, Jalandhar has reported vide his letter no. 1875 dated 24.11.2021 that out of total 425 TPD solid waste generated by the Municipal Corporation, Jalandhar, 137 TPD dry waste and 137 wet waste is reaching to the solid waste dump site and the remaining unsegregated quantity of solid waste is disposed of at solid waste dump site. In the said report, it has also been mentioned that about 314 TPD solid waste is reaching to solid waste dumping site.*

*The information is also available with the Monitoring Committee that many gaps are there w.r.t other activities which do exist at site but not mentioned in the District Environment Plan. So far as other Municipal Councils are concerned, it appears that incorrect data might have been mentioned in District Environment Plans.*

*The above facts indicate that there is lot of variation in the data mentioned in DEN of various Districts as compared to the actual infrastructure at ground level. Therefore, for effective monitoring and implementation of various activities as mentioned in DEPs of various districts for the protection of environment in a time bound manner, the task may be assigned to a third-party or the present Monitoring Committee, constituted by Hon'ble National Green Tribunal. The Monitoring agency may have the following responsibilities.*

i) *The Committee shall hold monthly meeting with District Level Officers of each District and review the status of implementation of DEPs*

ii). *The Committee shall submit its recommendations to the Principal Secretary to Govt. of Punjab, Department of Science, Technology & Environment and Chief Secretary, Punjab for compliance of recommendations of the Monitoring Committee by the various departments.*

iii). *The Committee shall also visit the sites atleast once in three months to check the implementation of DEN on ground.*

iv). *There shall be active participation of each department and interdepartmental coordination for implementation of DEPs.*

v). *The Committee shall take measures for effective enforcement of prohibited activities under DEPs.*

5. *The recommendations made by the Monitoring Committee in para no. 5.0 w.r.t each activities as made on 25.11.2021 during its visit to Ludhiana area may be implemented by the Concerned Departments in a time bound manner.”*

**Report dated 23.11.2021 by Justice Pritam Pal**

13. Report submitted by the Committee in the third report to the effect that meetings were held with the District Level Officers of all the 23 Districts. The Committee has recommended that the reports need to be reviewed and executed with the participation of concerned Departments in the light of detailed road map for different activities. The conclusions and recommendations are:-

*“5.0 Conclusions and Recommendations:*

1. *In compliance to order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs. Union of India & others, the Monitoring Committee has held separate meetings with the District Level Officers of each of the 22 Districts of State of Haryana, wherein, the District Environment Plans, submitted through Regional Offices of Haryana State Pollution Control Board in consultation with Deputy Commissioners of various Districts, were scrutinized/examined by the Monitoring Committee and the observations/recommendations raised/made by the Monitoring Committee w.r.t District Environment Plan of each District, were conveyed to all the Deputy Commissioners of concerned Districts under intimation to the concerned State Level Officers and Regional Officers of*

*Haryana State Pollution Control Board through the minutes of the meetings, the details of which have been mentioned in Table-1 given above. The Monitoring Committee further directed that the District Environment Plans of each district may be amended/modified in view of the directions given by the Hon'ble National Green Tribunal in para No.16 and 21 of order dated 5.7.2021 in OA No. 360 of 2018 in the matter of Shree Nath Sharma Vs Union of India and ors and recommendations made by the Monitoring Committee w.r.t. activities as mentioned in each District Environment Plan and upload the amended/modified District Environment Plans of each district on the relevant web-site by 31.10.2021.*

*2. In compliance of order dated 5.7.2021 of Hon'ble National Green Tribunal as mentioned in Para No. 21, the Department of Environment, Govt. of Haryana shall upload District Environment Plans of all the 22 Districts of State of Haryana on its web site immediately and report in this regard may also be sent to CPCB.*

*3. For effective monitoring and implementation of various activities as mentioned in DEPs of the districts for the protection of environment in a time bound manner, the District Monitoring Committees, constituted in most of the Districts and mentioned in the DEPs, may have following role and responsibilities.*

*i) The Committee shall review the District Environment Plans and give the suggestions/comments on DEPs, if any*

*ii) The Committee shall meet once in a month and review the status of implementation of DEPs*

*iii) The Committee shall submit its monthly reports regarding monitoring of DEPs to State level Nodal Department for coordination and make further suggestions/recommendations, if any.*

*iv) The Committee shall also visit the sites once in three months to check the implementation of DEPs on ground.*

*v) The Committee shall ensure the active participation of each department and inter-departmental coordination for implementation of DEPs.*

*vi) The Committee shall take measures for effective enforcement of iii) iv) v) prohibited activities under DEPs*

*vii) The Committee shall prepare a detailed road map for activities for capacity building of stakeholder, departments, agencies, organizations and to build awareness & outreach among public to understand.”*

#### **Report dated 03.12.2021 headed by Justice S.V.S. Rathore**

14. The recommendations in the report are as follows:-

“

- (i) The progress of preparation of District Environment Plans is very slow. After more than 6 months of close follow up, out of 75 Districts in the State only 09 Districts have submitted the complete District Environment Management Plan. The*

*Additional Chief Secretary, forest Environment and climate change and Member Secretary, UPPCB may be directed to take stringent measures and direct all the districts to prepare the District Environment Management Plan on priority and also fix the responsibility for inaction on their part.*

- (ii) *With reference to verification and improvement of District Environmental Management Plans submitted by 05 districts namely, Bahraich (UP), Bokaro (Jharkhand), Pune (Maharashtra), Chamrajnagar (Karnataka), and Panchkula (Haryana) by the CPCB, it may be directed to complete this exercise as early as possible so that other districts also get the benefit of it in preparing their DEPs.*
- (iii) *As per the scheme of monitoring or Environment related issues pending before the Hon'ble NGT, the Chief Secretary reviews the progress of such matters every month. He may be directed to ensure timely and effective action in the districts in regard to preparation or DEMPs. Minutes of his meetings may also be shared with this Committee for transmission to the Hon'ble NGT."*

**Report dated 01.02.2022 by Justice S.P. Garg**

15. Report of Justice S.P. Garg mentions that 14 meetings were held with the concerned officers and observations and suggestions are as follows:-

**“11. Observations:**

1. *CPCB response is still awaited regarding preparation of the Model District Environment Plan in South-West, despite reminder letters, emails, and telephonic calls.*
2. ***Annexure IV*** *Contains district wise DEPs and Additional/ Supplementary information received. Table 2 contains Analysis of the DEPs and Additional/ Supplementary information received.*

**Table 2: Tabular Analysis of the preparation and implementation of District Environment Plan**

| S. No | Name of District | Analysis/ Observation of the District Environment Plan (DEPs) and Additional/ supplementary information of the district   |
|-------|------------------|---|
| 1.    | North District   | <ul style="list-style-type: none"> <li>• <i>The DEP submitted by North District, contains information in the CPCB prescribed data template and has certain gaps in data filling for all 4 zones under this district in terms of waste management, mechanized and manual road sweeping, waste composting operation, plastic waste management, e-waste management, creation of monitoring cell, control of riverside activities, floodplain management, C and D waste management, compliance to ambient noise standards, noise monitoring devices, air pollution source identification in the district, etc.</i></li> </ul> |

|   |                  |  |
|---|------------------|--|
|   |                  | <ul style="list-style-type: none"> <li>• Additional information submitted only addresses the gaps in terms of NGOs and Public participation, Engineers/Officers In-charges (from the stakeholder agencies) for each of the thematic areas assigned the task, and deputed Nodal officers for the districts for ensuring work being executed as per set targets.</li> <li>• DEP does not include gaps assessment and implementation action plan in a time-bound manner.</li> <li>• Budgetary requirement for compliance of existing norms for the thematic areas not given.</li> </ul>   |
| 2 | Central District | <ul style="list-style-type: none"> <li>• The DEP submitted by Central District, contains information in the CPCB prescribed data template (certain sections, tables, etc. need to be filled in the document as per their sequence and relevance).</li> <li>• DEP lacks information on Hazardous Waste Management, E-waste Management, Domestic Sewage Management Plan and Air Quality Management Plan, Noise Management Plan, etc.</li> <li>• Further, Information on linkage to C and D waste processing facility, inventorisation of C and D waste generation, linkage to CBWTF and compliance to biomedical rules by healthcare facilities (template not filled completely), plan for controlling riverside activities, clear plantation action plan may also be filled.</li> <li>• Also, Identification of gaps, time bound action plans and agencies responsible for filling the gaps and monitoring of plans for each thematic areas may also be included in the DEP.</li> <li>• Further, Additional Information submitted still has deficiencies on information of the status of STPs and re-use of treated water, status of CETPs including performance, Ground water extraction/contamination and recharge, Air pollution and control from sources, viz., Construction and Demolition dust, industrial emissions, vehicular emissions, traffic congestion and movement, road dust, unpaved roads/pits, stubble burning, dumping of garbage/waste, garbage burning, adulterated fuel, bursting of fire crackers, Noise pollution control, Rejuvenation of water bodies, compliance to the existing norms for the thematic areas, Active NGOs and Public Participation, etc.</li> <li>• Budgetary requirement for compliance of existing norms for the thematic areas not given.</li> </ul> |
| 3 | South District   | <ul style="list-style-type: none"> <li>• The DEP submitted by South District does not contain information of thematic areas, in CPCB prescribed data template. Further, in the DEP, more information is required from all stakeholder/departments in CPCB prescribed data sheet and implementation action plan for compliance of existing norms for thematic areas.</li> <li>• The DEP submitted may include information on Forest area, vegetation, geography &amp; demography, land-use pattern, climate of the district etc.</li> <li>• Additional information submitted contains information on biomedical, solid waste, e waste, plastic and C and D waste management. No information has been given regarding linkage to biomedical, ewaste and hazardous</li> </ul>   |

|   |                      |   |
|---|----------------------|---|
|   |                      | <p>waste disposal, Air and Water quality management, industrial waste management, noise pollution management etc. Hence the gaps of DEP still need to be addressed.</p> <ul style="list-style-type: none"> <li>• More precisely, Information on all particulars of template prescribed by CPCB need to be prepared after collating all information given in DEP and additional information report.</li> <li>• Also, Information on the active NGOs &amp; public participation, information on deputed nodal officers and Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas assigned the task of DEP preparation and execution are not given.</li> <li>• DEP does not include gaps assessment and implementation action plan in a time bound manner.</li> <li>• Budgetary requirement for compliance of existing norms for the thematic areas not given</li> </ul>   |
| 4 | New Delhi, District  | <ul style="list-style-type: none"> <li>• The DEP submitted by New Delhi District, contains information in the CPCB prescribed data template.</li> <li>• Additional information submitted addresses the gaps of DEP.</li> <li>• The DEP submitted may include information on district profile, population, vegetation, geography &amp; demography, land-use pattern, climate of the district etc.</li> <li>• Also, Information on the deputed nodal officers of the rank of ADM etc by DM and about the Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas assigned the task of DEP preparation and execution.</li> <li>• Further, information on time bound disposal arrangement for e-waste and existing mechanism of road dust control via Mechanical Road sweeping and water sprinkling in areas under jurisdiction of DCB may be included.</li> <li>• Also, Identification of gaps and time bound action plans for each thematic areas may also be included in the DEP.</li> <li>• Budgetary requirement for compliance of existing norms for the thematic areas not given.</li> </ul> |
| 5 | South West, District | <ul style="list-style-type: none"> <li>• The DEP (earlier) submitted by South West District was not in the prescribed CPCB data template. Thereafter updated DEP in template form was given.</li> <li>• The updated DEP still lacks information for all zones under the district in terms of 7 thematic areas, template on plastic waste management not filled, template partially filled on e-waste management, water and air quality management, domestic sewage management, industrial waste water management, noise pollution management etc., and DEP also requires relevant stakeholder/ departments to add information/ input.</li> <li>• Information on the Zone wise list of real time Noise monitoring stations given in DEP is not correct.</li> </ul>   |

|   |                     |   |
|---|---------------------|---|
|   |                     | <ul style="list-style-type: none"> <li>• Further, updated DEP also has deficiencies in terms of information on the Status of STPs and re-use of treated water, Status of CETPs including performance, Ground water extraction/contamination and recharge, Air pollution and control from sources, viz., Construction and Demolition dust, industrial emissions, vehicular emissions, traffic congestion and movement, road dust, unpaved roads/pits, stubble burning, dumping of garbage/waste, garbage burning, adulterated fuel, bursting of fire crackers, Noise pollution control, rainwater harvesting, Rejuvenation of water bodies, compliance to the existing norms for the thematic areas, Active NGOs and Public Participation, and the deputed nodal officers of the rank of ADM etc by DM and the Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas need to be assigned for the task of DEP preparation and execution.</li> <li>• Budgetary requirement for compliance of existing norms for the thematic areas not given.</li> <li>• DEP does not include gaps assessment and implementation action plan in a time bound manner.</li> </ul>  |
| 6 | West District       | <ul style="list-style-type: none"> <li>• The DEP submitted by West District, contains information in the CPCB prescribed data template.</li> <li>• The DEP includes gap assessment, short term and long term measures for each of the thematic areas. The flag points in the end of DEP highlight the deficient data in the DEP.</li> <li>• The DEP to include natural resources, climate, vegetation, water bodies, etc.</li> <li>• However, the Action proposed under the short term and long term needs to be filled under respective thematic template also such as the information on air pollution control in the district, control of non-industrial air pollution, information on complaints redressal system (Green Delhi App), sewage and industrial discharge, awareness activities on water quality, compliance to ambient noise standards etc.</li> <li>• Plastic and e- waste management template is not completely filled.</li> <li>• Also, the Addl. information submitted refer to the DEP and need to include information on Active NGOs and Public Participation and the deputed nodal officers of the rank of ADM etc by DM and the Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas need to be assigned for the task of DEP preparation and execution.</li> <li>• Budgetary requirement for compliance of existing norms for the thematic areas not given.</li> </ul> |
| 7 | North East District | <ul style="list-style-type: none"> <li>• The DEP submitted by North-East District, contains information in the CPCB prescribed data template.</li> <li>• The DEP submitted may include information on district profile, population, vegetation, geography &amp; demography, land-use pattern, climate of the district etc.</li> </ul>   |

|   |                     |  |
|---|---------------------|--|
|   |                     | <ul style="list-style-type: none"> <li>• DEP does not include gaps assessment and implementation action plan in a time bound manner.</li> <li>• DEP lacks in E waste management existing mechanism and surface &amp; groundwater quality, water pollution control, flood plain management, river side pollution control, noise pollution management information, biomedical waste management to be included after necessary inputs from stakeholder depts in the DEP.</li> <li>• Further, Additional Information submitted still has certain gaps in terms of above-stated observations in the DEP, compliance to the existing norms for the thematic areas, Active NGOs and Public Participation, linkage to CBWTF for biomedical waste management etc.</li> <li>• Also, the Information on the deputed nodal officers of the rank of ADM etc. by DM and the Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas need to be assigned for the task of DEP preparation and execution.</li> <li>• Budgetary requirement for compliance of existing norms for the thematic areas not given</li> </ul> |
| 8 | East District       | <ul style="list-style-type: none"> <li>• The DEP submitted by East District, contains information in the CPCB prescribed data template and has certain gaps in terms of e waste, hazardous waste and biomedical waste management and air quality management.</li> <li>• DEP does not include gaps assessment and implementation action plan in a time bound manner.</li> <li>• Additional information submitted addresses the gaps of DEP to some extent.</li> <li>• However, information on disposal of hazardous and e waste disposal/ collection system, air quality and noise monitoring, re-use of treated water, complaint redressal system etc needs to have more information/ clarification with implementation strategy and time bound action plan.</li> <li>• Budgetary requirement for compliance of existing norms for the thematic areas not given.</li> </ul>  |
| 9 | North West District | <ul style="list-style-type: none"> <li>• The DEP submitted by North-West district does not contain all information in CPCB prescribed data template. However, information on the thematic areas has been partially given in DEP.</li> <li>• The DEP submitted may include information on district population, vegetation, geography &amp; demography, land-use pattern, climate of the district, etc.</li> <li>• DEP needs to have template for solid waste management filled for all zones under its jurisdiction. Noise pollution management template is also not completely filled.</li> <li>• DEP does not include gaps assessment and implementation action plan in a time bound manner.</li> </ul>   |

|    |                     |   |
|----|---------------------|---|
|    |                     | <ul style="list-style-type: none"> <li>• DEP does not have Information as per template of plastic waste management, C &amp; D waste management, biomedical waste management, hazardous waste management, e-waste management, water quality management, domestic sewage management, industrial wastewater management, air quality management, mining activities and noise pollution management. Further, in the DEP more information is required from all stakeholder depts.</li> <li>• Further, Additional Information submitted still has certain gaps in terms of above stated observations in the DEP, compliance to the existing norms for the thematic areas, Active NGOs and Public Participation, the Information on the deputed nodal officers of the rank of ADM etc. by DM and the Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas need to be assigned for the task of DEP preparation and execution.</li> <li>• Budgetary requirement for compliance of existing norms for the thematic areas not given</li> </ul>   |
| 10 | South East District | <ul style="list-style-type: none"> <li>• The DEP submitted by South East District, contains information in the CPCB prescribed data template.</li> <li>• Information required on Linkage to C and D waste recycling plant, status of compliance of rules by health care facilities, hazardous waste storage/ disposal plan, clarity on coverage of linkage with e waste recyclers for entire district (stated to be in NDMC in DEP), control of riverside activities, air quality management plan to include air pollution source, industrial air pollution control, pollution control from non-industrial air pollution sources, noise monitoring devices, compliance to ambient noise standards etc.</li> <li>• In the DEP, certain section requires relevant stakeholder/department to add information/input as many sections not applicable has been mentioned.</li> <li>• DEP does not include gaps assessment and implementation action plan in a time bound manner.</li> <li>• Additional information submitted addresses the extent of gaps but observations in the DEP mentioned above need to be addressed.</li> <li>• Budgetary requirements for compliance of existing norms for thematic areas are not clearly mentioned.</li> </ul> |
| 11 | Shahdara District   | <ul style="list-style-type: none"> <li>• The DEP submitted by Shahdara District, contains information in the CPCB prescribed data template, but had certain gaps in profile (climate, population, vegetation/ Forest area, etc.), template not filled for solid waste, hazardous waste management and industrial waste management and air quality management, mining activity and noise pollution management plan.</li> <li>• Further, in the DEP more information is required on implementation of plastic waste rule, hazardous waste management, C and D waste recycling facility location, plan for e-waste management, template for water quality management needs to contain information from all stakeholder depts.</li> </ul>   |

|  |  |  |
|--|--|--|
|  |  | <ul style="list-style-type: none"> <li>• <i>DEP does not include gaps assessment and implementation action plan in a time-bound manner.</i></li> <li>• <i>DEP may include an implementation action plan and budgetary requirements for compliance with existing norms for thematic areas.</i></li> <li>• <i>Additional information submitted to address the gaps of DEP to some extent. However, disposal of hazardous waste, e-waste, plastic waste, domestic sewage, etc. needs to have more information/ clarification and with implementation strategy and time-bound action plan, apart from template information that is not there in the DEP.</i></li> <li>• <i>Also, Information on the active NGOs &amp; public participation, information on deputed nodal officers, and Engineers/ Officers In-charges (from the stakeholder agencies) for each of the thematic areas assigned the task of DEP preparation and execution are not given.</i></li> <li>• <i>Budgetary requirement for compliance of existing norms for the thematic areas not given.</i></li> </ul> |
|--|--|--|

12. **Suggestion for Preparation of District Environment Plan :**

1. *The DEPs should contain the information of the thematic areas of all the zones under the jurisdiction of the respective district and the particulars of the templates need to be completely filled after taking necessary inputs from the stakeholder departments.*
2. *For uniformity, the structure of DEP prepared for each district should be in line with the indicative template prepared by CPCB (annexed at **Annexure V**) for preparation of DEPs using DEP datasheets. (Already circulated to all districts)*
3. *The additional/ supplementary information needs to be merged in the DEP under the relevant thematic area.*
4. *The DEPs submitted by the DMs lack the steps to be taken to preserve the forest, water bodies/wetlands, if any, in their respective districts.*
5. *The action plan with identification of gaps and agencies responsible for filling the gaps and monitoring of plan with timelines may be included.*
6. *The DEPs may include information on implementation and execution of action plans in a time-bound manner for each thematic area along with the budgetary requirements.*
7. *There is no mention of industrial activities being carried out in residential areas/non-conforming areas and the action plan to deal with it as per law.*
8. *Information on environmental awareness activities needs to be included.*

9. *The DEPs have been observed to either contain wrong information or no information on the following particulars:*
  1. *Real Time Noise Monitoring Stations*
  2. *Real Time Air Quality Monitoring Stations*
  3. *List of 13 identified Hotspots*
  4. *List of Water Bodies*
  5. *Ridge details*
  6. *Solar Rooftop Installation (location-wise details)*

*This needs to be circulated to all the districts.*

10. *There is no reference in the DEPs regarding the protection of monuments from environmental degradation and removal of encroachments over there.*
11. *Adoption of Renewable Energy sources.*
12. *Measures to be undertaken towards Sustainable Development for combating Climate Change.*
13. *Further, in compliance with the directions of Hon'ble NGT in the matter of O.A. No. 351/2019, titled "Raja Muzaffar Bhat Vs. State of Jammu and Kashmir & Ors, letter dated 27.12.2021 of Member Secretary, Wetland Authority of Delhi (annexed at Annexure VI) has been circulated via email to all District Magistrates for necessary inclusion of details regarding Wetlands/water bodies, in the prepared District Environment Plan (DEP) of the respective district. In compliance with this order, concerned District Magistrates have been requested to revise the District Environment Plan of each District by providing the core activity for conservation and protection of wetlands may primarily focus on not discharging of sewage, disposal of solid waste and other wastes, preventing siltation, demarcation of wetlands/flood protection zone and removal of encroachments."*

### **Response of UP State PCB**

16. Response of the UP State PCB filed on 03.01.2022 is as follows:-

**“Recommendation No.-1** *The progress of preparation of District Environment Plans is very slow. After more than 6 months of close follow up, out of 75 Districts in the State only 09 Districts have submitted the complete District Environment Management Plan. The Additional Chief Secretary, forest Environment and climate change and Member Secretary, UPPCB may be directed to take stringent measures and direct all the districts to prepare the District Environment Management Plan on priority and also fix the responsibility for inaction on their part.*

### **Compliance-**

1. Department of Environment, Forest & Climate Change, Govt. of U.P. has issued direction vide dated 30.07.2021 to all the District Magistrate for preparation of District Environment Plan. The direction dated 30.07.2021 is annexed herewith as Annex-1.
2. Direction has issued by the Department of Environment, Forest & Climate Change, Govt. of U.P. has issued direction vide dated 27.09.2021. The direction dated 27.09.2021 is annexed herewith as Annex-2.
3. Further, direction has issued by the Department of Environment, Forest & Climate Change, Govt. of U.P. has issued direction vide dated 17.11.2021. The direction dated 17.11.2021 is annexed herewith as Annex-3.
4. A letter dated 10.08.2021 has been issued from Member Secretary, UPPCB to all Regional Officers with directions to coordinate with concerned District Magistrate/ Chairman District Environment Committee and Divisional Forest Officers/ Convener District Environment Committee for preparation of DEPs. The letter dated 10.08.2021 is annexed herewith as Annex-4.

**Latest progress of preparation of DEPs on dated 31.12.2021.**

| S. No. | Template for DEPs  | Number of District Environment Plan Received |            |     |                |     |              |
|--------|--|--|------------|-----|----------------|-----|--------------|
| 1.     | In new indicative template with budgetary information (Complete information)       | Total 54                                     |            |     |                |     |              |
|        |  | 1.   | Ghaziabad  | 19. | Ambedkar Nagar | 37. | Hamirpur     |
|        |  | 2.   | Agra       | 20. | Jhansi         | 38. | Bijnor       |
|        |  | 3.   | Hapur      | 21. | Shajahanpur    | 39. | Mirzapur     |
|        |  | 4.   | Varanasi   | 22. | Unnao          | 40. | Kanpur Nagar |
|        |  | 5.   | Kanpur     | 23. | LakhimpurKheri | 41. | Mainpuri     |
|        |  | 6.   | Deoria     | 24. | Jalaun         | 42. | Farrukhabad  |
|        |  | 7.   | Balua      | 25. | Lucknow        | 43. | SantKabir    |
|        |  | 8.   | Sambhal    | 26. | Raebareli      | 44. | Pilibhit     |
|        |  | 9.   | Auraiya    | 27. | Amethi         | 45. | Mahoba       |
|        |  | 10.  | Chandauli  | 28. | Bhadohi        | 46. | Aligarh      |
|        |  | 11.  | Jaunpur    | 29. | Gonda          | 47. | Etawah       |
|        |  | 12.  | Ghazipur   | 30. | Banda          | 48. | Meerut       |
|        |  | 13.  | Kannauj    | 31. | Firozabad      | 49. | Shravasti    |
|        |  | 14.  | Basti      | 32. | Lalitpur       | 50. | Siddharth    |
|        |  | 15.  | Sultanpur  | 33. | Bulandshahr    | 51. | Bareilly     |
|        |  | 16.  | Rampur     | 34. | Gautam Buddha  | 52. | Mathura      |
|        |  | 17.  | Hardoi     | 35. | Sitapur        | 53. | Gorakhpur    |
|        |  | 18.  | Bahraich   | 36. | Baghpat        | 54. | Fatehpur     |
| 2.     | In indicative template as prescribed by CPCB (Budgetary Information Not Available) | Total 10                                     |            |     |                |     |              |
|        |  | 1.   | Saharanp   | 6.  | Buda           |     |              |
|        |  | 2.   | Moradaba   | 7.  | Sha            |     |              |
|        |  | 3.   | Kaushambi  | 8.  | Muzaffarnagar  |     |              |
|        |  | 4.   | Chitrakoot | 9.  | Barabanki      |     |              |
|        |  | 5.   | Prayagraj  | 10. | Balrampur      |     |              |
| 3.     | Old Format (For indicative template as   | Total 10                                     |            |     |                |     |              |
|        |  | 1.   | Sonbhadra  | 6.  | Etah           |     |              |
|        |  | 2.   | Kushinagar | 7.  | Amroha         |     |              |
|        |  | 3.   | Azamgarh   | 8.  | Mau            |     |              |

|    |  |                 |                    |     |                |
|----|--|-----------------|--------------------|-----|----------------|
|    | <i>prescribed by CPCB is mailed on Dated 18.11.2021)</i> | 4.              | <i>Hathras</i>     | 9.  | <i>Ayodhya</i> |
|    |  | 5.              | <i>Pratapgarh</i>  | 10. | <i>Kasganj</i> |
|    |  |                 |                    |     |                |
| 4. | <i>No information received</i>                           | <i>Total 01</i> |                    |     |                |
|    |  | <b>1.</b>       | <i>Maharajganj</i> |     |                |
|    |  |                 |                    |     |                |

**Recommendation No.-2** With reference to verification and improvement of District Environmental Management Plans submitted by 05 districts namely, Bahraich (UP), Bokaro (Jharkhand), Pune (Maharashtra), Chamrajnagar (Karnataka), and Panchkula (Haryana) by the CPCB, it may be directed to complete this exercise as early as possible so that other districts also get the benefit of it in preparing their DEPs.

**Compliance-** CPCB vide its letter dated 24.05.2021 sent indicative template for preparation for DEPs along with the request to direct concerned Departments and District Magistrates for completion of DEPs. In context to the above letter Chief Secretary, State of Uttar Pradesh vide letter dated 10.06.2021 has issued specific directions to all District Magistrate for preparation of DEPs on the revised indicative templates send by CPCB, Delhi. It is further submitted that all the completed 54 DEPs mentioned as above.

**Recommendation No.-3** As per the scheme of monitoring of Environment related issues pending before the Hon'ble NGT, the Chief Secretary reviews the progress of such matters every month. He may be directed to ensure timely and effective action in the districts in regard to preparation of DEMPs. Minutes of his meetings may also be shared with this Committee for transmission to the Hon'ble NGT.

**Compliance-** The Chief Secretary, State of Uttar Pradesh, on 3<sup>rd</sup> Monday of each month, hols a Review Meeting in hybrid mode with Addition Chief Secretaries/ Principle Secretaries of all the concerned Departments and with all District Magistrate of the State for monitoring the progress of compliance of various directions passed by Hon'ble NGT including preparation of DEPs. The monitoring protocol involves interactions with all District Magistrate & Senior Officials of concerned Departments.

Therefore it is submitted that the State is complying with the directions of Hon'ble NGT and Oversight Committee in letter and sprit and significant progress has been made for preparation of DEPs. Hon'ble Tribunal may appreciate that the structure of DEPs has been evolved and the State is expeditiously revised the DEPs. It is further submitted that Chief Secretary, State of Uttar Pradesh is periodically reviewing the progress of the DEPs.”

17. Letter dated 20.08.2021 has been received from Justice V.M. Kanade, former Judge of Bombay High Court that since he has been

appointed Lokayukta of Maharashtra, he is not able to continue to monitor preparation of DEPs. The letter is taken on record.

### **Consideration and further Directions**

18. We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31<sup>st</sup> March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved

and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022. CPCB may compile relevant data of further progress in the matter in light of above observations and file a consolidated progress report as on 31.08.2022 by 15.09.2022 by e-mail at [judicial-ngt@gov.in](mailto:judicial-ngt@gov.in) preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

19. We request the Oversight/Monitoring Committees whose term may be expiring or may have expired to continue till submission of final report as on 31.08.2022 so that compliance of such plans can be ascertained for some time. The Oversight Committees may in their progress reports also mention the compliance status and further recommendations for effective execution of such plans so as to bridge the gap in compliance of environmental norms in respect of various thematic areas.

List for further consideration on 28.09.2022.

A copy of this order be forwarded to MoEF&CC, CPCB and Chief Secretaries of all the States/UTs, State PCBs/PCCs, District Magistrates and District Legal Services Authorities by e-mail for compliance.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. Nagin Nanda, EM

Dr. Afroz Ahmad, EM

February 08, 2022  
Original Application No. 360/2018  
(SLP (Civil) No. 2959/2014)  
A + DV + SN

# Annexure-II

✓  
By Speed Post

F. No. B-31011/BMW (705/42.55)2022/WMD-I

March 17, 2022

To,

✓  
The Member Secretary,  
(SPCB/PCCs)

✓  
Principal Secretary,  
State Environment Departments

**Sub: Compliance to the Order dated 08.02.2022 passed by Hon'ble National Green Tribunal in the matter of O. A. No. 360 of 2018-reg.**

Sir,

This has reference to the order passed by Hon'ble NGT Kindly refer the order passed by Hon'ble National Green Tribunal (NGT) on 08.02.2022 in the matter of O. A. No. 360 of 2018 (PB) filed by Shree Nath Sharma Vs Union of India & Ors. Vide said order, Hon'ble Tribunal passed following directions:

"We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022."

Copy of aforesaid order is available at following link;

[https://greentribunal.gov.in/gen\\_pdf\\_test.php?filepath=L25ndF9kb2N1bWVudHMvbm0L2Nhc2Vkb2Mvb3JkZXJzL0RFTEhJLzlwMjltMDItMDgY291cnRzLzEvZGFpbHkvMTY0NDQwNDk2NzEzMTA3MzMDMzMjE2MjAzYTBINzhmMjBkLnBkZg==](https://greentribunal.gov.in/gen_pdf_test.php?filepath=L25ndF9kb2N1bWVudHMvbm0L2Nhc2Vkb2Mvb3JkZXJzL0RFTEhJLzlwMjltMDItMDgY291cnRzLzEvZGFpbHkvMTY0NDQwNDk2NzEzMTA3MzMDMzMjE2MjAzYTBINzhmMjBkLnBkZg==)

In view of above, it is requested to kindly coordinate with concerned department to ensure compliance to afore-said order of Hon'ble NGT. Time bound action plan in this regard including preparation/updating of DEPs and details of annual conference to be conducted as directed above be submitted to this office at dep.cpcb@gov.in or youthika.cpcb@nic.in on or before 31.03.2022.

Yours faithfully,



(V. P. Yadav)

Director & Head,

Waste Management –I Division

केन्द्रीय प्रदूषण नियंत्रण बोर्ड

दिनांक: 22/03/2022

02/03/2022

Copy to:

(i) PS to 'MS'

For kind information of 'MS' please

o/c



(V. P. Yadav)

List of all the State Pollution Control Boards (SPCBs) & Pollution Control Committees (PCCs)

|     |  |     |   |
|-----|--|-----|---|
| 1.  | The Member Secretary<br>Telangana Pollution Control Board<br>Paryavaran Bhawan, A-III<br>Institutional Estate, Sanathnagar<br>Hyderabad - 500018.  | 11. | <b>(Summer Address, May to Octo)</b><br>The Member Secretary<br>J & K State Pollution Control Board,<br>Shiekh-ul-Campus,<br>behind Govt. Silk Factory,<br>Raj Bagh, Srinagar(J&K)<br><br><b>(Winter Address, Nov to April)</b><br>The Member Secretary<br>J & K State Pollution Control Board,<br>Parivesh Bhawan, Gladni<br>Transport Nagar, Narwal,<br>Jammu (J & K) -180006 |
| 2.  | The Member Secretary<br>Andhra Pradesh Pollution Control Board<br>D.No. 33-26-14 D/2, Near Sunrise<br>Hospital,Pushpa Hotel Centre,<br>Chalamvari Street, Kasturibaipet,<br>Vijayawada - 520 010 | 12. | The Member Secretary<br>Jharkhand State Pollution Control<br>Board<br>T.A. Building, HEC, P.O. Dhurwa,<br>Ranchi-834 004  |
| 3.  | The Member Secretary<br>Arunachal Pradesh Pollution Control<br>Board<br>Department of Environment & Forests,<br>Paryavaran Bhawan, Yupia Road, Papu<br>Nalah, Naharlagun- 791110                 | 13. | The Member Secretary<br>Karnataka State Pollution Control<br>Board<br>"Parisara Bhavan", #49, 4th & 5th<br>Floor,<br>Church Street, Bangalore-560001  |
| 4.  | The Member Secretary<br>Assam Pollution Control Board<br>Bamunimaiden, Guwahati - 781 021  | 14. | The Member Secretary<br>Kerala Pollution Control Board<br>Pattom Palace, P.O.<br>Thiruvananthapuram - 695 004   |
| 5.  | The Member Secretary<br>Bihar Pollution Control Board<br>Parivesh Bhawan, Plot No. NS-B/2<br>Patliputra Industrial Area,<br>Patliputra, Patna (Bihar)-800023                                     | 15. | The Member Secretary<br>Maharashtra Pollution Control Board<br>Kalptaru Point, 2nd - 4thfloor,<br>Opp. Cine Planet, Sion Circle, Sion (E),<br>Mumbai - 400 022  |
| 6.  | The Member Secretary<br>Chhattisgarh Environment Conservation<br>Board Paryavas Bhawan, North Block<br>Sector-19, Naya Raipur (C.G.)- 492002   | 16. | The Member Secretary<br>Madhya Pradesh Pollution Control<br>Board<br>Paryavaran Parisar, Sector E-5,<br>Arera Colony, Bhopal - 462 016  |
| 7.  | The Member Secretary<br>Goa Pollution Control Board<br>Opp. Saligao Seminary,<br>Saligao - Bardez Goa - 403511   | 17. | The Member Secretary<br>Manipur Pollution Control Board<br>Near Imphal West D.C. Office Complex,<br>Lamphelpat, Imphal - 795 004.   |
| 8.  | The Member Secretary<br>Gujarat Pollution Control Board<br>Paryavaran Bhawan, Sector 10-A,<br>Gandhi Nagar - 382010  | 18. | The Member Secretary<br>Meghalaya Pollution Control Board<br>Arden, Lumpynggad,<br>Shillong - 793 014   |
| 9.  | The Member Secretary<br>Haryana Pollution Control Board<br>C-11, Sector-6 Panchkula<br>Haryana-134 109   | 19. | The Member Secretary<br>Mizoram Pollution Control Board<br>New Secretariat Complex, Khatla,<br>Aizawl,<br>Mizoram - 796001  |
| 10. | The Member Secretary<br>Himachal Pradesh Pollution Control<br>Board<br>Paryavaran Bhawan, Phase-III, Below<br>BCS,<br>New Shimla - 171 009.  |     |   |

|     |   |
|-----|---|
| 20. | The member Secretary<br>Nagaland Pollution Control Board<br>Signal Point, Dimapur, Nagaland -<br>797112   |
| 21. | The Member Secretary<br>State Pollution Control Board, Odisha<br>Paribesh Bhawan, A-118, Nilakantha<br>Nagar, Unit-VIII, Bhubaneswar - 751<br>012.  |
| 22. | The Member Secretary<br>Punjab Pollution Control Board<br>Vatavaran Bhawan, Nabha Road<br>Patiala - 147 001   |
| 23. | The Member Secretary<br>Rajasthan Pollution Control Board<br>4, Institutional Area, Jhalana Doongri<br>Jaipur - 302 004, Rajasthan.   |
| 24. | The Member Secretary<br>State Pollution Control Board<br>Forest, Environment Wildlife<br>Management Department<br>Government of Sikkim<br>Forest Secretariat Annex I, Ground<br>Floor,<br>Deorali, Gangtok -737102<br>East Sikkim |
| 25. | The Member Secretary<br>Tamil Nadu Pollution Control Board<br>No. 76, Mount Salai<br>Guindy, Chennai - 600 032  |
| 26. | The Member Secretary<br>Tripura Pollution Control Board,<br>Parivesh Bhawan, Pandit Nehru<br>Complex,<br>Gorkhabasti P.O. Kunjaban,<br>Agartala Tripura - 799 006,  |
| 27. | The Member Secretary<br>Uttar Pradesh Pollution Control Board<br>Building No TC-12V<br>Vibhuti Khand, Gomti Nagar<br>Lucknow - 226 010  |
| 28. | The Member Secretary<br>Uttarakhand Environment Protection &<br>Pollution Control Board 29/20, Nemi<br>Road, Dehradun - 248001.   |
| 29. | The Member Secretary<br>West Bengal Pollution Control Board<br>Paribesh Bhawan, 10A, Block- LA,<br>Sector III, Salt Lake City, Calcutta-<br>700106  |
| 30. | The Member Secretary<br>Chandigarh Pollution Control<br>Committee<br>Paryavaran Bhawan, Ground Floor<br>Madhya Marg, Sector C19-B,<br>Chandigarh - 160 019  |

|     |  |
|-----|--|
| 31. | The Member Secretary<br>Delhi Pollution Control Committee<br>4th Floor, ISBT Building, Kashmere<br>Gate, Delhi - 110006.   |
| 32. | The Member Secretary<br>Daman, Diu & Dadra & Nagar Haveli<br>Pollution Control Committee Fort Area,<br>Court Compound, Moti Daman- 396220  |
| 33. | The Member Secretary<br>Lakshadweep Pollution Control<br>Committee Lakshadweep<br>Administration, Dept. Of Sc. and<br>Technology & Environment<br>Kavaratti Island-682 555                     |
| 34. | The Member Secretary<br>Andaman & Nicobar Pollution Control<br>Committee Dept. Of Sc. and<br>Technology Dollygunj Van Sadan,<br>Haddo P.O.<br>Port Blair - 744 102                             |
| 35. | The Member Secretary<br>Puducherry Pollution Control<br>Committee<br>Department of Science, Technology<br>and Environment IIIrd floor, PHB<br>Building, 5, Anna Nagar, Puducherry -<br>605005  |
| 36. | The Member Secretary,<br>Ladakh Pollution Control Committee,<br>Wildlife Office Building, Near Council<br>Secretariat,<br>Opposite Police Station Housing<br>Colony,<br>UT Leh Ladakh -194101. |

List of environment Department

|   |  |  |
|---|--|--|
| 1 | The Addl. Chief Secretary<br>Environment and Forest Department Govt. of Assam, H-Block, 2nd Floor, Janta Bhawan, Dispur, Guwahati, ' Assam-781006  | The Director<br>Department of Science, Technology & Environment, Vigyan, Prajukti 0 Paribesh Bhavan, P.N. Complex, Gorkhabasti, Agartala, Tripura-799006.                                |
| 2 | The Principal Secretary (Environment & Forest) Department of Environment & Forest, Government of Arunachal Pradesh, Itanagar-791111  | The Principal Secretary-cum-PCCF Forests, Environment & Wild Life Management Dept., Govt. of Sikkim, Forest Secretariat, Annexure-I, Room No. 602, P.O. Deorali, Gangtok- 737 102        |
| 3 | The Principal Secretary<br>Environment and Forest Department,<br>Government of Bihar, Secretariat, Patna,<br>Bihar-800015.   | The Secretary<br>Department of Forest, Ecology, Environment and Wildlife New Secretariat, Kohima, Nagaland — 797001.   |
| 4 | The Secretary<br>Forest Department, Govt. of Chhattisgarh, Aryan Bhawan, North Block, Sector-19, Naya Raipur, Chhattisgarh -492101   | The Addl. Chief Secretary<br>Forest & Environment Department,<br>Government of Meghalaya, Room No. 201,<br>Addl. Secretariat Building, Shilong-793001.                                   |
| 5 | The Director<br>Department of Ecology, Environment & Remote sensing, SDA Colony Bemina, Srinagar, Kashmir-190018   | Additional Chief Secretary<br>Environment Department,<br>Govt. of Haryana, Room no.108, 7th Floor,<br>Main Secretariat, Sector -16, Chandigarh- 160 001.                                 |
| 6 | The Additional Chief Secretary<br>Govt. of Manipur, Directorate of Environment,<br>Porompat, Imphal, East-795010   | Additional Chief Secretary<br>Forest & Environment Department,<br>Chandershekharapur, Bhubaneswar Odisha—<br>751001.   |
| 7 | The Principal Secretary<br>Department of Environment, Forests and<br>Climate Change, Government of<br>Mizoram, Tuikhuanlang, Aizwal-796001   | The Additional Chief Secretary Department of<br>Environment and Climate Change Environment,<br>Room No. 372, 1st Floor, Main Block,<br>Secretariat, Thiruvananthapuram-695001<br>Kerala. |
| 8 | The Secretary<br>Department of Science, Technology<br>& Environment, Government of Puducherry,<br>3rd Floor, Puducherry Housing Board Building,<br>Anna Nagar, Puducherry-605005                                     | The Additional Chief Secretary Department of<br>Environment, Science and Technology<br>Paryavaran Bhawan, Near US Club, Shimla<br>Himachal Pradesh-171001                                |
| 9 | The Director/ Jt. Secretary<br>Department of Science, Technology<br>& Environment, 1st Floor, Pandit Deendayal<br>Upadhyay Bhawan, Behind Pundalik Devsthan,<br>Near Sanjay School, Porvorim, Bardez, Goa-<br>403521 | The Principal Secretary<br>Deptt. Of Environment & Forest Room No. 10,<br>8th Floor, Punjab Civil Secretariat, Sector-I,<br>Chandigarh<br>160001   |

|    |   |   |
|----|---|---|
| 19 | The Principal Chief Conservator of Forests & Pr. Secretary (Environment & Forests) (Science & Technology) Haddo, Port Blair, A & N Islands  | Additional Chief Secretary to Government, Forest, Environment and Ecology Department, Karnataka Government Secretariat, Room No. 447, 4th Floor, Gate No. 2, M. S. Building, Bangalore-560001 |
| 20 | The Secretary Department of Environment, Govt. of NCT of Delhi, Delhi Secretariat, IF Estate, New Delhi-110002  | The Principal Secretary Department of Housing and Environment, Govt. of Madhya Pradesh, ParyavaranParisar, E- 5, Arera Colony, Bhopal, Madhya Pradesh- 462 016.                               |
| 21 | The Secretary Environment & Forests Department, Lakshadweep Secretariat Kavarati-Islands-682555.  | The Principal Secretary, Department of Environment, Govt. of Maharashtra, Mantralaya, 2nd Floor, Room No. 217, Annex Building, Mumbai, Maharashtra- 400 032.                                  |
| 22 | The Principal Secretary Environment and Forest, Science and Technology Department, Govt. of Andhra Pradesh, 4th Block, Ground Floor, Room No. 268, A. P. Secretariat, Velagapudi-522503 | The Principal Secretary, (Environment), Govt. of Rajasthan, Room No. 1139, Main Building, Govt. Secretariat, Jaipur- 302 005.   |
| 23 | The Secretary Environment & Forest, Administration of Daman & Diu & Dadra & Nagar Haveli Secretariat, Silvassa Moti Daman-396 230.  | The Principal Secretary Department of Environment & Forest, Ground Floor, Panagal Buildings 1, Jeenu Road, Saidapet, Chennai, Tamil Nadu- 600 015.  |
| 24 | The Additional Chief Secretary Forests & Environment, Forests & Environment Department, Block 14, 8th floor, Sachivalaya, Gandhinagar, Gujarat-382 010.                                 | The Principal Secretary Forest & Environment Govt. of Uttarakhand, 4B Subhash Road, Secretariat, Dehradun, Uttarakhand- 248 001.  |
| 25 | The Special Chief Secretary Department of Environment & Forest, Room No. 327A, D Block, 2nd Floor, Secretariat, Hyderabad, Telangana 500 022.   | The Addl. Chief Secretary, Department of Environment, 5th Floor, Pranisampad Bhawan, Block LB-II, Salt Lake, Sector III, Bidhannagar, Kolkata – 700 106                                       |
| 26 | The Addl. Chief Secretary, Environment & Forest Department, Govt. of Jharkhand, Nepal House, Doranda, Ranchi-834 002.   | The Principal Secretary Department of Environment & Forest 4th Floor, UT Secretariat, Sector 9, Chandigarh  |
| 35 | The Secretary (Environment), Government of Uttar Pradesh, U.P. Secretariat, Room No. 601, Bapu Bhawan (1st Floor), Lucknow- 226 001.  |   |

**Central Pollution Control Board**  
**Waste Management Division-I**

**Minutes of Meeting held on 13.09.2021 at 3 Pm THROUGH Video Conferencing with State PCBs/PCCs to discuss the status of compliance of order of Hon'ble NGT in the matter of OA 360/2018.**

**1. Background:**

Hon'ble NGT matter O. A. No. 360 of 2018 (PB) filed by Shree Nath Sharma Vs Union of India & Ors., is related to preparation and execution of District Environment Plan. In this matter Hon'ble Tribunal in its order dated 08.02.2022 directed that:

- DEPs needs to be acted upon by all the States/UTs and Districts/States plans which have not yet been prepared, the same needs to be done forthwith so that National plan can be prepared.
- District Environmental Plans need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas.
- Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified.
- For compliance of plan, regular monthly meetings of the District Level Committees, and
- Annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices.
- Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned.
- Apart from the thematic areas already specified, any other thematic area relating to the goals of environmentally sustainable development can also be added in DEP.
- To begin with, such annual conferences may be held at least in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022.
- CPCB may compile relevant data and file report by 15.09.2022.

However, information regarding holding of annual conference was not received by CPCB.

In view of above, CPCB conducted a meeting on 13.09.2022 at 3PM, through Video Conferencing with all SPCBs/PCCs to discuss the status of compliance of order of Hon'ble NGT in the matter of OA 360/2018. List of participants present during the meeting is given at Annexure-I.

**2. Discussion for compliance to order:**

DH, WM-I, CPCB explained about the NGT order and importance of order. Actions needs to be taken by SPCBs/State Environment department as per the order was also explained. Further, it is requested that DEPs needs to be acted upon by all the States/UTs and Districts/States plans which have not yet been prepared, the same needs to be done at the earliest as directed by the Tribunal. It was explained that Annual conference to be presided over by the District Magistrates with the involvement of

stakeholders as per order Should be conducted so that DEPs can be improved and status of implementation can be tracked. he State PCBs/Environment Departments needs to coordinate the same. They may invite CPCB in such exercise and contact CPCB for any guidance, if required.

### **3. Discussion for incorporating action plan proposed by CAQM**

Direction of the Tribunal, apart from the thematic areas already specified, any other thematic area relating to the goals of environmentally sustainable development can also be added in DEP. In this regard, Commission for Air Quality Management (CAQM) issued Policy to Curb Air Pollution in National Capital Region & Adjoining Areas during July, 2022 which include sector-wise action plans for abatement of air pollution for air quality management in NCR & adjoining area. For the execution of said Policy, CPCB earlier requested that State Environment Department of Delhi, Haryana, Rajasthan, U.P. (Delhi NCR) to include sector-wise action plans for abatement of air pollution is mentioned for air quality management in NCR & adjoining areas mentioned in Policy to Curb Air Pollution in the National Capital Region issued by Commission for Air Quality Management(CAQM) in NCR & Adjoining Areas published on July, 2022.

In this regard, States/UTs were again requested States of NCR to incorporate action plan as recommended by CAQM.

### **4. Discussion with respect to OA 351/2019**

In the matter Hon'ble NGT directed that District Environment Plans shall be revised by the District Magistrates concerned by providing that the core activity for conservation and protection of wetlands may primarily focus on not discharging of sewage, disposal of solid waste and other wastes, preventing siltation, demarcation of wetlands/flood protection zone and removal of encroachments.

CPCB earlier requested all States/UTs may provide the core activity for conservation and protection of wetland may be included in DEPs.

In the meeting all SPCB/PCCs are again requested to provide the core activity for conservation and protection of wetland may be included in DEPs.

### **5. Submission by State Boards:**

- All 36 SPCBs/PCCs were invited in the meeting. However, only 23 States/UTs were present in the meeting. List of Participants is enclosed at Annexure-I.
- States/UTs namely Gujarat, Chandigarh, Ladakh, Meghalaya, Uttara Pradesh submitted that they are under process of updating of prepared DEPs for improvement.
- States/UTs namely Kerala, Karnataka and Uttar Pradesh submitted that annual conference is scheduled in their States/UTs.
- State/UTs namely, J& K, Telangana, Rajasthan, Gujarat and Delhi submitted that they will conduct annual conference shortly.
- States/UT namely Bihar, J&K, Nagaland and Meghalaya submitted that DEPS are under preparation.

### **6. Conclusion:**

- SPCBs/PCCS may expedite the process of execution and implementation of DEPs.
- SPCBs/PCCs may also expedite the process of conducting annual conference.
- SPCBs/PCCs may involve CPCB through its Regional directorates for providing guidance, if required.
- information related to preparation, implementation of DEPs and SEPs and conduct of annual conferences may be submitted to CPCB at the earliest.

\*\*\*\*\*

## List of Participants

| S.No. | Name of the SPCBs/PCCs | Name of Participant                     |
|-------|------------------------|---|
| 1.    | Andaman Nicobar PCC    | Member Secretary                        |
| 2.    | Andhra Pradesh PCB     | Sh. Shreerama Murthy                    |
| 3.    | Bihar PCB              | Sh. G. K. Mandal and Nalini Mohan Singh |
| 4.    | Chandigarh PCC         | Ms. Meenakshi                           |
| 5.    | Chhattisgarh PCB       | SEE                                     |
| 6.    | DD & DNH PCC           | Ms. Jyoti Katara                        |
| 7.    | Delhi PCC              | Sh. Reddy                               |
| 8.    | Gujarat PCB            | Ms. Anjana patel                        |
| 9.    | Haryana PCB            | Sh. Rajendra Sharma                     |
| 10.   | J & K PCB              | Sh. J. N .Sharma                        |
| 11.   | Kerala PCB             | Ms. Bincy. AEE                          |
| 12.   | Ladakh PCC             | Ms. Ruksana Parveen                     |
| 13.   | Madhya Pradesh PCB     | Sh. M. L. Patel                         |
| 14.   | Manipur PCB            | SEE                                     |
| 15.   | Meghalaya              | SEE                                     |
| 16.   | Mizoram                | SEE                                     |
| 17.   | Nagaland               | SEE                                     |
| 18.   | Odisha                 | Dr. Simanchala Dash                     |
| 19.   | Puducherry             | SEE                                     |
| 20.   | Rajasthan              | Sh. Niraj Mathur                        |
| 21.   | Sikkim                 | SEE                                     |
| 22.   | Telangana              | Dr. Praveen Kumar                       |
| 23.   | Uttar Pradesh          | Sh Sabhrat                              |



# केन्द्रीय प्रदूषण नियंत्रण बोर्ड

## Central Pollution Control Board

क्षेत्रीय निदेशालय, लखनऊ  
Regional Directorate, Lucknow

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Ministry of Environment, Forest and Climate Change, Govt. of India)

RDL/MGT/2022-23/341

September 02, 2022

To,

The Member Secretary,  
Uttar Pradesh Pollution Control Board  
TC-12, Vibhuti Khand,  
Gomti Nagar,  
Lucknow-226010

Subject: Compliance to the order dated 08.02.2022 passed by Hon'ble National Green Tribunal in the matter of OA no 360 of 2018-reg

Sir,

This has reference to order passed by Hon'ble National Green Tribunal (NGT) on 08.02.2022 in the matter of OA no 360 of 2018 (PB) filed by Shree Nath Sharma vs Union of India & Ors where Hon'ble Tribunal directed to hold an annual conference to be presided over by the District Magistrate with the involvement of Educational institution, Welfare association, Local Bodies including Panchayats, Eco club, other concerned departments and activist identified by the District Administration and nominees of District Legal Services Authorities. CPCB is also directed to oversee and guide such exercise. In this regard, CPCB vide letter dated 17.03.2022 requested States Government to comply with the Hon'ble NGT order and submit information to CPCB.

In this regard it is requested to kindly arrange the information on annual conferences and progress in execution of District Environment Plan by the State. A copy of information may also kindly be submitted through email at dep.cpcb@gov.in or youhika.cpcb@nic.in on or before 05.09.2022.

Yours faithfully

(R.K. Singh)  
Regional Directorate

Copy to:

DH of WM- I, CPCB, Head Office, Delhi - For information please

पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ-226010 (उ.प्र.)  
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,  
Lucknow-226010 (U.P.)  
EPABX दूरभाष : 0522-4087600, 4087700  
दूरभाष / Tel. : 0522-4087601, 2721915  
फैक्स / Fax : 0522-4087602  
ई मेल / e-mail : cpcb.lucknow@gmail.com

प्रधान कार्यालय/Head Office  
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032  
EPABX दूरभाष/ Tel.: 011-43102030, 22303717  
फैक्स/Fax : 011-22307078, 22305793, 22304948  
ई मेल/e-mail : cpcb@nic.in  
वेबसाइट/website:http://www.cpcb.nic.in



# केन्द्रीय प्रदूषण नियंत्रण बोर्ड

Central Pollution Control Board

क्षेत्रीय निदेशालय, लखनऊ

Regional Directorate, Lucknow

(पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय, भारत सरकार)  
(Ministry of Environment, Forest and Climate Change, Govt. of India)



RDL/NGT/2022-23/341

September 02, 2022

To,

The Member Secretary,  
Uttarakhand Pollution Control Board  
Gaura Devi Bhawan, 46 B IT Park  
Sahastradhara, Dehradun,  
Uttarakhand- 248001

Subject: Compliance to the order dated 08.02.2022 passed by Hon'ble National Green Tribunal in the matter of OA no 360 of 2018-reg

Sir,

This has reference to order passed by Hon'ble National Green Tribunal (NGT) on 08.02.2022 in the matter of OA no 360 of 2018 (PB) filed by Shree Nath Sharma vs Union of India & Ors where Hon'ble Tribunal directed to hold an annual conference to be presided over by the District Magistrate with the involvement of Educational institution, Welfare association, Local Bodies including Panchayats, Eco club, other concerned departments and activist identified by the District Administration and nominees of District Legal Services Authorities. CPCB is also directed to oversee and guide such exercise. In this regard, CPCB vide letter dated 17.03.2022 requested States Government to comply with the Hon'ble NGT order and submit information to CPCB.

In this regard it is requested to kindly arrange the information on annual conferences and progress in execution of District Environment Plan by the State. A copy of information may also kindly be submitted through email at dep.cpcb@gov.in or youhika.cpcb@nic.in on or before 05.09.2022.

Yours faithfully

(R.K. Singh)  
Regional Directorate

Copy to: DH of WM- I, CPCB, Head Office, Delhi - For information please  
District Magistrate of concerned district-for providing the necessary information

(R.K. Singh)

Regional Directorate

पिकप भवन, विभूति खण्ड, गोमती नगर, लखनऊ-226010 (उ.प्र.)  
PICUP Bhawan, Vibhuti Khand, Gomti Nagar,  
Lucknow-226010 (U.P.)  
EPABX दूरभाष : 0522-4087600, 4087700  
दूरभाष / Tel. : 0522-4087601, 2721915  
फैक्स / Fax : 0522-4087602  
ई मेल / e-mail : cpcb.lucknow@gmail.com

प्रधान कार्यालय/Head Office  
परिवेश भवन, ईस्ट अर्जुन नगर, दिल्ली-110032  
Parivesh Bhawan, East Arjun Nagar, Delhi-110032  
EPABX दूरभाष/ Tel.: 011-43102030, 22303717  
फैक्स/Fax : 011-22307078, 22305793, 22304948  
ई मेल/e-mail : cpcb@nic.in  
वेबसाइट/website:http://www.cpcb.nic.in

**[WARNING: ATTACHMENT UNSCANNED]Fwd: माननीय एनजीटी प्रिंसिपल बेंच (OA 360/2018) के संदर्भ मे**

**From :** AMIT THAKKAR <amitthakkar.cpcb@nic.in> **Fri, Sep 16, 2022 04:04 PM**  
**Subject :** [WARNING: ATTACHMENT UNSCANNED]Fwd: माननीय एनजीटी प्रिंसिपल बेंच (OA 360/2018) के संदर्भ मे **1 attachment**  
**To :** Niralee Verma <niralee.cpcb@gov.in>

**From:** westzonecpcb@yahoo.com  
**To:** ms-gpcb@gujarat.gov.in, membersecretarygpcb@gmail.com, pccddnh@gmail.com  
**Cc:** "PRASOON GARGAVA" <prasoon.cpcb@nic.in>, "Vijay yadav" <vpyadav.cpcb@nic.in>, "Youthika Puri" <youthika.cpcb@nic.in>, "AMIT THAKKAR" <amitthakkar.cpcb@nic.in>, "legal gpcb" <legal.gpcb@gmail.com>  
**Sent:** Monday, September 5, 2022 6:17:54 PM  
**Subject:** माननीय एनजीटी प्रिंसिपल बेंच (OA 360/2018) के संदर्भ मे

महोदय

यह माननीय एनजीटी प्रिंसिपल बेंच (OA 360/2018) के मामले में दिनांक 08.02.2022 के आदेश के संदर्भ में है। इस संबंध में सीपीसीबी ने उक्त आदेश के अनुपालन के लिए दिनांक 17.03.2022 को पत्र भेजा है। उक्त पत्र की स्कैन की गई प्रति तत्काल संदर्भ के लिए संलग्न है।

इस संबंध में संलग्न पत्र मे मांगी गई जानकारी उपलब्ध कराने की व्यवस्था करने का अनुरोध किया जाता है।

कृपया इसे अत्यावश्यक मानें।

धन्यवाद

क्षेत्रीय निदेशालय वडोदरा  
केंद्रीय प्रदूषण नियंत्रण बोर्ड

“SAVE A TREE, SAVE ENVIRONMENT, PRINT ONLY IF NECESSARY !”



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 **360\_17.03.2022.pdf**  
4 MB

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Email

Niralee Verma

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**[WARNING: ATTACHMENT UNSCANNED]Fwd: [WARNING: ATTACHMENT UNSCANNED]Fwd: Compliance to the order dated 08.02.2022 passed by Hon'ble NGT in the matter of OA No. 360 of 2018 - reg.**

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**From :** Youthika Puri <youthika.cpcb@nic.in>

Fri, Sep 16, 2022 12:28 PM

**Subject :** [WARNING: ATTACHMENT UNSCANNED]Fwd:  
[WARNING: ATTACHMENT UNSCANNED]Fwd:  
Compliance to the order dated 08.02.2022 passed by  
Hon'ble NGT in the matter of OA No. 360 of 2018 - reg.

 To do  
 3 attachments

**To :** Niralee Verma <niralee.cpcb@gov.in>

For compilation

---

**From:** "CPCB, RD Pune" <rdpune.cpcb@gov.in>

**To:** ms@mpcb.gov.in

**Cc:** jdwater@mpcb.gov.in, "District Environmental Plan" <dep.cpcb@gov.in>, "Youthika Puri" <youthika.cpcb@nic.in>, "BHARAT KUMAR SHARMA" <bksharma.cpcb@nic.in>, "Pratik Bharne" <pratik.cpcb@gov.in>

**Sent:** Thursday, September 15, 2022 11:04:13 PM

**Subject:** [WARNING: ATTACHMENT UNSCANNED]Fwd: Compliance to the order dated 08.02.2022 passed by Hon'ble NGT in the matter of OA No. 360 of 2018 - reg.

Sir,

This has reference to the Hon'ble NGT order dated 08.02.2022 in the matter of OA. No. 360 of 2018 (PB), titled "Shree Nath Sharma vs Union of India & Ors." (copy attached).

Vide the aforesaid order, the Hon'ble tribunal passed following directions;

*"... 18. We have interacted with the representatives of CPCB and other learned counsel present during the hearing. We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans, National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level*

*Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved 66 and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual/ organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022."*

In this regard, CPCB-HO vide letter dated 17.03.2022 (copy attached) requested States/UTs to coordinate with concerned department to ensure compliance to aforesaid order of Hon'ble NGT and submit the information to CPCB-HO. However, the status of preparation of District Environment Plans and details of annual conference to be conducted are still awaited from the state of Maharashtra.

A review meeting was held by CPCB-HO, Delhi, with SPCBs/PCCs on 13.09.2022 through Video conference to discuss the status of compliance of order of Hon'ble NGT in above matter, wherein the SPCBs/PCCs were requested to provide the status of preparation of District Environment Plans and details of annual conference to be conducted on or before 20.09.2022 to CPCB-HO.

In view of the above, it is once again requested to arrange to provide the aforesaid information to CPCB-HO at [dep.cpcb@gov.in](mailto:dep.cpcb@gov.in) or [youthika.cpcb@nic.in](mailto:youthika.cpcb@nic.in) on or before **20.09.2022**.

**This may be treated as MOST URGENT, being the compliance of Hon'ble NGT order.**

धन्यवाद,  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
क्षेत्रीय निदेशालय, पुणे

---

**From:** "CPCB, RD Pune" <rdpune.cpcb@gov.in>

**To:** "ms" <ms@mpcb.gov.in>

**Cc:** "rohq" <rohq@mpcb.gov.in>

**Sent:** Tuesday, September 6, 2022 10:36:47 AM

**Subject:** Compliance to the order dated 08.02.2022 passed by Hon'ble NGT in the matter of OA No. 360 of 2018 - reg.

Sir,

This has reference to the Hon'ble NGT order dated 08.02.2022 in the matter of OA. No. 360 of 2018 (PB), titled "Shree Nath Sharma vs Union of India & Ors." (copy attached).

Vide the aforesaid order, the Hon'ble tribunal directed to hold an Annual Conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activists identified by the District Administration and Nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same.

In this regard, CPCB vide letter dated 17.03.2022 requested States/UTs to comply with the said Hon'ble NGT order and submit the information to CPCB. However, the information is still awaited.

In view of the above, it is once again requested to kindly arrange to provide the information on aforesaid Annual Conference and progress in execution of District Environment Plan by Maharashtra. The information may also be submitted through email at [dep.cpcb@gov.in](mailto:dep.cpcb@gov.in) or [youthika.cpcb@nic.in](mailto:youthika.cpcb@nic.in), at the earliest.

धन्यवाद,  
केंद्रीय प्रदूषण नियंत्रण बोर्ड  
क्षेत्रीय निदेशालय, पुणे



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4 MB

 **letter to SPCBs and PCCs foe meeting on 13.09.2022.pdf**  
395 KB



**08.02.2022.pdf**

630 KB

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**CENTRAL POLLUTION CONTROL BOARD**  
(MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE, GOVT. OF  
INDIA)

REGIONAL DIRECTORATE, NORTH EAST  
LOWER MOTINAGAR, SHILLONG – 793014

Annexure-VII

RDNE/609/E-Plan(DSN)/2022-23/1000-1009.

Dated: 15.09.2022

To,

The Member Secretary,  
State Pollution Control Boards,  
(Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim  
& Tripura)

Sub: Compliance to the Order dated 08.02.2022 passed by Hon'ble National Green Tribunal in the matter of O.A. No. 360 of 2018 – reg.

Ref.: 1. CPCB HO letter F. No. B-31011/BMW(705/42.55)2022/WMD-I/nos. dated 17.03.2022.  
2. RDNE/609/E-Plan(DSN)/2022-23/nos. dated 05.09.2022.  
3. Video conference dated 13.09.2022

Sir/Madam,

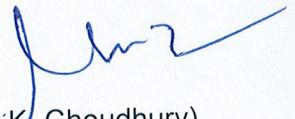
Kindly refer the above mentioned letters and the video conference held on 13.09.2022, wherein the Hon'ble NGT on 08.02.2022 in the matter of O.A. No. 360 of 2018(PB) direction was discussed for holding an Annual Conference at District Level under the Chair of District Magistrates with the involvement of all stakeholders in the Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities, etc.

As CPCB is also directed to oversee and guide such exercise, it is requested to organise conference at least once at District Level and inform the progress in execution of District Environment Plan in your State.

With regards,

Encl.: As above.

Yours faithfully,

  
(M. K. Choudhury)  
Regional Director

Copy to;

1. The DH-WM-I, CPCB HO Delhi
2. PS to MS : for kind information of MS, please.

  
(M. K. Choudhury)

NGT Order - 67 Pages  
Sent via email

By Speed Post

F. No. B-31011/BMW (705/42.55)2022/WMD- I  
To,

March 17, 2022

The Member Secretary,  
(SPCB/PCCs)

Principal Secretary,  
State Environment Departments

**Sub: Compliance to the Order dated 08.02.2022 passed by Hon'ble National Green Tribunal in the matter of O. A. No. 360 of 2018-reg.**

Sir,

This has reference to the order passed by Hon'ble NGT. Kindly refer the order passed by Hon'ble National Green Tribunal (NGT) on 08.02.2022 in the matter of O. A. No. 360 of 2018 (PB) filed by Shree Nath Sharma Vs Union of India & Ors. Vide said order, Hon'ble Tribunal passed following directions:

*"We are of the view that recommendations made by the Monitoring/Oversight Committees headed by Hon'ble former Judges and the representative of deficiencies in respect of other DEPs which needs to be acted upon by all the States/UTs subject to any grievance being raised before the Tribunal, in case of any difficulty. Data needs to be updated as per ground situation. In respect of Districts/States plans have not yet been prepared, the same needs to be done forthwith so that based on such plans. National plan can be prepared which may go a long way in protection and management of environment for achieving goals of Sustainable Development. The plans so prepared need to be periodically revised and updated preferably as on 31st March for every year and executed in respect of all concerned thematic areas. Compliance needs to be monitored at District Level, State Level and National Level in the light of gaps identified. To give impetus to compliance, in addition of having regular monthly meetings of the District Level Committees, it may be necessary to hold an annual conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. The State PCBs/Environment Departments needs to coordinate the same. MoEF&CC/CPCB also needs to oversee and guide such exercise through their respective Regional Offices. Targets achieved and set need to be published and best practices experimented and adopted need to be mentioned. Apart from the thematic areas already specified any other thematic area relating to the goals of environmentally sustainable development can also be added. Contribution of any individual organization can be appropriately acknowledged. To begin with, such annual conferences may be held atleast in one District in every State, to be identified by the Environment Department of States/UTs, with intimation to the CPCB before 30.06.2022."*

Copy of aforesaid order is available at following link;

[https://greentribunal.gov.in/gen\\_pdf\\_test.php?filepath=L25ndF9kb2N1bWVudHMvbmdd0L2Nhc2Vkb2Mvb3JkZXJzL0RFTFElhJLzlwMjltMDhMDGvY291enRzLzEvZGFpbHkvMTY0NDQwNDk2NzEzMTA3MzMDMzZmJlE2MjAzYTBINzhmMjBkLnBkLzE=](https://greentribunal.gov.in/gen_pdf_test.php?filepath=L25ndF9kb2N1bWVudHMvbmdd0L2Nhc2Vkb2Mvb3JkZXJzL0RFTFElhJLzlwMjltMDhMDGvY291enRzLzEvZGFpbHkvMTY0NDQwNDk2NzEzMTA3MzMDMzZmJlE2MjAzYTBINzhmMjBkLnBkLzE=)

In view of above, it is requested to kindly coordinate with concerned department to ensure compliance to afore-said order of Hon'ble NGT. Time bound action plan in this regard including preparation/updating of DEPs and details of annual conference to be conducted as directed above be submitted to this office at dep.cpcb@gov.in or youthika.cpcb@nic.in on or before 31.03.2022.

Yours faithfully,



(V. P. Yadav)  
Director & Head,  
Waste Management -I Division

Copy to:

(i) PS to 'MS'

For kind information of 'MS' please

o/c



(V. P. Yadav)



**CENTRAL POLLUTION CONTROL BOARD**  
(MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE CHANGE, GOVT. OF INDIA)

REGIONAL DIRECTORATE, NORTH EAST  
LOWER MOTINAGAR, SHILLONG – 793014

RDNE/609/E-Plan(DSN)/2022-23/ 937-946

Dated: 05.09.2022

To,

The Member Secretary,  
State Pollution Control Boards,  
(Arunachal Pradesh, Assam, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim & Tripura)

Sub: Compliance to the Order dated 08.02.2022 passed by Hon'ble National Green Tribunal in the matter of O. A. No. 360 of 2018 – reg.

Ref.: CPCB HO letter F. No. B-31011/BMW (705/42.55)2022/WMD-I/nos. dated 17.03.2022.

Sir/Madam,

This has reference to order passed by Hon'ble National Green Tribunal (NGT) on 08.02.2022 in the matter of O. A. No. 360 of 2018(PB) filed by Shree Nath Sharma Vs Union of India & Ors., whereby Hon'ble Tribunal directed to hold an Annual Conference to be presided over by the District Magistrates with the involvement of Educational Institutions, Welfare Associations, Local Bodies including Panchayats, Eco-clubs, other concerned Departments and activist identified by the District Administration and nominees of District Legal Services Authorities. CPCB is also directed to oversee and guide such exercise. In this regard, CPCB vide letter dated 17.03.2022 requested States/UTs to comply with the Hon'ble NGT order and submit information to CPCB. However, information is not yet received from many States.

In view of above it is requested to kindly arrange the information on aforesaid Annual Conference and progress in execution of District Environment Plan in your State. The information may also kindly be submitted through email at [zoshillong.cpcb@nic.in](mailto:zoshillong.cpcb@nic.in) with a copy to [dep.cpcb@gov.in](mailto:dep.cpcb@gov.in) or [youthika.cpcb@nic.in](mailto:youthika.cpcb@nic.in) by today.

With regards,

Encl.: As above.

Yours faithfully,

  
(M. K. Choudhury)  
Regional Director

Copy to;

1. The DH-WM-I, CPCB HO Delhi
2. PS to MS : for kind information of MS, please.

  
(M. K. Choudhury)

By Speed Post

F.No. B-31011/BMW (705/42.55)/2022/WMD-I

August 26, 2022

3721-3724

To,

State Environment Department  
(Delhi, Haryana, Rajasthan, U. P.)**Sub: Follow up of Hon'ble National Green Tribunal order in the matter of O.A. No. 360/2018 – reg.**

Sir,

This has reference to the Policy to Curb Air Pollution in the National Capital Region issued by Commission for Air Quality Management(CAQM) in NCR & Adjoining Areas published on July, 2022, wherein sector-wise action plans for abatement of air pollution is mentioned for air quality management in NCR & adjoining areas. Copy of said policy is enclosed herewith for ready reference. Inclusion of above action plan for air quality management in NCR & adjoining areas in the existing District Environmental Plans will further enrich the District Environmental Plan which has been prepared as per the orders of Hon'ble National Green Tribunal in the matter of Original Application No. 360 of 2018.

In view of above, it is requested to kindly include the above action plan in the District Environmental Plan and review its implementation. It is also requested to kindly allocate adequate funds for the purpose and action taken in the matter may kindly be informed to this office.

Yours faithfully,



(V. P. Yadav)

Director &amp; Head

Waste Management Division -I

Copy to:

1. Department of Urban Affairs: for kind information, please.
2. State Boards (Delhi, U.P., Haryana & Rajasthan): For follow-up the matter, please
3. AQM Division, CPCB: For information



(V. P. Yadav)

देशीय वायुमय नियंत्रण बोर्ड  
निर्देशक  
दिनांक 20/8/22

o/c  
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